[श्री राजना रायण]

भ्रपने टिकट के लिए ही बराबर न दौडा करें, जो उनके कर्नव्य हैं उनके प्रति भी सचेत रहें?

श्री सभापित : राजनारायण जी, श्रापने जो बात कही थी वह मैंने उनसे कह दी है। मैंने उनसे कह दिया है कि जब इनफारमेशन श्रा जाय तों बतला दें: वे बतला देंगे।

SHRI A. P. CHATTERJEE (West Bengal): Why should he be so much solicitous?

MR. CHAIRMAN: Yes, Mr. Chatterjee, you have not said anything about this point.

SHRI NIREN GHOSH: Some people are being detained in Tripura and one at Darjeeling. They are political workers belonging to different political parties. They are under detention. May I know whether that will also be considered by the Government?

MR. CHAIRMAN: You take note of what is being said (addressing Shri P. S. Naskar).

ENQUIRY RE. CALLING ATTENTION NOTICE

SHRI ARJUN ARORA (Uttar Pradesh): I have given a Calling Attention Notice regarding the Peking Radio.

MR. CHAIRMAN: I will not allow you to speak on that now because I have not allowed it. You have to wait till it is admitted.

SHRI ARJUN ARORA: I want to know. . . .

MR. CHAIRMAN: You will get information from the office and you will get it promptly.

SHRI ARJUN ARORA: The Government is not saying.

MR, CHAIRMAN: I do not want the Government to say anything. I have not admitted the notice. If I have admitted, then they will say after that and if I do not admit it they will not say anything.

SHRI ARJUN ARORA: It is serious.

MR. CHAIRMAN: Every matter that a Member of the House raises is serious but there is a procedure that has to be followed.

THE PREVENTIVE DETENTION (CONTINUANCE) BILL, 1966

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI P. S. NASKAR): Sir, I beg to move:

"That the Bill to continue the Preventive Detention Act, 1950, for a further period, as passed by the Lok Sabha, be taken into consideration."

In moving this Bill, I say that it i necessary to understand the reason for having a legislation such as the Preventive Detention Act. I am myself distressed that it should be necessary for the Executive to take recourse to the provisions of the Preventive Detention Act. Had the circumstances been normal, the country would not have needed such provisions but we cannot say that the situation to-day is normal. In a democracy, nobody can take any objection to peaceful agitations but if the agitations tend to become violent, Government has to take a serious note of them. The first and the primary duty of any Government is to properly maintain law and order . . .

SHRI DAHYABHAI V. PATEL (Gujarat): The other House \$\(^1\)s not sitting. This is a very serious measure. Why is the Minister not here to move this? This is a serious matter which concerns the civil liberty of the citizens and I thought they would have attached importance to civil liberties. \$\(^1\)s this the importance that they attach to this and to this House?

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SHRI NIREN GHOSH (West Bengal): Always some Deputy-Minister comes here. The Minister is absent . . .

THE LEADER OF THE HOUSE (SHRI M. C. CHAGLA): A colleague of the Home Minister, the Deputy Minister, is introducing the Bill. I am sure the Home Minister must have been detained. No disrespect is meant to this House.

SHRI LOKANATH MISRA (Orissa): Is he under preventive detention? Where?

SHRI M. C. CHAGLA: I am sure the Home Minister will be the last person in the world to show any disrespect to this House. This House is as important as the other House and he may have other work.

[THE DEPUTY CHAIRMAN in the Chair]

SHRI DAHYABHAI V. PATEL: Is not Parliament's work more important?

SHRI RAJNARAIN (Uttar Pradesh): This is against parliamentary practice.

THE DEPUTY CHAIRMAN: He is moving the Bill and the Home Minister would be here later.

(Interruptions)

SHRI P. S. NASKAR: My dear friend, I have jotted down my own notes. I do not want to go beyond the line, and that is why I am making my introductory remarks in brief.

But we cannot say that the situation today is normal. In a democracy nc. body can take any objection to peaceful agitations, but if the agitations tend to become violent, Government has to take serious note of them. The first and the primary duty of any Government is to properly maintain law and order, so that the citizens can carry on their normal work without fear or anxiety. Anti-social elements are always quick to take advantage of any situation and molest the law-abiding citizens for their own gains. The number of such people in any society is fortunately very small. But if the Government fails to maintain law and order properly, these elements are likely to utilise the situation to the detriment of whole society. It is, therefore, essential that in order to maintain order and the rule of law in the society. some restrictions should be placed on the fundamental rights granted to the citizens. Our Constitution has protected the life and liberty of every person. However, the Constitution itself permits a law for preventive detention for maintaining proper order in the society.

I can assure the hon. House, Madam, that the Government will not keep alive the law of preventive detention a day longer than is necessary. I am also assure the House that the provisions of the Preventive Detention Act will be utilised only in the interest of keeping order in the society.

The question was proposed.

SHRI NIREN GHOSH: I oppose the introduction of the Bill.

THE DEPUTY CHAIRMAN: Professor Ruthnaswamy.

SHRI NIREN GHOSH: I oppose the motion for introduction of the measure.

THE DEPUTY CHAIRMAN: The Bill is not at the introduction stage; it is in the consideration stage. I have already called Professor Ruthnaswary to speak on the Bill.

SHRI M. RUTHNASWAMY (Madras): Madam Deputy Chairman, the first question that one puts to oneself and to the House on the introduction of this Bill . . .

SHRI NIREN GHOSH: Is there no provision to oppose the consideration of the Bill?

SHRI G. MURAHARI (Uttar Pradesh): There is,

THE DEPUTY CHAIRMAN: I do not think so. When I put it to the vote, you may of course oppose it.

SHRI RAJNARAIN: The Bill should not be introduced.

SHRI NJREN GHOSH: Another thing . . .

THE DEPUTY CHAIRMAN: The motion has been moved and I have called Professor Ruthnaswamy to speak.

SHRI NIREN GHOSH: I oppose the consideration of the Bill.

THE DEPUTY CHAIRMAN: At the consideration stage.

SHRI NIREN GHOSH: We oppose it. You may tell us if there is any provision that stands in the way of our opposing it.

(Many hon. Members stood up to speak)

THE DEPUTY CHAIRMAN: All three of you are standing. One at a time please Mr. Chitta Basu.

SHRI CHITTA BASU (West Bengal): What we want to say is this. We want to oppose the Bill, we want to oppose the consideration of this Bill. There is no question of consideration of the Bill here. We want to oppose it.

SHRI AKBAR ALI KHAN (Andhra Pradesh): On a point of order, There is no question of introduction when the Bill is at the stage of considera-

tion: Everybody has a right to oppose it at the proper time; but you cannot stop a discussion on the Bill:

THE DEPUTY CHAIRMAN: Mr. Mulka Govinda Reddy.

SHRI MULKA GOVINDA REDDY (Mysore): Only last month when the Home Minister wanted to introduce the Police Forces (Restriction of Rights) Bill, 1966, at the very introduction stage we all opposed it and a division was demanded. So even at the introduction stage we have every right to oppose it. Let them by-pass that opposition and over-rule that and then introduce it.

SHRI NIREN GHOSH: I want to know whether or not there is any provision in the Rules of Procedure and Conduct of Business of the House under which we can oppose the consideration of this measure.

THE DEPUTY CHAIRMAN: Yes, you can oppose the motion for consideration when it is put to vote.

SHRI NIREN GHOSH: Before the debate starts, since he has moved the motion for consideration of this Bill . . .

SHRI LOKANATH MISRA: may intervene, this particular Bill was introduced in the other House. Therefore, there is no occasion for resisting the introduction of it here, because it had already been introduced. during the consideration stage we can vehemently oppose this. The Bill is not being introduced for the first already time in this House; it had teen introduced in the other House. Now it is the stage for consideration of it and, naturally, in the course of the debate, you can speak against the Bill and oppose the consideration motion when it is put to vote.

SHRI NIREN GHOSH: Whether it should be considered or not is the question and we want to take up that question first. We want to oppose the consideration of the Bill. Whether it should at all be considered or not, is the question.

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SHRI CHITTA BASU: We oppose the consideration of this Bill; it is an illegal measure.

THE DEPUTY CHAIRMAN: Your point exactly is whether it should be considered or not. Therefore, in your speech you can put forward arguments saying that it should not be considered and then, when I put it to the vote, at the consideration stage, you may oppose the Bill, but at this stage of consideration, in the very beginning, you cannot oppose it, and I have already put the motion before House.

SHRI RAJNARAIN: On a point of order, Madam,

THE DEPUTY CHAIRMAN: Not now please.

SHRI G. MURAHARI: On a point of order. This Bill has been brought into this House now. The Lok Sabha might have passed it in its wisdom, that is another matter, but when this Bill has to be considered bу House, we have every right, Madam, not to waste our time considering it because, if we take part in this discussion, we will be wasting a whole day discussing this Bill which cuts at the very roots of the fundamental liberties of the people, which against the Constitution and against the liberties guaranteed by the Constitution; it is only trying to perpetuate the rule by ordinances and the detention of people without trial.

SHRI AKBAR ALI KHAN: Please quote the rule

SHRI G. MURAHARI: It is the same rule which governs Introduction of Bills.

SHRI A. P. CHATTERJEE (West Bengal): Madam it is true that the Bill has been introduced and therefore there is nothing to oppose the introduction. But then, under rule 70 of the Rules of Business, under sub-rule (2) of rule 70, even at this stage, as soon as the member in charge moves that the Bill be taken into consideration, we may move that it be referred to a Select Committee or be circulated for the purpose of eliciting opinion thereon . . .

THE DEPUTY CHAIRMAN: You are quoting the wrong rule. The rule is 121. What you are quoting does not apply to what we ae going to debate on here today.

SHRI A. P. CHATTERJEE: It is consideration of the Preventive Detention (Continuance) Bill, and if it is a question of the consideration of the Preventive Detention (Continuance) Bill, we can certainly derive the benefit of rule 70 of the rules.

THE DEPUTY CHAIRMAN: Have you done with it?

SHRI A. P. CHATTERJEE: I just place it.

THE DEPUTY CHAIRMAN: You cannot take the time of the House for long on this issue.

SHRI A. P. CHATTERJEE: Only two minutes more and I finish point of order.

SHRI NIREN GHOSH: Time has got to be taken.

SHRI A. P. CHATTERJEE: After all it is a black Bill and therefore you must give the Opposition some time.

Now, Madam, as far as rule 70 is concerned it is a rule which appears under the head "Motions after introduction of Bills". Therefore this is such a Bill and rule 70, sub-rule (2), is applicable. Now under rule 70, subrule (2) well, we can immediately move here and now that the bill may not be taken into consideration but may be circulated for the purpose of eliciting opinion thereon.

SHRI AKBAR ALI KHAN: Well, that relates to a Rajya Sabha Bill.

SHRI A. P. CHATTERJEE: Where is it said that it relates to Rajya Sabha Bills? Further, Madam, as far as rule [Shri A. P. Chatterjee.] 12i is concerned, well, I will humbly submit that it does not relate at all to the present Bill which has to be considered in the Rajya Sabha at this particular moment. Therefore I am submitting all this.

THE DEPUTY CHAIRMAN: I say that what Mr. Chatterjee has said does not apply at all in this case and, therefore, the debate will continue. Professor Ruthnaswamy.

श्री राजनारायगः श्रापने तो हमारा प्वाइंट श्राफ श्रार्डर सुना ही नहीं।

SHRI B. K. P. SINHA (Bihar): There is no point of order.

THE DEPUTY CHAIRMAN: I have given my ruling that the debate will continue.

श्री राजनारायगः मेरा प्वाइंट श्राफ ग्राईरतो सुन लीजिये।

उपसभापति: श्रापका प्वाइंट श्राफ श्रार्डर क्या है ?

श्री पाजनारायगः मेरा प्वाइंट ग्राफ ग्रार्डर यह है कि जो रुल ग्रापने कोट किया है वह रुल यहां पर एप्लाई नहीं करता। रूल 121 यह है:

"When a Bill originating in the House has been passed by the House and is transmitted to the Council, the Bill shall, as soon as may be, be laid on the Table."

रूल 121 महज इतना ही कह रहा है। मुझे मालूम नहीं कि रूल 121 का हवाला देकर यहां क्यों कहा जा रहा है। मुझे क्रुपा करके यह बताएं, संसदीय प्रथा के मुताबिक . . .

उपसभापितः यह तो प्रोसीजर है। The Bill was placed on the Table. श्री राजनारयण : यह तो कहीं नहीं लिखा हुग्रा है ग्रगर यहां कोई विधेयक ग्राया हुग्रा है तो सरकार कहे हम इस विधेयक को इन्ट्रोड्यूम करना चाहते हैं। ग्रगर यह मान लिया जाय कि इन्ट्रोड्यूस हो गया है तो फिर वहां इन्ट्रोड्यूस करने की कोई जरूरत नहीं है।

दोव.न चनन लाल (पंजाब): इन्ट्रो-इ्यूस नहीं हो रहा है।

THE DEPUTY CHAIRMAN: I think there is no point of order in what you have said and I do not think you should take the time of the House in this way. Now, Prof. Ruthnaswamy.

SHRI M. RUTHNASWAMY: Madam Deputy Chairman, as I was saying when I was interrupted, when such a Bill is introduced in the House, the question which comes to one's mind is, how much longer is this Preventive Detention Act to be continued in this country. Preventive Detention Bills come normally only in times of war, when the times are so difficult that it is necessary in the interest of national security to put certain people who may threaten that national security in temporary detention. But here we are in the flood tide of peace when we are called upon to continue this obnoxious measure. No other country in the world, as far as I know, has a Preventive Detention Act during times of peace. The hon. Deputy Minister while introducing the Bill said there were certain elements of disorder in this country which cannot be counteracted except through such a Preventive Detention Act. But recently when proceedings were taken against two, colleagues of ours in this House, it was not the Preventive Detention Act that was invoked. was the ordinary law, the ordinary criminal law, the ordinary minal Procedure Code that invoked and these people were taken into judicial custody. So even the threat to peace that was referred to by the Deputy Minister in his speech can be overcome by the ordinary law of the land. One would think that the Government was waging a war against Shri Rajnarain and Shri Gaure Murahari and others. Otherwise, is there a war in which they are engaged? It is not a time of emergency. It is not a time of war with China or a time of war with Pakistan. times of war you can re-issue or reintroduce such a Preventive Detention Bill. But now it looks as if there is no difference between punitive detention and preventive detention. In both these cases, people are kept in custody for various periods of time. The only difference is that in the case of punilive detention the citizen in question gets the benefit of a public judicial hearing. He has the right to crossexamine. He has a right to be defended. But in the case of preventive detention no such safeguards for the citizen are allowed, except a very flimsy protection in the form of an Advisory Board which may advise the Government about the period of detention of that citizen. A man may be arrested on mere suspicion. Winston Churchill once said that the difference between a free state and a totalitarian State is that in a totalitarian State you may hear the policeman knock at your door any time of the day or night and you may be spirited away, whereas in a free counbe trv V011 cannot away except after judicial trial, after a public trial. This measure is also unnecessary because as I have already said, under the ordinary law of the country, under the the land, ordinary criminal law of persons who are a danger to the security of the country can be taken into judicial custody and kept there for a temporary period of Madam Deputy Chairman, 1 this is a blot on the legal escutcheon of this country and it should removed and it should no longer be allowed to stay there. Otherwise it is a reflection on the democracy of this country. Men in the Government, men in position, boast that this is the greatest democracy in the

world. It looks as if it is the greatest democracy because it has got such a large number of people. But if the rights of the citizens and the liberties of the citizens are considered. then I am afraid it must take a seat very far back in the concourse of democratic nations. So in the interest of private liberty, in the interest of individual liberty and for sake of the good name of the country. I oppose this Preventive Detention Bill and I hope for the day the Government itself will be ashamed of it and refrain from bringing such Preventive Detention before-Parliament.

SHRI N. R. M. SWAMY (Madras): Madam Deputy Chairman, while supporting the extension of the Preventive Detention Act for a period of three years, I have to offer some observations with regard to some of the points raised by other hon. Members here. We aware that during times of peace or times of aggression, especially during times of aggression, we defend the country against enemies. For the defence of the country, when there is an attack by persons coming by land we have got the Army. When they come by air we have the Air Force and when they come by the sea we have the Navy. We have got Services to prevent these three aggression and for maintaining the integrity of our country. But as far as law and order is concerned, as far as the question of maintaining our democracy is concerned, we must have the Preventive. Detention Act. Unfortunately it has happened like this. When the Sovereign Democratic Republic of India was for the time formed, it was done on the 26th of November, 1949. Three months after that, this measure for preventive detention was introduced the late Sardar Patel. While introducing that Bill and while passing it he went through agony. Ultimately he was reconciled position that he could not do without it then. But he also said that

[Shri N. R. M.Swamy.]

when the time came it will be removed from the statute book. But unfortunately what happened was this. Ever since this law came into existence, something or the has been going on to disturb the law and order of the land, to disturb the tranquillity of the country. position is such that the normal law, the normal common law of the land, is not going to help us in this matter because it takes a long time to establish the guilt of a particular person. So it has been felt that this law is necessary so that the person concerned may be put in detention for some time and when the position may then be becomes normal, he released.

AN HON. MEMBER: When?

SHRI N. R. M. SWAMY: fore what I would say is that for the purpose of maintaining peace in such situations there is no other go except to preserve this Act for such time as is necessary. We can eliminate it when conditions become normal. We have seen the position here on the 7th of November when even sadhus limits. We never transgressed the thought that sadhus would become Because of violent to that extent. that they had to resort to those other measures. Even on the 18th of November we would have had a similar demonstration and agitation, but for the timely safeguards that were taken by the Home Ministry. Therefore, as far as the Preventive Detention Act and the law and order position are concerned, we are aware that parties in India are many in number and each party has own tenets and its own philosophy. And every party says for the present that it is not for coercion, that it is not for violence, but that it is for peaceful agitation in order to press home its points or its contentions. But unfortunately while expressing their view-points they often trespass the limits and take to violence with a view to getting their objectives.

They hold rallies. demonstrations. agitations, stay-in-strikes, work to rule; so many methods have been adopted by them. Ultimately when there is a concentration of large number of persons, they are unable to control them and unwittingly they are led to trespassing the limts and taking to violence. With many people gathered together when they take to violence, nobody can control them; however eminent the leader may be, he cannot control all the sections of the people who have assembled in large numbers. In such circumstances there is bound to be violence and nobody can arrest it. The Government is administering the country and surely it has to visualise such situations that if there is some agitation the situation is likely to go beyond control. And naturally they must take action and see that such a situation does not develop and for that purpose this preventive detention is necessary so that the people who organise such demonstrations can be dealt with beforehand.

Madam, I am one with those who say that normally we should not go in for such a measure but can anybody say that we in India are in normal times now? We are about to have the elections and we have seen that even before the elections how agitations have been going on. Even in sectors where one could not have imagined such agitations there have been agitations; there have been agitations by nurses, by teachers, by students and this has gone even to the police force. I am afraid the way this disease is spreading it may spread even to the defence forces. If things are allowed to go to such an extent, I am afraid we may not be able to control the situation at all in the country. And that is the reason why even though this is said to be a black law or a lawless law, or whatever it is—it is necessary to have this order to have a control over the situation and see that the administration is carried on smoothly.

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Madam, there are a few other points I wish to point out, All these 16 years of the existence of measure we have not seen any normal people being put into detention without trial. Action is taken under this measure only when we find it is necessary to safeguard our democracy which is in its infant stage. The infant democracy has to be safeguarded carefully to see that it runs its full course of life. Madam, all our country is surrounded round by dictators. Our neighbour Pakistan is having what is called guided democracy but as a matter of fact it is ultimately the rule of a dictator. Burma is also like that; about China we know what it is. We are surrounded by countries with different philosophies and different systems of Government while we have proclaimed that we will have only the democratic system of Government with free elections, freedom of and so many other things. speech And this measure is only intended to safeguard this position. This will be used only in such a contingency, not for anything that comes up. We have seen that in the early part of November some persons were detained when they were we came to know that making arrangements for a demonstration. In such cases the ordinary law, the Criminal Procedure Code or the Indian Penal Code does not help us to the extent that this law can. And preventive detention does not cast any aspersion on the character of the person concern-With this we put him someed. place until where away in a safe such time as normalcy is restored. That is the reason why this measure is being sought to be extended. There is no question of any disgrace in having this measure. Ever since independence it has been with and it will have to be there until such time as we are sure that can be done away with. And it is for the people in the country, especially the leaders of the Opposition, to create such conditions, such environment, in the country that

there won't be any apprehension of violence or disruption of law and order position. If they can show by their behaviour, by their speeches, by their attitude, that they will do everything in their power to maintain normalcy in the country then certainly we can consider giving this up; otherwise this has to be continued. Madam, I would therefore commend the extension of this measure for another three years.

THE DEPUTY CHAIRMAN: We will sit through the lunch hour. Mr. Banka Behary Das.

SHRI BANKA BEHARY DAS (Orissa): Madam Deputy Chairman, I strongly oppose this measure, and when I oppose this measure I reminded of the late Sardar Vallabhbhai Patel who as Home Minister in 1950 had, under a certain compulsion, to introduce this Bill. Since then we have been repeating this Bill parrot-like and the arguments that the Ministers have been advancing are also parrot-like arguments, though the situation has changed a lot. In 1950 when Sardar Vallabhbhai Patel introduced this Bill, there were about 10,000 persons in jail, It was a serious situation in India. The former measure, the Public Safety Act, was to be replaced by the Preventive Detention Act because new situation had arisen. I want to remind my hon, friend who has moved this motion for consideration, those noble words that Vallabhbhai Patel said while intromeasure. ducing this He said, 'I assure the House that I have passed two sleepless nights, when I was asked to take up this measure." Madam, I do not know but the cavalier way in which . . .

SHRI CHITTA BASU: Mr. Naskar had good sleep.

SHRI P. S. NASKAR: quote Sardar Vallabhbhai Patel further on what he has said?

THE DEPUTY CHAIRMAN: You can do it later.

SHRI BANKA BEHARY DAS: He is free to quota whatever he likes. What I am saying is this. When he introduced the Bill what was the situation in India? Partition had just taken place; the scars of partition had not vanished by then. There was internal disorder to such persons were in extent that 10,000 jail at that time. Even then Sardar Vallabhbhai Patel who was bred in the traditions of nationalism, knew that civil liberty was a priceless possession that should be cherished by everybody, said that when he was asked to introduce the Bill he had no heart to do so and he had spent two sleepless nights. Not only 'When this that: he says further: legislation is brought in, it is done with a heavy heart; it is not one which would delight us. It is not a pleasant task to bring a Bill of this kind in this House immediately after a Republican Constitution had been adopted.' Madam Deputy-Chairman, I only want to remind my friends who are very much in favour of this measure of those noble words of Vallabhbhai Patel. After Sardar sixteen years of Republican Constitution, we are going to repeat the same Bill. I would also point out to my friends that when this measure was introduced by Sardar Vallabhbhai Patel in 1950; it was meant for one year though there was the proviso that Parliament could consider the situation every year and give a lease of life for one year only. That means when such a black law, when such a lawless law was going to be passed, it was only meant for one year and Sardar Vallabhbhai Patel and the Congress Government then wanted that every year this measure should pass the decency, the test of civilisation and the test of democratic principles that we all uphold and which we have mentioned in the Constitution of our country. But I do not know; years rolled by and the strength of the

Congress Party dwindled and after five or six years the Bill was amended in such a way that it could be given a longer lease of life, for more than one year, for three years. when we are passing this Bill, and it has been mentioned categorically that it is being extended, if it is passed here by a brute majority, it will be extended up to 1969.

Again, I may remind you that three years back in 1963 when Mr. Guljarilal Nanda, the then Home Minister. was replying to the debate he also hoped that this Bill would not continue for three years for which it had been meant. He felt that considering the trend then it would be possible to eliminate it and repeal this Act and not depend upon the Preventive Detention Act. It means that when he also wanted this House to pass this measure, his purpose was that he might not have again to come to this House with it and that the Bill might not be operative even for three years. I do not know the conspiracy of circumstances, which has impelled our friends to bring forward this measure for continuing it for another three years just prior to the fourth general elections. Here again you put it as a temporary measure, but it has already taken the character of a semi-permanent legislation has become a part of the way of life of a section of the people of this country who intend to rule for longer period, whether there is any popular support behind them or not.

I strongly oppose this measure, not because it is being misused. I know it is being misused. Two years back I had to suffer and I was detained for more than one month, though I never believed in violence nor committed violence in my life. I am not going to oppose it because it has been misused only. I am going to oppose it very strongly because it is an antistifles the democratic measure. It very spirit that guides us to the ultimate path of a democratic society. It threatens the very growth of demo-

cracy in this country and terrorises a section of the population, whether political or otherwise, who do not see eye to eye with the policies which the Government is following in this country. In this connection, I can remind you again of the words of Winston Churchill. He belonged to a school of law and order. never believed in progressionism. He took shelter in a society which believed in status quoism and belonged to a school of law and During the last world war, when the question of the release of certain prisoners, who were detained under the Defence of the Realm Act England was being considered, Winston Churchill said:-

"The power of the executive to cast a man into prison without formulating any charge known to the law and particularly deny him judgment according to law for an indefinite period is in the highest degree odious and it is the foundation of all totalitarian governments, whether Nazi or Communist. It is only when extreme danger to the State can be pleaded that this power may be temporarily assumed by the executive and even so its working must be interpreted with utmost vigilance by a free Parliament. Extraordinary powers assumed by the executive with the consent of Parliament in an emergency could be yielded up when and as the emergency declines. Nothing can be more abhorrent to democracy than to imprison a person or keep him in prison because he is unpopular. This is really the test of civilisation."

When he supported a measure like this in the British Parliament, he formulated certain tests. It is a question of test of civilisation. is not a test of democracy part of life, Democracy is a small but civilisation encompasses all sectors of life. It is a way of life and the even in England during Nazi bombs were years, when the

blasting the walls of England, including the Parliament there, when Winston Churchill supported such a measure, with all caution he said:—

"If we perpetuate it, if it is not a temporary measure, then not only civilisation will vanish but all the test of humanity will also-vanish."

That is why I may remind you that even during the war years, when a few persons were behind the prison bars in England, every month the Minister-in-charge had to come with a statement before the British Parliament showing how many persons had been detained, who had been detained and why they had been detained. It is not that they did it in one, two or three years. Every month they Parliament, so had to come before that Parliament approved of it. Here in India there is absolutely no emergency. Whether there is emergency or not, we are now mature enough to understand it and we are twenty years old since independence cameto this country. Atleast years have passed since a republican Constitution was adopted in this country. But a measure which was meant to be a temporary one, for one year, is now going to be repeated every three years, giving a longer lease of life. As a result, the executive, just like the days of British, whenever they liked, can utilise this provision to arrest even Members of Parliament. I am very happy that in the other House when the question of arrests under section 107 came up, the Speaker cautioned the Government that when Parliament was in session even arresting under section 107 should be treated so seriously that unless there was compulsion the Government should not resort to this measure. But here it is a question of detention where the ordinary law is thrown to the winds, where the person has no opportunity to know the causes or the section under which he is being arrested, he has no opportunity to face a trial

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[Shri Banka Behary Das.] with the help of eminent jurists like Mr. Pathak. I want to say that there is no reason whatsoever for passing such a measure, after twenty years of independence.

I know that there is a certain section in India who do not believe in constitutional methods. I know there is a certain section in India who do not owe allegiance to country. They owe allegiance to China or Russia or some other country. I know there is a certain section in this country who may not be believing one hundred per cent in secularism. But is this the method to be used in a normal period, when there is no such emergency? It is not emergency only because the Chinese forces are across our borders or the forces of Pakistan, either of the East or of the West, are on our borders. That has been the circumstance under which most of these countries in this world are confronted with. Still they do not resort to this emergency measure to curb the civil liberties of their own country. Madam, we are conscious of such fissiparous tendencies and though we are aware of the enemies that are within the country, but in a democracy the best method is to isolate them, not to give them that importance of martyrdom or importance of dignity or prestige. So the only course that a democratic country should adopt under the normal circumstances is to isolate such forces who are a danger, who are a threat to the democratic life of the country. But instead of isolating such forces, instead of eliminating them by the pressure of public opinion, instead of isolating them by the forces of wissuch a black dom, if we resort to measure, which is a pitch measure, then it is a threat to democracy, it is not a threat to those antisocial forces, those who are trying to raise their heads.

Madam, I will say that it is a lawless law and in the words of Mahatma Gandhi it is a jungle law. It is a blot on the Constitution of this

When country. we accepted the fundamental rights, when we incorporated them in the Constitution of India, I am still remembering the words of Dr. Ambedkar when he moving that was provision restricting the freedom. also echoed at that time that this restriction on freedom was not to be lightly used but to be used when there was absolutely no other way out for the Government. Is it not a fact that when this national march was being organised, persons like Dr. Lohia or our friends like Shri Rainarain and Shri Murahari had been arrested under section 107? do not support that action but I say that you had the power also to arrest under other provisions. But under the pretext of some emergency, some grave emergency, something born of your own mind that there is a great danger-not danger to the country but danger to you-you are going to resort to such a measure and going to repeat the same preventive detention measure that has been a blot on the Statute Book of this country.

Madam, with these words I violently and strongly oppose this measure, and I hope the Minister and our Congress friends, when we are going to have an experiment during the fourth general elections and going to the electorate to get their verdict, will not go with this inhibition that in India there is such a black measure on the Statute Book of this country. We should go to the people telling that after twenty years of independence we have been successful in establishing civil liberty to the full extent in this country. We are not afraid of those anti-social forces that are raising their heads in this country because with the support of the people, with the strong will of the people, we had not only to fight against the onslaught of the British imperialism, we have moral strength to fight against the Chinese hordes and the Pakistani enemies and also those enemies who are trying to raise their heads inside this country.

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With these words, I oppose this measure and I hope that at the last moment at least better sense will prevail and that this black Bill will be withdrawn so that the Statute Book will not have a place for such a measure which is a slur on the democracy of this country.

SHRI R. T. PARTHASARATHY (Madras): Madam Deputy Chairman, I consider it my duty to support the Preventive Detention Bill that before this House today. This Bill in the present set-up is a very vital and necessary one, for the emergency still exists and the danger from Pakistan on one side and China on the other is present, and on an occasion like this it is but natural that Government should arm itself with the necessary powers , to prevent any mob violence, to prevent any treasonable act on the part anybody. I do not say that this party is doing the wrong thing or that party is doing the wrong thing. In a general way I say, it is but right and proper that the Government should have the necessary and ample powers within its ambit to see that evil is done.

Speakers on the other side stressed that in a democratic set-up and with a chapter in the Constitution that guarantees fundamental this is not a lawful law that is before Parliament today. I would very respectfully submit that this is a very lawful law because it is there to prevent the unlawful acts of the other parties or the other bad elements, the anti-social elements, as I would describe them to be, from doing harm to the peaceful people, to the enjoyment of peaceful life throughout the length and breath of this country. My learned friend, Mr. Banka Behary Das, just a while ago said that if they wanted to prevent any evil acts from being committed, they had the other laws that are in operation in this country. But I would very much like to impress upon you. Madam Deputy Chairman, that once the evil has happened, only

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then the other laws will come into operation, namely,, the arresting of a person and trying him and putting him behind the bars. But it is an accepted maxim not only in this country but in all the countries which have a democratic constitution that prevention is better than cure, and to see that such an evil act does not happen, such a treasonable act does not come into being, it is always safer to have a measure that would prevent the evil from happening.

SHRI BANKA BEHARY DAS: Do you find such a law in England or France?

SHRI R. T. PARTHASARATHY: Please do not interrupt. That is why it is my duty to submit that a Government which is wedded to democratic principles, which is governed by the chapter in the Constitution on fundamental rights, will not violate that particular chapter which is governing its own activities. Why should think that the Government will do the wrong thing? It is certainly here to prevent people from entering into an orgy of violence or commiting treasonable acts; it is for that purpose that the Government is bringing forward an extension of the Preventive Detention Act which I personally think is a very right measure.

Madam Deputy Chairman, I would like to argue in this House that to say that in a democratic set-up, which has guaranteed all the freedoms, this measure is an unlawful one, is totally wrong. In this country we have seen specially after the Pakistani conflagration, specially after the advent of the Chinese aggression, how some people have conducted themselves in a most irresponsible way. People who could not have their ideas set about, could not propagate their views violence and things like that, have always done that particular act which has caused disturbance to the peaceful life of the community. In a stage like this it is but natural that the Gov-

[Shri R. T. Parthasarathy.]

ernment should think twice before taking a measure like this. They have done all that they could within the reasonable extent to contain such violence. Yet some of the political parties, which always think of violence as a means to their end, have come forward with such atrocious behaviour that the peaceful life of the community has ended in a misery. It is the prime duty of the Government see that the common man gets what he should deservedly get, and that is a peaceful life, that is guaranteed under the Constitution, should preserved by the Government; otherwise the Government is not doing its duty properly by the citizen. Many a time some of those who indulged in violence have taken it for granted that freedom is licence. This measure that is before this House is to remind such people that once again if they take up arms against the Government in a most violent manner, the Preventive Detention Act will come in. On the other hand, I would even go a step further and make a submission that at a time when the general elections are coming, in order that every citizen should exercise his franchise in a free manner as enshrined by the Constitution, he should be given adequate protection wherever he may be. And in that direction, this Preventive Detention Act is a welcome measure and I do support it as my bounden duty.

1 P.M.

SHRI CHITTA BASU: Madam, I rise to express my condemnation, disgust and resentment against this law-less law which the Government proposes to perpetuate in the Statute Book of our country. Our Constitution has enhrined certain democratic rights and fundamental rights. But the existence of a law of this nature which makes detention without trial, without giving an opportunity for the person accused to explain his position, is tentamount to nothing but a blot on our Constitution. What I feel is this

This particular measure is going to convert those democratic principles which have been enshrined in Constitution into a mere shadow and divest them of all the substances which they possess. Well, this law was enacted some years back. Government, particularly at that time Sardar Vallabhbhai Patel who supposed to be one of the iron men of India, took pains to explain convince the House regarding the extraordinary situation prevailing in the country at that time. And as my hon. friend, Mr. Das, said earlier, he had to pass two sleepless nights before he could prepare himself to approach Parliament for getting that Bill passed. But I do not know whether these people who are coming up with this proposal did feel any pricking of their conscience. I know they are devoid of conscience. I know they are divorced from the masses of the country. They cannot feel the throb in hearts of the people. Therefore, they have got no conscience. Therefore they have peaceful nights, even while they are arming themselves to rob the people of the fundamental by the Constitution, guaranteed guaranteed by this Parliament itself. I would ask the hon. Minister explain here and convince us of the extraordinary circumstances that prevail today as alleged by him. Unless he can convince, unless he can explain, there is no justification for coming forward with such a draconic proposal. I know-and I think that you will agree with me-that there a host of laws in this land of ours which can punish any offence imaginable. You can punish a disloyal citizen. You can punish a man for act of treason. You can punish any body and everybody for any conceivable and imaginable offence in country. The Indian Penal Code sufficiently large, is sufficiently broad, to bring to book any culprit, any person, for any offence imaginable and conceivable. Then, what is the necessity, what is the extraordinary situation that prevails today which wararnts and calls for such a draconic law to detain somebody without providing 4379 Preventive Detention [6 DEC. 1966] (Continuance) Bill, 1966 4380

him with an opportunity of being heard, not only for days, but for months and years? It is my considered opinion that the only object that prompts the Government to come up with a proposal of this nature is to stifle the voice of the Opposition, is to annihilate and destroy the Opposition, is to annihilate and destory the democratic mass movements that are gradually unfurling themselves in the four corners of the country today.

You know that there are more laws and that more laws are being enacted. In U.P, an Ordinance has been promulated and it is also becoming a law today banning the strike by the Government employees Then there is a law for banning the participation of the teachers on any democratic movement In West Bengal, there is the West Bengal Security Act. I think in many States it is so; almost all States possess that kind of laws which can prevent people from doing violence in the country. But in spite of that, in spite of these draconic laws passed by the State Legislatures, what is the additional necessity for perpetuation of this lawless law? That I want to know from the hon. Minister. Ours is a Republic We aspire to have a democratic mode of life What is the image of our country projected outside? If you will allow me time, I will simply read out a portion of the extract of an article written by some American journalist wherein he has said that we are virtually living under the martial law He says 'It is not well known abroad that India has in fact been under a form of maitial law" Why? It is because there are the Defence of India Act and Rules, there is a state of emergency and thousands and thousands of persons have been arrested and are being detained without being given an opportunity to explain and the perpetuation of this kind of lawless law will not create a favourable opinion in the world outside He has said that we are living under a condition of martial law. unbridled that When you possess power under the Defence of India Rules what is the necessity of arming additional with the Government

powers under the Preventive Deten-My question to the hon. tion Act? Home Minister is, what amount power will quench your thirst for power What more additional power is required to annihilate us? amount of power can satisfy You have got all the lawless laws. You have got the draconian laws. You have viitually imposed a state martial law in this country and you come forward for further power stifle our voice, to stifle the movement of the people who are fighting for the cause of food, against higher prices, in defence of their fundamental and democratic rights. I do not know what more power you require to quench your thirst for power What is the limit of that? When will you stop? I ask this question of the Government. Where is the end to it? Or do you want to do away with democracy in the country? Excuse me if I say this that this is a dress rehearsal for great battle for bring in naked fascism in all its harshness in this great country of ours We want democracy to thrive Madam the hon Minister was speaking about violence creates the pre-condition for violence in the country? Is it not your police? Wherever people demand food, for expansion of democratic rights, your police shower bullets on them. You create the pre-conditions You commit violence first violence and you encourage violence to be committed by others. Unless you prepared to create pre-conditions in which people are satisfied unless you create conditions where the people would not feel the necessity of organising themselves into agitations defence of their rights or for getting a morsel of food or getting employment, you cannot do away with type of mass movements now sweeping over the country You have been wiser, had you taken the vow of creating these pre-conditions which stops this rising tempo of dis-But you instead of doing content that prefer to come nere with a draconic proposal which seeks to reb the people of their fundamental right. Therefore, Madam before I resume my seat, I once more urge upon the

[Shri Chitta Basu]

Government to refrain from pushing through this Bill even at this later hour. I hope when they are approaching the people within two or three months in the general election, there should be complete civil liberty, there should be every freedom to the people to express their opinion.

Then, Madam, you call some people as people with extra-territorial loyalties. It is the people alone who can isolate them not your police, not your forced imprisonment, not your limitless atrocities. Let the people have the chance of isolating those persons who have extraterritorial allegiance

Then, Madam, if you speak about meeting foreign aggression, it is not the army alone which can meet foreign aggression. It is not the police alone that can meet foreign aggression. It is not your draconic laws alone which can meet foreign aggression, but it is the people and the people alone who can meet foreign aggression. then that the Government can meet foreign aggression if it is backed by the people of the country. Unless the Government is prepared to enlist the sympathies, enlist the support of the people, you cannot meet all these exigencies. Therefore instead of coming forward with a proposal to perpetuate a draconic law, the Government would have been wiser had they any proposal to remove this dissatisfaction among the people, discontent among the people, among the workers, among the peasants, among the students, among all strata of people. alone the security of the State will be much more ensured and the country can be definitely in a better way.

With these words, and again expressing my indignation, resentment and condemnation against the proposal of the Government, I oppose this Bill.

SHRI AKBAR ALI KHAN: Madam Deputy Chairman, I heard with interest all the speakers, specially the last speaker regarding this measure. I assure them that we also bring this measure with a heavy heart. We are as much against any breach of the fundamental principle of the rule of law as the friends on the Opposite benches. I assure them that in line with the quotation that they from our respected leader. Sardar Patel, even today whenever the Government brings this measure it brings it with great reluctance and with a spirit of helplessness because the conditions created are such that we are forced to have this measure. So please do not go with the idea that so far as preventive detention is concerned, we are happy on this side. I assure you that we are not happy. But as had been said in detail in the first speech when the first measure was brought by Sardar Patel, there are men who believe in violence, there are men who do not have respect for law. And if this was true in 1952. Madam, it is much more true in the present conditions of the country.

SOME HON. MEMBERS: Question.

SHRI AKBAR ALI KEIAN: You have to face facts. You have tosee what is happening today and what has been happening during the last one year. I do not say, whenever there has been any difficulty whether in the matter of food or in the matter of any other necessity of life, the people have been denied their right to protest. That right is there. But if the protest takes the shape of violence, if the protest takes the shape of agitating people to do things to disrupt the peace and the order of the society. I would like to know from my friend what will happen in the country for which he has got so much regard, beit Soviet Russia or China.

Now, Madam, the test of this Act lies in the way it has been used. My learned friends did not venture to say that it has been abused. The Government would have stood condemned if they could show that on account of this Preventive Detention Act so many people were put behind: the bars . . .

SHRI CHITTA BASU: I am myself a victim. And there are many Members from this House as well as from the other House who have been arrested under the Preventive Detention Act.

Preventive Detention

SHRI AKBAR ALI KHAN: I have got great regard for my friend. But I do not know the conditions and the circumstances in which he arrested. But I would like to assure him.

(Interruption by Shri Chitta Basu)

THE DEPUTY CHAIRMAN: You have had your say, Mr. Chitta Basu. Let him have his say.

AKBAR ALI KHAN: SHRI Most of these were detained when the Government felt that their activities were against the security of the State or when the Government felt that the law and order situation would absolutely endangered.

SHRI A. P. CHATTERJEE: is a Congress Member who was arrested under the Preventive Detention Act for his trade union activities.

SHRI AKBAR ALI KHAN: Then this stands to the credit of the Congress Government. Whenever there is any danger, they do not apply it only to Communist; they apply it to Congressmen also. I am very glad, Chatterjee, for your kind interruption. That shows that so far as the security of the State is concerned, so far as law and order is concerned, so far as the strengthening of democracy and democratic principle is concerned, we do not discriminate between the Opposition and the Congress. That shows the spirit with which we want to work upon this Act.

But I have seen that in certain cases. where this Act should not have been used, it has been used. For example, goondas have also been detained under the Preventive Detention Act. I would like the Home Minister consider that question. So far as

goondas are concerned, there is ample provision with us. This Act should not be applied to them. But so far as the security of the State is concerned, I think there is every reason that this Act should be on the Statute Book But the guestion is. . . .

SHRI NIREN GHOSH: Why do you arrest people?

SHR. AKBAR ALI KHAN: Picase listen. If this was misused if this was abused, if this was used as a weapon against the Opposition, I would have condemned it but it is no use arguing unless you give facts and figures. My friends should give the facts.

THE DEPUTY CHAIRMAN: do you say 'my friends'. Address the Chair.

SHRI AKBAR ALI KHAN: have been so much interrupting me that naturally I had to direct iny attention to them. I am sorry for that. They have paid great tributes to Sardar Pael. If they read the whole speech, the circumstances, the facts that existed then were not so much abnormal so far as violence is con cerned, as it is to-day. It is only in that spirit that we introduced this measure but if my friends had read the statement made yesterday, they would have understood. I want congratulate the Government and the Home Mir ster on the statement. is not at all an election stunt and it is in a good spirit. It is in the spirit that we will consider and review all these cases of persons who are suffering under the Preventive Detention Act and we assure you that on merits if there is any justification to release, it will be done.

SHRI NIREN GHOSH: What is the merit?

SHRI AKBAR ALI KHAN: Unless we think that there is a danger to the security, and Mr. Ghosh, you have referred to China on a very weak ground.

SHRI NIREN GHOSH: Such a black Bill is not required.

SHRI AKBAR ALI KHAN: I wish my friend had given more affection to this country than he has given so far but I would not go into persona' matters. There are two things that we have to see one whether the circumstances that warranted its introduction in 1952 have considerably improved in which case certainly it is the duty of the Government to see that this law, which I also consider as a black law, should not be on our Statute Book. The other thing is whether this law has been abused and if it has been abused then also I think they are perfectly justified in saying so,

SHRI NIREN GHOSH: It has been abused

SHRI AKBAR ALI KHAN: I was anxiously hearing . . .

SHRI NIREN GHOSH: You are a lawyer and you know that it has been abused and it was meant for that and still you do not admit it. I do not know what to say.

SHRI AKBAR ALI KHAN: I respectfully tell my friends this that the three friends who have opposed this—Shri Ghosh has not opposed this—except for the exhuberance of their rhetoric have they given any statement of facts? Have they given a statistical statement, have they given the facts and figures? If the, had given, then I would have accepted them.

SHRI NIREN GHOSH: Do you want facts?

SHRI AKBAR ALI KHAN: I do want and when you speak you kindly give

SHR: NIREN GHOSH: One of our Party members is still under detention.

SHRI AKBAR ALI KHAN. About in lividual cases, if you write to the

Home Minister, I am sure he will look into them. It is the spirit of the statement of yesterday that if some mistake has been done, it will be undone. On that there should not be any two opinions.

I would like my friends to think about what has happened during the last one year. There was agitation to create trouble, not only trouble but violence. Without referring to any definite movement, I would say if the preventive measures had not been taken by the Government then we would not only have been faced with great disorder but our image in the conutries outside would have gone down.

We should also consider what is our image outside in the world and if they have read the observations and comments about the way things have gone . . .

SHRI NIREN GHOSH: It is already spoiled . . .

THE DEPUTY CHAIRMAN: You should have a little patience. Your Party will be having greater chance to speak. This running commentary will not help your case at all.

SHRI AKBAR ALI KHAN: In these matters our democracy is growing. We want to strengthen the democracy. We want to show to the world that our democracy is getting strengthened every day. In order to show that democracy is working properly you have to see that law and order maintained. You have to see innocent people are not coerced. You have also to see that property, private and public is not damaged in the name of agitation or some movement or grievance in some ways. Those who are interested in cracy will have to look at this from this point of view as to what image we are creating in the outside world. You must have read, as I read, that has appeared in the different papers of the world I felt really very sorry for it because unless a Government maintains law and order, you cannot foster even democracy. So in respect of the fundamental laws in respect of the democratic principles in respect of the rule of law, this is a measure which has been introduced with great reluctance, with a heavy heart, to be utilised in special cases and in cases where it is really necessary to apply this. That has been the record of this Government. You cannot challenge it. From the very beginning, in 1952 we have not at all made any wrong use of this enactment. I submit that those who speak should with substance, with facts and figures and with real love for the democracy of the country and to see that dignity and honour of this country is enhanced in the world outside and not this in a way that they think that democracy is not working, that will be a greater disservice done to democracy.

SHRI A. P. CHATTERJEE: Madam, I have heard the eloquence of Mr. Akbar Ali Khan; on preventive detention. I think his eloquence upon such a matter as this, a matter which really should put to shame any civilised Government is misplaced. In Soviet Russia and China as far as my knowledge of the laws goes, there is no provision for preventive detention or detention without trial (Interruptions). If you think that all the people are in detention there

SHRI AKBAR ALI KHAN: Do not drag Russia into that. We know what is happening in China.

SHRI A. P. CHATTERJEE: You may know better and perhaps you may have more liaison with foreign countries than I have. I am more concerned with my own country and I am concerned certainly with the provisions of law in our country and as far as the provisions of law in other countries are concerned, I can tell, in reply to the interruption, that there is no law providing for preventive detention in the Soviet Union and in

China as far as my knowledge of the criminal laws of those countries goes. It is not there is the U.K. nor in the U.S. I find Mr. Khan happy as also his Congress friends because I am referring to the U.S. and the U.K. whom they are more in spiritual sympathy than either with the Union or with China. What I submit is that as far as the civilised countries are concerned according to standard, even civilised countries like the U.S.A. and the U.K., I think they are civilised according to your standard .

SHRI AKBAR ALI KHAN: The Soviet Union is also civilized but not China.

SHRI A. P. CHATTERJEE: even in the civilised countries according to your standards, namely, U.K. and the U.S.A. there is no provision for preventive detention, And yet it was rather strange and astonishing that Mr. Akbar Ali Khan, a veteran Congress. Member, waxed quent on the question of preventive detention. Of course he was a little apologetic. Now that apology course, comes from the inner biting of the conscience in his mind. haps he still feels in his heart of hearts that this preventive detention is not at least a funcioning of democracy. Well, Mr. Akbar Ali Khan has waxed eloquent over the development of democracy in our country. Well, I know that in 1950, when our Constitution came into effect, we did not get much of constitutional rights. As a Chief Justice of Calcutta High Court said in open court, I should say, as a very well known Chief Justice of Calcutta High Court said in open court, we have not got many of the constitutional rights incorporated in Constitution, but we have got a constitutional liability for preventive detention. Now, well, we call this a constitutional liability for preventive detention; yet we are expected to wax eloquent over the democracy that is prevailing in India. And look at the

[Shri A. P. Chatterjee.]

way in which democracy has been implemented in our country. Well immediately after the 1950 Constitution came into force on 26th January, 1950. there was this Preventive Detention Act, and there came this Preventive Detention Act after two sleepless nights of the then Home Minister. You know that after the Constitution India came into force, well, at very time (and even after that) there were a number of hundreds of communist prisoners in jails in the State of West Bengal. They were being detained without trial under the West Bengal Criminal Law Amendment Act.

SHRI SHEEL BHADRA YAJEE (Bihar); Because they wanted to over throw the Government.

SHRI A. P. CHATTERJEE: I am telling you that, in 1950, even after the Constitution came into there were hundreds of communist prisoners detained without trial the jails of the State of West Bengal under the notorious West Bengal Criminal Law Amendment Act which had been put on the Statute Book by the British imperialists. And this Con-Government inheriting worst traditions of the British imperialists, put those communist prisoners inside jails under the West Bengal Criminal Law Amendment Act. We challenged this Act, the West Bengal Criminal Law Amendment Act in the Calcutta High Court after the Constitution of India came into force, immediately thereafter. The learned Judges of the High Court thought: "Yes, after the Constitution has come into force the West Bengal criminal Law Amendment Act canno be used in this fashion by the Congress Government. It must be struck down as ultra vires the Consitution." They were going to strike down this Act as ultra vires and they were going to release all those prisoners who were in jails and who were under detention without trial. The Judges, they are the cons-

cience of the country to a great extent, and according to that conscience of the country, the release of those prisoners would not, at all have had any Injurious effect either on the security of India or on the public order situation in India. They were going to release them. They were not feeling like what Mr. Yajee is feeling now and has given expression to now that the communist prisoners had beer detained without trial as people dangerous to the interests of the Stat The High Court thought otherwise; they thought that they had been and were being kept under illegal detention and they ought to be released. And immediately when they going to release them, when they expressed their mind that law criminal was ultranires Constitution, we heard that the Home Minister of that time two sleepless nightshad well—out of those two sleepless nights came forth this black Act, namely the Preventive Detention Act of 1950.

And do you know, Madam, This is actually What happened? happened in Bengal, and this is what happened also throughout India that time. Mr. Akbar Ali Khan was asking for facts. I am giving facts. The prisoners were sleeping in their cells on the midnight of day, of that fateful day when the Preventive Detention Act was brought on the Statute Book. There is the provision in the Act itself that the order of detention must be personally served upon the detainee. Without personally serving it on the detainees, bundles of orders under the Preventive Detention Act were thrown in at the cells. Now in a particular cell there may be a number of prisoners. Now the detention orders were made out, typed out or cyclostyled in the names those prisoners and they were thrown in at the cell when they were sleeping inside the cell. This is how the Congress democracy has worked our country, and you know that, after those sleepless nights, this horrible

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monster of the Preventive Detention Act came into being, and when this horrible monster of the Preventive Detention Act came into being, we know to our chagrin, we know to our cost, what has happened to the civil liberties of the people in the country. Not only these helpless prisoners in January, 1950, not only did they suffer from this preventive detention, also others have continued to suffer from the continuance of this Act on the Statute Book.

Madam, at that time-of course, I am not saying with any disrespect to the late revered Sardar Patel, every man has his defects-Madam, Sardar Patel at that time, at the time when the Preventive Detention was brought on the Statute Book after two sleepless nights, Sardar Patel did not behave like a democrat; with great respect to his memory. I have to say so. Madam, he said at that time-he passed two sleepless nights over it because he thought over the matter-that if those prisoners were released from jail, a great disorder break out in the country. But the Judges thought otherwise. In very year 1950, well, though Sardar Patel thought like that, though Congress Cabinet thought like Congress Government though the thought like that, in that very year 1950 in September-October, two eminent Judges of the Calcutta High Court had occasion to scrutinise the orders of detention made under the Preventive Detention Act, and they released a great number of them, in that sitting which they held in September or Octo-And yet the Congress Government said that those people were enemies of the country and they ought not to be released, and that if they were released, public disorder would break out, that if they were released, then the security of India would be threatened. But that was not accepted by that High Court in 1950 when they released those prisoners. Akbar Ali Khan perhaps will know this for another fact. Well, that is how democracy is functioning in this country.

Mr. Akbar Ali Khan has also said that democracy has functioned since 1950. We know how the Defence of India Rules have been promulgated in this country, how the Defence of India Act has been in operation in country—that it also another Act for preventive detention. We know how that Act has come on the Statute Book and how that been used against political opponents of the Congress regime. Madam Deputy Chairman, really this is the fact. It was not that the people were posing any danger either to security or peace or order of the country: it was not because of that they were arrested under the Preventive Detention Act. It was because Congress Government did not want to tolerate their political opponents; it was because the Congress Government wanted to crush the party which was opposing them,

SHRI AKBAR ALI KHAN: No, no; not fair.

SHRI A. P. CHATTERJEE: Madam, I can tell you one thing. Mr. Akbar asking for facts. I Ali Khan was give you a fact.

[THE VICE-CHAIRMAN (SHRI M. RUTHNASWAMY) in the Chair]

Perhaps you know Mr. Jyoti Basu: everybody knows him perhaps. Well, do you know what was the ground of detention given to him when he was detained under the Preventive Detention Act in 1950, immediately after the black Act was brought on the Statute Book? The ground against him was that he was invited by the Workers and Peasants Party of Burma, and because he was invited by the Workers Peasants Party of Burma, that became a ground for preventive detention. It is there; it is on record. If you so want, you can just have a reference to your Home Department of the State of West Bengal. You can have a reference to the court records also. Here is another fact, Mr. Akbar Ali Khan. I have never heard that a

[Shri A. P. Chatterjee.]

person can be detained because a party of another State has invited him. Even if it were merely accepting the invitation and going there, that would have been another matter; I could have understood that there was some sense, that there was some semblance of justification in that ground. But then a particular party of any country may invite me even without knowing whether I shall accept the invitation or not. It may be that I am not accepting the invitation. It may be that I am not in political sympathy with that party; it may be that I am not in political sympathy with that country even, but just because an invitation has come from the Workers and Peasants Party of Burma, therefore that is the ground for detention. That is what happened in the case of Shri Jyoti Basu. Here is another fact for my hon. friend Shri Akbar Ali Khan. I can tell Mr. Akbar Ali Khan that I can give him other facts also. He has been asking me for facts.

SHRI AKBAR ALI KHAN: I wanted to know the number of such detentions and whether in view of the condition in the country the number is proportionate or disproportionate.

SHRI SHEEL BHADRA YAJEE: Their revolution was planned in Burma. Everything was being hatched there.

SHRI A. P. CHATTERJEE: Vice-Chairman, I think if my hon. friend Shri Sheel Bhadra Yajee had been the Home Ministel in West Bengal, perhaps he would have put forward the ground for detention in a better way. But I am talking of the grounds of detention as they were given and one ground for his detention was that he was invited by the Workers and Peasants Party of Burma. That was the ground they had stated. Mr. Yajee in 1966 cannot alter, amend or improve upon that ground. Perhaps he would not be allowed to do that also. I was saying that these are the ways in which the

Preventive Detention Act has been implemented by the Government.

I can tell you other facts, Mr. Vice-Chairman. The other day, only a few months back two very respectable persons, two commissioners of the Krishna Nagar Municipality were arrested under the Preventive Detention Act and detained. That case also went up to the Advisory Board and when the Advisory Board looked into the grounds of detention, what did. they see? The ground was that they misbehaved with a lady. thing, misbehaving with a lady has. nothing to do with public order or the security of India. And what is more, that lady came to the High Court and gave an affidavit saying that this was. absolutely false and the Bench before which that case came up was presided over by Justice Debabrata Mookerjee who was at that time a. Judge of the Calcutta High Court. He saw that affidavit of the lady and with indignation from the Bench of the Calcutta High Court he said, "This is how the Preventive Detention Act is. being abused by the Executive" and. those two commissioners of the Krishna. Nagar Municipality were released by the High Court Bench. Do you know, Mr. Vice-Chairman, why these two commissioners of the Krishna Nagar Municipality were arrested? They were arrested not because of that ground which they had been given and which was false ground evidently and patently. They were arrested under the Preventive Detention Act because they were members of the Communist Party and because by detaining them the Congress in that district wanted to secure an advantage over their Opposition political party. That is why they were arrested. Our friends of the ruling party do not hesitate to stoop low and to have any mean device for destroying the Opposition political parties. That is why thev knew that the even though ground was false, they put that ground. That ground was proved by the judgment of the High Court to be false. That lady herself came forward and

said that it was false and that those gentlemen did not misbehave. So it was clear that the ground was false. Yet they had put forward that ground on the order made under the Preventive Detention Act, in order to have them arrested.

Mr. Vice-Chairman, Shri Akbar Ali Khan was asking for facts and I am going to give him more facts. I think he has got some good facts by now. I will now give him another fact. It is not one relating to 1950 as in the case of Shri Jyoti Basu. Only a few months back, a headmaster, a man aged 55 years, the headmaster of the Bolpur High School, was arrested under the Preventive Detention Act. He has got three daughters. One of them is an M.A. in Education, other is an M.A. in English. His wife is the headmistress of another school. And do you know on what ground this old gentleman, the headmaster of a school, was arrested under this Act? Do you know the ground given for his detention? The ground was that he had raped a sixteen year old school girl in a railway waiting room. Mr. Vice-Chairman, this headmaster was kept in detention in this way for 10 weeks and the matter came up before the Advisory Board. The Chairman of the Advisory Board was Shri Surjit Lahiri. He was a former Judge of the Calcutta High Court. Shri Surjit Lahiri is reported to have expressed the greatest disgust at the grounds given for the purpose of the detention. All kinds of machinations and all kinds of abuses of the Preventive Detention act are taking place. This man was released by Shri Surjit Lahiri after he had expressed his greatest disgust. But even so he was in detention for ten weeks. And why this man arrested and detained? He was detained because he was a person of great influence in Bolgur and his presence there would have been prejudicial to the interests of the ruling Congress party there. That is why this old and venerable gentleman, the headmaster of a school, was arrested and detained. I can give you further information also. Not only is he the

headmaster of the school, he is the creator of three more schools in that area. He has founded three more schools in that area. He is a man much respected there. But ground was given against him and on this ground he was arrested, Mc. Akbar Ali Khan will now be satisfied with facts, I hope.

AN HON, MEMBER: Are you satisfied?

SHRI A. P. CHATTERJEE: Will he require more cases?

THE VICE-CHAIRMAN (SHRI M. RUTHNASWAMY): There is no more time.

SHRI A. P. CHATTERJEE: Mr. Vice-Chairman, this is a black Act and I would require more time. I have not yet finished what I have to say. I have to say all these things because after all, again and agair, year after year, this black Act is being brought on the Statute Book in order to detain persons without trial and platitudes are placed before the House and it is said they never abuse the Preventive Detention Act.

Madam,—I am sorry, somehow always think the Deputy Chairman is Chair. Mr. Vice-Chairman, the what actually are the ways in which this Act is being implemented? You know that under this Act a man is detained without trial. There is, no doubt, the provision for setting up an Advisory Board. But then even this Advisory Board cannot scrutinise the grounds or look into the grounds until almost 10 weeks expire, according After 30 days, the to the Act itself. matter goes to the Advisory Board and the Advisory Board gives its decision within 10 weeks of the order of detention. Even supposing that the Advisory Board would do justice, which of course, it will not and I will tell you why it will not or cannot—why is the man kept in detention without trial for 10 weeks without the grounds of [Shri A. P. Chatterjee.] the detention or of that order being scrutinised by an impartial tribunal? Mr. Vice-Chairman, this whole Act is meant and is calculated to detain without trial political opponents. The whole Act is calculated to take away the civil liberties of persons without any reason, without any justification.

Mr. Vice-Chairman, as far as the grounds of preventive detention are concerned, they are so designed that nothing can be done with regard to them. The Supreme Court has felt so. Because it is a black Act which has been formulated in such a way that you cannot do anything. The Court cannot do anything except see whether the grounds are mala fide or vague. Now, in order to by-pass this, what the Executive does is this. In the grounds they give some date and place so that in that way the made specific. As ground may be soon as the grounds are found to be specific, the thing immediately passes that test. Suppose a person is to be detained under this Act. In the grounds which are given in the order served upon him, it is merely stated that on such and such date, at such and such time, you threatened such and such a person with dire consequences. Of course, that such and such person would be a Congressman. Such and such a person might be deelections. Mr. Vicefeated in the give you instance Chairman, I can after instance of grounds of detention like this. Now, can anybody get any chance of disproving this partiany court of cular ground before law? Perhaps if this thing had come in a court of law, if the detenu had any chance of leading evidence to show that at that particular time on that particular date this could not have happened then he could have his innocence, immediately proved but then that cannot be done because the courts are powerless. There nothing in the Act. It merely says if you are given specific grounds you can make a representation. I can make a representation but I cannot

take the help of a lawyer; I cannot lead any evidence and it becomes a statement against a statement. Therefore though actually the grounds are given with some specificness, really all hope of liberty for that particular person is gone.

(Time bell rings.;

You will have to give me some more time. I have taken only 15 minutes. I will take some more time. After all, it is a very bad Act which is going to be passed.

THE VICE-CHAIRMAN (SHRI M. RUTHNASWAMY): But there are other speakers.

SHRI A. P. CHATTERJEE: Kindly put no limitation on my speech. I will just stop when I have finished. I will just tell what I have in mind and I think I shall not talk irrelevantly.

THE VICE-CHAIRMAN (SHRI M. RUTHNASWAMY): But that may be a very long time.

SHRI A. P. CHATTERJEE: I will not take very long time. I will take only conscionably long time, but unconscionably long time.

I was submitting that as far as the grounds of detention were concerned, this was the way the grounds were made out. These grounds are given against a detenu and we cannot do detenu cannot anything. The anything. They merely say that a person on such and such a day did such and such a thing and they say, you can make a representation. I go before the Advisory Board but I have no chance of engaging a lawyer; I have no chance of leading any evidence: I have no chance of proving the falsity of that particular ground. And if I have no chance of proving the falsity of the ground except to make a statement, what is the use of giving this ground and what is the use of saying that you will have the right of representation before

Advisory Board? Therefore, Mr. Vice-Chairman, when the Preventive Detention Act is used against a person, he cannot do anything against the order of detention even if it is passed mala fide against a particular person. And there are thousands of instances where the Preventive Detention Act has been used mala fide against the political opponents of the Congress regime.

Now, some friends on the Congress Benches may say, well, after all, the question of security is there; the question of the safety of the State is there. Now they talk of all such things as if the Stat. belongs to the Congress. The State belongs to us also. There is a tendency-and I think a deliberate tendency—on the part Congress people or at least some of the Congress people, to confuse the State with the Government. The State is one thing; the Government is another. Sometimes the safety the Government is identified with the safety of the State. Therefore when the Congress people say that the safety of the State is at stake and that is why they are keeping the Preventive Detention Act on the Statute Book, what they really mean is that the safety of the Government is at stake and it is for that they are using the Preventive Detention Act or the Defence of India Rules.

SHRI SHEEL BHADRA YAJEE: The ruling party has the responsibility to defend the country.

SHRI A. P. CHATTERJEE: Today it is the ruling party: tomorrow it may not be the ruling party but if the ruling party begins to say like this that the party is the State or that the Government run by the party is the State then I will say that the Congressmen are either not understanding the statements they make or perhaps they are deliberately confusing the issue. Either they are villains or they are fools. I do not say that they are fools and therefore can I not say that they are villains when they say that the Government is the State? I am only asking this question.

श्री नेकी राम (हरिताना) : ग्रादर-णीय उपाध्यक्ष जी, मैं थोडा दखल देना चाहूंगा ग्रपने मित्र की।

श्री राजनारायण: काहे को।

श्री नेकी राम : इस वास्ते कि यह हमेशा हमारी पार्टी को गाली देते हैं। पार्टी को गाली देना बेशक श्रपोजीशन का काम है लेकिन कितनी कारों को जनाया गया यहां पर, कितने मकानों का यहां पर जलाया गना उसके निये कीन जिम्मेदार है।

SHRI A. P. CHATTERJEE: Mr. Vice-Chairman, the hon. Member there was perhaps thinking of something else. Perhaps he was dreaming and . . .

THE VICE-CHAIRMAN (SHRI M. RUTHNASWAMY): Order, Order.

SHRI A. P. CHATTERJEE: . . . suddenly just got up and said something which crossed his mind. So I do not propose to answer him.

Now, I was saying that the Government is not the State and if the Government is not the State then nobody can come forward and say that the safety of the Government is the safety of the State and because the party or the Government of the party is imperilled therefore the Preventive Detention Act must continue. Mr. Vice-Chairman, I can tell you . . .

THE VICE-CHAIRMAN (SHRI M. RUTHNASWAMY): You have taken half an hour.

SHRI A. P. CHATTERJEE: . . that sometimes the friends on the Congress Benches talk as if they are the custodian of the State, as if they are the custodians of the feelings of the people, as if they are the custodians of the sentiments of the people

[Shri A. P. Chatterjee] and as if when they say that the country is in danger it must be that the country is in danger from those persons who are sought to be detained under the Preventive Detention Act. I can tell you that the people thought otherwise. I will give you two instances. Of course, Mr. Akbar Ali Khan is not here.

THE VICE-CHAIRMAN (SHRI M. RUTHNASWAMY): One is enough.

SHRI A. P. CHATTERJEE: In the mid-term elections in Kerala, people were detained without trial and when they were detained without trial it was trumpeted by the ruling Congress Party machine that they were being detained because it was necessary for the purpose of safeguarding the security of India. Now look at the way the people there reacted to it.

THE VICE-CHAIRMAN (SHRI M. RUTHNASWAMY): These are all old facts, notorious facts; what is the use of repeating them?

SHRI A. P. CHATTERJEE: Facts are known but still they have to be drilled into the minds of these persons who are impervious to facts. Sometimes we have to make them understand that two and two make four. Any sensible man knows that two and two make four but sometimes some insensible men begin to insist that two and two make five. It is true that two and two make four but we have to . . .

THE VICE-CHAIRMAN (SHRI M. RUTHNASWAMY): If you had all the time in the world you could go on but you have no time now. We have to give time to other hon. Members.

SHRI A. P. CHATTERJEE: So, Mr. Vice-Chairman, I was saying that in Kerala people were detained without trial and it was said that it was necessary to detain them because the security of India was in danger. And 22 of them—am I correct?—were elected with a thumping majority by the

people of Kerala. I want to ask this question of the Congress people. If the people of Kerala did not think them to be dangerous, who are you, the puny people at the top, the dwarfs who having giant's powers try to behave like giants, who are you to think that these people are dangerous to the security of the country? The people of India thought otherwise; the people of Kerala thought otherwise. I can give you another instance. In the Calcutta Municipal elections last year, out of the nine persons who were detained without trial on the proclaimed ground that they were dangerous to the security of India seven were elected by a thumping majority by the people of Calcutta. The people of Calcutta are certainly eduacted people thought that the Congress propaganda was absoultely bosh, was absolutely humbug.

There is another thing.

THE VICE-CHAIRMAN (SHRI M. RUTHNASWAMY): That will do.

श्री राजनारायण: श्रीमन्, सुबह चे पर-मैन के सामने एह बात तय हो चुकी थी कि इसमे भाषण मे प्रतिबन्ध नहीं लगेगा।

THE VICE-CHAIRMAN (SHRI M. RUTHNASWAMY): If each Member takes half an hour, there are others also.

श्री राजनारायग: श्राप सेकेटरी महब को बुला लीजिये, चेयरमैन माहब के पाम करु बात तय हुई श्रीर श्राप लोग श्राकर कुछ दूसरी व्यवस्था दें यह नहीं चलेगा। हम ऐसा नहीं मानेगे। जिसको जितना बोलना हो वह बोले। रेपिटीशन न हो, नई बात कहें तो उनको मौका दे।

SHRI A. P. CHATTERJEE: I am not repeating; am I repeating?

THE VICE-CHAIRMAN (SHRI M. RUTHNASWAMY): These are old things

SHRI SHEEL BHADRA YAJEE: IS it socialism to take away other's time?

SHRI A. P. CHATTERJEE: It is not socialism to detain persons without trial. I was submitting before you, Mr. Vice-Chairman, that this is the way in which the Preventive Detention Act has been looked at by the people. People have already passed judgment on the Government of the Congress Party's ruling 2 P.M. clique who have always detained their political opponents without trial by electing them with a thumping majority. You know that, as far as preventive detention is concerned . . .

THE VICE-CHAIRMAN (SHRI M. RUTHNASWAMY): Is that your concluding sentence? You have taken 35 minutes

SHRI SHEEL BHADRA YAJEE: Obey the Chair.

THE VICE-CHAIRMAN (SHRI M. RUTHNASWAMY): You must finish your speech now.

SHRI A. P. CHATTERJEE: I will obey the Chair.

श्री राजनार या: इ ऐसा विधेयक नहीं है जसने दस, पाच मेनट ग्राप बीलने को कहे।

SHRI A. P. CHATTERJEE: Vice-Chairman, I will give you this assurance that I will not take more than five minutes now. Now, I was submitting this. As far as preventive detention is concerned, we know that there are provisions for preventive detention in our Statute Book, Apart from detention without trial, we know how our hon. Member of the House was proceeded against under section 107 of the Criminal Procedure Code, even when Parliament was in session and in a most indecent manner. You know when Parliamet was in session, this hon. Member of our House was whisked away from his house, in the night, the police purporting to act

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under section 107 read with section 151 and it was said that it was done in order to prevent him from doing something prejudicial to the interests of public safety and public Now, as far as section 107 is concerned, there is a whole gamut of sections in the Indian Penal Code or the Criminal Procedure Code to prevent a person from doing anything which may be calculated to do any harm to the cause of peace and cause of public order. As a matter of fact, we saw a notorious application of that hateful section in the case of one hon. Member. Now, it appears that the Congress people, the Congress ruling clique, are not satisfied with one weapon in their armoury. They must have millions of weapons in armoury, millions of weapons for the purpose of striking down their political opponents. They must have the preventive detention provision in the Code of Criminal Procedure, they must have the Preventive Detention Act, they must have provisions preventive detention as enacted in the Defence of India Act enacted in the Defence of India Rules. Mr. Vice Chairman, this way of looking at democracy is actually foreign to all notions of democracy. If democracy means anything, it means inviolability of a person

SHRI SHEEL BHADRA YAJEE: The devil quoting the scripture.

SHRI A. P. CHATTERJEE: Sometimes a person thinks that the other man is the devil forgetting that he has the horns of a devil and the cloven hoofs of a devil. Without looking at his own cloven hoofs and without looking at his own horns, he thinks the other man is the devil. That is the whole trouble. The concept of democracy is not the concept of electoral freedom. Even in the times of Hitler, there were elections. Hitler had elections very many times in his Fascist State. Democracy does not mean only putting the ballots in the ballot-boxes and, therefore, there is democracy in this country. Nobody

[Shri A. P. Chatterjee.] should think in that fashion. There are certain inviolable, certain fundamental concepts of democracy. One of it is that a person's right is inviolable. A person cannot be detained without trial. A person cannot be put behind the bars without bringing him to a court of law and without letting him know the charges on which he has been arrested and without also giving him an opportunity to disprove those charges. If you do not have those things, you cannot have democracy and you do not have democracy. In this crucible of democracy on test of democracy, is it this correct to say that we are having democracy in India? There is time to pause and think for the Members of the Congress Benches. After all, it is not a question merely of putting or keeping one Party in power eternally, for all time to come. Will you, my friends on the Congress Benches, realise that from this point of view already you are causing great damage to this concept of democracy? If you are really concerned with democracy, then you should know that it is not a question of one party being in power today and the other Party being in power tomorrow. You must see that the fundamental concepts of democracy are protected. You must see that the fabric of democracy is not damaged, is not torn. You must see that democracy is maintained. If you do want that, then I will humbly submit that this black Act which strikes at the very root of democracy, which takes away the Fundamental Rights, the inviolability of persons, has to be struck down and has to be voted down as a black Act.

شريدتي انيس قهوائو (اتر پرديش): مستر وائس چير مين — پريونتيو ديتيش ايك دئي نئي چيز نہیں ہے لیکن مجھے یاد ہے کہ همیشه اس کی مختلفت هوتی رهی مے اور یہ پاس بھی هوتا وها هے -

ايمرجدسي مين تو ايسے قوانين کی ضرورت ہوتی م اور اس سے انکار نهین کیا جا سکتا - لیکن همیشه همیشه کے لگے اس کو اصول بدا لیدا أور قائم رکھذا كانستى تيوشن كبي نوهیری سلک کی ذلت اور حکوست کی بدنامی ہے ۔ ایک جمہوری حکومت جلانے کے لئے هو روز تو ایسے قانون کی ضرورت ہوتی نہیں ھے - اگر مستقل قانون کا صحیح اور أیمانداری کے ساتھ استعمال کما جائے کا محجوم س کی زہ سے بچے نہیں سکنا ۔ لیکن وقتی طور پر قانون کا ذنذا مجستریت اور پولیس مین کو تهما دینا اور اس کی اجازت دے دینا که ولا بغير مقدمه جلائه مغير كوأي وجه بتائيه جد دله چاهے كسى كو نظر بند رکھ سکے اسانت کے خلاف ھے -

ممستّر وائس چير سين — منجه معاف کهچئے اگر میں یه کہوں که یرڈس کورنملت کے زمانہ کے ہلکامی قاون ہے چوتکارا حاصل کرنے کے لئے ھم نے اپلی آزاد کورنمذے کی نمانا کے تھی اس لگے نہیں کہ وہے کلا کھونت دینے والے شرم ناگ قانون پھر هم ير مسلط رهير -

اكو أن اختهارات كا استعمال انهين لوگرں پر کیا جائے جن سے اس اور قانون کو خط ہ ھے، جن سے سوشل اور سماجي زندگي کو خطره هے، جو عوام

وفادار هے مگر ذمهداروں کی غلطیوں ير دوكتني هے - منجائي كي آواز بلند کرتی ہے اور شاید یہی اس کا سب سے الوگوں پر ہو حو خیالات کا اختلاف بوا جرم هے (Interruption) مهردانی كركے ميري اسهيچ ميں دخل نه ديجيّ - اگر كبهي هندوستان كا كوئي ایمان دار مورخ اس ملک کی ساریخ ل مے گا، کبھی سب جھھی ھوئی چيزين اوير آئين تو دنيا حبران ره حائے کی کہ هم نے اننے سب سے بوے فوست کے ساتھ جس بے اس دیھ کی درمتی - لوگوں کی مدد اور حکومت کی بھلائی کے لئے کیا کھے نہیں کیا - اس کو هم نے یه صله دیا که ولا جیل میں بھی وهی اور اب ایک سال سے نظربند بھی ھے ۔

> اسى طرح مستر وائس چيرمهن میں شیخ عبدالله کے بارے میں يوچهتي هون دم اسلامک کانفرنس مکه میں شریک هونے والے کیا هددوستانی نماینده حکوست کو بازا نهیں چکے تھے که شیخ عبدالله کا کیا رول كانفرنس ميں رها هے - أج بهى ان سے پوچھا جا سکدا ھے کہ انہوں نے كيا ديكها أور شيخ عمدالله كي وطن درستی کے کنفے سدام واپس آئے هير -

اس کے علاوہ میں یہ بھی پوچھنی هون که شیخ عبدالله صاحب ۲ ه خط جو انہوں نے سکھ سے گورنمذہ کو

ملک کی عاشق هے، ایدی حکومت کی / کو افرانفری آو، فتله و فساله کے لئے اکساتے ھیں تب تو خیر تھیک بھی هے لیکن جب ان کا استعمال ایسے وكهتم هوئيه - آئدلي جد و عهد كوت هوره قانون کی پایادی کے سانھ تحریر و تقویر کے ذریعہ عو اور ، کوست کا سزام بدالما جاهنے عورہ ان پر اس قا ون کو نافذ کاناء ان کی آواز کو ديا ديدا يا انهبي لا محدود عرصه یک بغیر وجه بنائے نظر بدد رکهنا اس سے ہوا ظلم اور کیا ہو سکتا ہے -

۷۷-۱۹۵۲ میں جامع مسجد پر ہم کے کنچھ کیس ہوئے، اس سلسلم مهی شہر کے اجهے اور شریف شریف لوگوں کو جس طرح سے لے جا کر نظر بند رکها گیا یا پهر ان کو چهورا گیا يا كسى اخبار مهن كهين كوثي ایتیناردیل نکل کیا اس جرم میں لوگوں کو نظر بدت رکھا گیا اور پھر ایک الله بعد چهور دیا گیا بغیر وجه بنائے، تو اس لئے میرا خیال ہے که اس قانون ہے انصاب نہیں ہوتا ہے۔

مستر والس چير مين – مين اس وقت حکومت کو مردولا سارا بهائی أور شیخ عبدالله کی نظربندی كى طرف متوجه كرنا ايدا فرض سمنجهتي هون - مردولا يهون ھددوستان کے کسی ہوے سے بوے دیش بهگت سے کم نہیں - وہ اینے

مهیں کہم سکتے کہ وہ اس کی صدت نه بوهائی، اس کی نوسیع نه کوے -ليكرن به مطالعه ضرور كو سكنه هين كة اس قانون كا شكار هو كر جو اس وقت نطر بند عیں ان کے جرائم اور ان كي خطائل كو مقظر عام ير لائيم أور أن کے سانھ عدل اور انصاف کے تقاضے پورے کينگئے -

بدقسمنی سے ان چند بوسوں میں حکومت کے آفیسران بھی لا ایلڈ آرڈر کے متحافظ ہونے ہوئے بھی بانوں اور اسکے صحیم استعمال سے نا واقف ہیں۔ ارر اس کا نتبجه یه هے که هر فانون کا استعمال بهي غلط هوتا هي - شايد اس لئے همیں پریونقیو دیتینیشن ایکت کی ضرورت پتی هے برنه مسقل قانرن كافي هونے هيں اور سياسي محجرم نهي الہیں کے دریعہ عدالت سے سزا پا سکتے هين - اس لئے ميري درخواست هے كه حكومت أيني زيادة أوجه عدل و الصاف کی طرف رکھے بھاٹے اسکے که وقذى اور هنكامي فالون دما كو طاقت حامل کرنے کی کوشش کرتی رہے ررنه جمهوريت كا يديدنا مشكل هر حائم کا ۔

احر میں سوا اسکے کیا کہیں کہ بادل تحواسه اور عدل و انصاف کے خلاف سمجهن هوئے بهی حکومت کی صرورت اور لک کی حالت کو دیکھتے ھوڑے میں اس کی حمایت کووں گی

[شريمتى انبس دوائي] الكها بها كيا موجودة هوم ملسقر صاحب ہے اسے دیکھا سے کیا اس میں انہوں ہے اپنے معاملات کی صعائی نہیں کی بھی اور کیا وہ عرب حکومتوں کی دعوت اور دوسروں کے اصرار کے باوجود هندوستان گرفتار هونے کے لئے واپس اہیں آئے کیا یہ ان کے هددوسنانی شهری هویے اور انکی وطن دوستي کا ثبوت نهين هے - مين آنریبل هوم منستر سے درخواست کرونگهی که کیا آب بهی وفت نهیں آيا هے كه حكومت أيلے فيصله پر نظر ثانی کوے -

مستر واس جدر مبن صاحب -يه قانون همين انساني حقوق اور انسانیت کے احترام سے محدوم کرتا ہے اور اس لئے میری خواهش هے که. آئلدہ یہ کبھی دوسمع کے اگھے پیش نه هو -

مقدمه حلا كر ثبوت پيش كركے آپ جسی شخص کو محرم سمجهتے ھوں پھانسی دیے دین مگر بغیر نقائے، ىغدر تحقدقات كئيه كسي كو حقوق المنائي سے محصوم کو دینا کسی حمہوی حكومت كو زيب نهدن ديدا - مستو وائس جيرمدن - اپوزيشن پارتيون اور امن و سکون کے دوست اما دسماوں یے الیکشی نے قریب ارسی پوزیشی پھدا کر دی هے که هه هکومت سے يه بهي होता रहा है।

† श्रीमती ग्रनीस किदवई (उत्तर मिस्टर-वाइस-चेयरमैन, प्रिवैटिव डिटेन्शन ऐक्ट कोई नई चीज नहीं है लेकिन मुझे याद है इससे पहले हमेशा टमकी मखालफत होती रही हैं ग्रार यह पास भी

एमरजेसी मे तो ऐसे क्यानीन की जरूरत होती है श्रौर इस से इन्कार नही किया जा सकता, लेकिन हमेशा-हमेशा के लिए उसको उसूल बना लेना ग्रौर कायम रखना कास्टीट्युशन की तोहीन मुल्क की जल्लन ग्रौर हुकूमत की वदनामी है। एक जम्हूरी हुकुमत चलाने के लिए हर रोज तो ऐसे कानुन की जरूरत पडती नही है। अगर मुस्तिकल कानून का सही ग्रौर ईमा दारी के साथ इस्तेमाल किया जाए तो मजरिम इसकी जद से बच नहीं सका। लेकिन वक्ती तोर पर कानून का डडा मजिस्ट्रेट श्रौर पूलिस मैन को थमा देना और इसकी इजाजत दे देना कि वह वगैर मुकदमा चलाए, बगैर कोई वजह बताय, जब तक चाहे किमी को नजरबन्द रख मके उन्सानियन के खिलाफ है।

मिस्टर वाइस-चेयरमैन, म्झे माफ कीजिए अगर मै यह कहू कि ब्रिटिश गवर्नमेट के नमाने के हगामो कान्न से च्छुटकारा हासिल करने के लिए हमने ग्रयनी म्राजाद गवर्नमेंट की नमना को थी इस लिए नही कि वही गला घाट देने वाले शर्मनाक कानून फिर हम पर म्यल्लत रहे ।

ग्रगर इन ग्रब्तियारात का इस्तेमाल उन्ही लोगो पर किया जाय जिनमे ग्रमन श्रीर कान्न को खतरा है, जिनसे सोशल श्रोर समाजा जिन्दगी को खतरा है, जो श्रवाम को अकरातफरी और फिनना व । फिमाद के लिए उकसाने है तब तो खैर टीक भी है लेकिन जब उनका इस्तेमाल ऐसे लोगो पर हो जो ख्यातात का इख्तलाफ रखते हुए ग्राईनी जहोजहद करते हो, जो कानृन की पाबन्दी के साथ तहरीर व तकरीर के जरिए ग्रवाम ग्रोर हुकूमत का मिजाज बद तना चाहते हो उन पर इस कानून को नाफज करना, उनकी ग्रावाज को दबा देना या उन्हें ला महदूद ग्रर्से तक बगैर वजह बताए नजरबन्द रखना इससे बड़ा जल्म श्रौर क्या हो सकता है।

1956-57 में जामा मस्जिद पर बम के कुछ केस हुए । इस सिलसिले मे शहर के अच्छे श्रार शरीफ लोगो को जिस तरह से ले जाकर नजरवन्द रखा गया या फिर उनको छोडा गया या किसी ग्रन्दबार में कही कोई एडिटोरियल निकल गया इस जुर्म में लोगों को नजरबन्द रखा गया और फिर एक साल बाद छोड दिया गया वगैर वजह बताए तो इम लिए मेरा ख्याल हे कि इस कानून स इन्साफ नही होता है।

मिस्टर वाइस चेयरमैन, मै इस वक्त हुकुमत को मृद्ला साराभाई ग्रौर शेख श्रब्दल्ला की नजरबन्दी की तरफ मतवजो करना ग्रपना फर्ज समझती हू । बहन हिन्दुस्तान के किसी बड़े से बड़े देश-भगत से कम नही । वह ग्रपने मुल्क की **ब्रा**शिक है ब्रौर प्रपनी हकुमत की वफादार है मगर जिम्मेदारो की गलतियो पर टोकती है, सचाई की ग्रवाज को बुलन्द करती है <mark>स्रार शायद यही उसका सब से बडा</mark> जुर्म है (Interruptions) बानी करके मेरी स्पीच में दखल न दीजिए । ग्रगर कभी हिन्द्म्तान का कोई ईमानदार मुर्ग्रारख इम मुल्क की तारीख लिखेगा, कभी सब छिपी हुई चीजे ऊपर श्रायेगी तो द्निया हरान रह जायेगी कि हमने ग्रपने सबसे बडे दोस्त के साथ जिसने इस दश की दोस्ती, लोगो की मदद ग्रौर हकुमत

^{†[]} Hindi transliteration

[श्रीमती ग्रतीस किदवरी]

की भलाई के लिए क्या कुछ नहीं किया--उसको हमने यह सिला दिया कि वह जेल में भी रही ग्रौर ग्रव एक साल से नजरबन्द भी है।

इसी तरह, मिस्टर वाइम-चेयरमैन मैं शेख ग्रब्दुल्ला के बारे में पूछती हूं कि इस्लामिक कांफ्रेंस, मक्का में शरीक होने वाले हिन्दुस्तानी नुमाइन्दा क्या हुक्मत को बता नहीं च्के थे कि शेख ग्रब्दुल्ला का क्या रोल काफेस में रहा है। ग्राज भी उनसे पूछा जा मकता है कि उन्होंने क्या देखा ग्रौर वह शेख ग्रब्दुल्ला की वतन-दोस्ती के कितने महाह वापस भ्राये हैं ।

इसके ग्रलावा मैं यह भी पूछती हं कि शेख ग्रब्दुल्ला साहब का वह खत जो उन्होंने मक्का से गवर्नमेंट को लिखा था क्या मौजूदा होम मिनिस्टर साहब ने उसे देखा है। क्या इममें उन्होने अपने मामलात की सफाई नही की थी ग्रौर क्या वह ग्ररब हुकुमतों की दावत ग्रौर दूसरों के इसरार के वावजूद हिन्दुस्तान गिरफ्तार होने के लिए वापस नहीं ग्राये ? क्या यह उनके हिन्दुस्तानी शहरी होने ग्रौर वतन-दोस्ती का सब्त नहीं है । मैं ग्रानरेबिल होम मिनिस्टर से दरख्वास्त करूंगी कि क्या श्रब भी वक्त नहीं आया है कि हुकूमत ऋपने फैसले पर नजरसानी करे।

मिस्टर वाइस चेयरमैन साहब, यह कानून हमें इंसानी हकूक ग्रौर इन्सानियत के एत तम से महरूम करता है और इसलिए मेरी ख्वाहिश है कि भ्राइन्दा यह कभी तौसिह के लिए पेश न हो।

मुकदमा चला कर सबूत पेश करके <mark>म्राप किस शख्स को मुजरिम समझते</mark> हो फांसी दे दें मगर बगैर बताए, बगैर तहकी-कात किये, किसी को हकूक इसानी से महरूम कर देना किसी जम्हरी हुकूमत को

जेब नहीं देता । मिस्टर वाइस-चेयरमैन ग्रपोजीशन पार्टियों श्रौर ग्रमन व सक्त के दोस्त नुमा दुश्मनों ने इलेक्शन के करीब ऐसी पोजीशन पैदा कर दी है कि हम हुकुमत से यह भी नहीं कह सकते कि वह इसकी मुद्दत न बढ़ाए, इसकी तौसिह न करे। लेकिन यह मुतालबा जरूर कर सकते हैं कि इस कानून का शिकार हो कर जो इस वक्त नजरवन्द हैं उनके जुराइम ग्रौर उनकी खतात्रों को मंजूर-ग्राम पर लाइये ग्रौर उनके साथ ग्रदल ग्रौर इंसाफ के तकाजे पूरे कीजिए।

बदिकस्मिनी से इन चन्द बरसो में हकुमत के अफ़सरान भी ला एण्ड आर्डर के मुहाफिज होते हुए भी कानूनी ग्रौर उसके सही इस्तेमाल से नावाफ़िक है। ग्रौर उसका नतीजा यह है कि हर कानून का इस्तेमाल भी गलत होता है । शायद इसीलिए हमें प्रिवेंटिव डिटेन्शन की जरूरत पडती है वरना मुस्तकिल कान्न काफी होते हैं ग्रीर सियासी मुजरिम भी उन्ही के जरिए ग्रदालत से सजा पा सकते हैं। इस लिए मेरी दरख्वास्त है कि हुकुमत ग्रपनी ज्यादा तवज्जो ग्रदल व इंसाफ की तरफ रखे बजाए इसके कि वक्ती और हंगामी कानून बना कर ताकत हासिल करने को कोशिश करती रहे, वरना जम्हरियत का पनपना मुश्किल हो जायेगा ।

श्राखिर मैं सिवाए इसके क्या कहूं कि बादिर नाखास्ता श्रीर श्रदल व इंसाफ के खिलाफ समझने हुए भी हुकूमत की जरूरत और मुल्क की हालत को देखते हुए मैं इसकी हिमायत करूंगी।

श्री राजन।रायण : उपसभाध्यक्ष महो-दय, यह विधेयक जनतत्र की हत्या करता है। यह काला विधेयक है ग्रौर स्वतन्त्रता का ग्रपहरण करता है तथा मनुष्य में जो भी श्रब्छे मानव गुग है उन सब का निपेध करता है। मुझे ग्राश्चर्य है कि श्री चव्हाण साहब जो घर मंत्री हैं उनके

समय मे यह विधेयक ग्राया है । मुझे बहत ही ग्राञ्चर्य हो रहा है ग्रौर बहत ही दू:ख है क्योंकि श्री चव्हाण साहब जी के प्रति हमारी कुछ ग्रपनी मान्यतायें रही है ग्रौर मैं देखता हूं कि वे सारी मान्यताए हमको वदलनी पड रही हैं । मानव समाज में मानवता हो, मनुष्य मे प्रेम हो, ऐसा मैं समझता ह। लेकिन ग्रब श्री चव्हाण माहब केवल मनुष्यता से ही प्रेम करते है, मन्ष्य से नहीं क्योंकि मन्ष्यत मौखिक है और मनुष्य उसका ठोस रूप है श्रौर जहा ठोस है, वहां श्राकर सगुण व्यवहार होना चाहिये, वहा मैं देखता ह कि ग्राज घर मंत्री बिल्कुल पीछे ग्रोर उत्हे रहते हैं, निर्गण बात करते है ।

श्रीमन्, ग्राज का जो यह विधेयक है, स्वतंत्र राष्ट्र के मस्तक पर सब से बड़ा कलंक है, यह राष्ट्रिता महात्मा गाधी के अनुयायियों पर सब से बड़ा कलक है। मै तो यह देखता हं कि 30 जनवरी, 1948 को गांधी जी के पार्थिय शरीर की हत्या कर दी गई थी ग्रौर इस विधेयक द्वारा श्री चव्हाण साहब गांधी जी की म्रात्मा, उनके सारे कार्य, उनके उपदेश की हत्या कर रहे है। शृद्धतः मैं हैरत में हूं कि यहा पर कांग्रेस के लोगों को मैं सुन रहा हू। श्री प्रकबर ग्रली बोल कर चले गय, ग्रभी उनके तदनुरूप एक दो भाषण यहा पर ग्रौर हो सकते है। श्री शीलभद्र याजी नये मुसलमान हैं ग्रौर नया मुसलमान प्याज ज्यादा खाता है ग्रौर ग्रपनी ईमानदारी को प्रकट करने के लिये हल्ला मचाता रहना है। वह अपनी जगह बदलते रहते है ग्रौर इधर-उधर की बातें भी करते रहते है। ग्राज इस विधेयक पर ब्योरेवार वहम होगी क्योंकि म्राज प्रात. चेयरमैन माहव से ग्रौर मचिव भी थे, यह तय हो गया कि इस विधेयक पर गम्भीरता के साथ **ग्रध्ययन होना चाहिये** ।

ग्रब देखा जाय। 1950 में यह विधेयक श्राया । यहां पर कहा गया कि 1950 में स्थिति क्या थी । श्रीमन्, ग्राप इस बात से भ्रवगत होंगे कि 20 जनवरी, 1948 को

गांधी जी पर पहला बम फटा था। यह बात इतिहास के विद्यार्थियों को माल्म होगी। जब गांधी जी के ऊपर बम फटा था तो वे बच गये । "बापू बाल-वाल वच गये ।" यह समाचार पत्रों में चर्चा का विषय था। हमे याद है कि दूसरे दिन वाराणसी दशाश्वमेघ घाट में एक सभा हो रही थी श्रीर उस सभा में डा० राम मनोहर बोल रहे थे। वहा एक म्रखबार "म्राज" शाम को निकलना था ग्रौर ग्रब स्बह निकलता है । उसमे निकला 'बापू बच गये"। डा० लोहिया ने कहा था कि बापू की जिन्दगी पर खतरा है स्रौर मरकार उदास है। तीसरे दिन दिल्ली से घर विभाग के मंत्री श्री पटेल साहब ग्रौर उनका विभाग, नेहरू जी के प्रधान मंत्रित्व में समाचार पत्नों में बयान छपवाते हैं कि डा० लोहिया अपनी पार्टी का प्रचार करने के लिए इस तरह की श्रफवाहों को फैलाते हैं। वापू की जिन्दगी पर कोई खतरा नहीं है और 30 सिपाही मादे वेश में पहरा देने के लिए तैनात किए गय राष्ट्रिपता जी ने ग्रपने जीवन का ग्रन्तिम लेख लिखा था कि कांग्रेम को तोड दो। गांधी साहित्य के पढ़ने वाले लोग है, मालूम होगा कि सरदार पटेल वहा पर बैठे थे ग्रौर उन्होंने गांधी जी को मना भी किया कि यह लेख ग्रापको ग्रभी छपवाना नहीं चाहिये था ग्रौर श्री पटेल वहा से उठ कर चले गये। इस लेख के प्रकाशित होने के बाद जब गांधी जी प्रार्थना सभा में गये तो थोड़ी ही दूर जाते हैं तो सभा के बीच से एक ग्रादमी निकलता है ग्रौर वह ग्रपनी पाकेट से पिस्टल निकालता है ग्रौर गांधी जी के ऊपर तीन वार करता है। इस तरह से राप्ट्रियता का अन्त होता है। मैं ग्राज श्री चव्हाण साहब से पूछना चाहता

[श्रो, र जनारायम]

ह ि जो इस समय यहा पर विराजमान है कि क्या जनतल के इतिहास मे ग्रीर ब्रिटिश पार्लियामेट मे भो एक व्यवस्था है कि अगर किग-"बादशाह"- की जिन्दगी की हिफाजत सरकार नही कर मकती है तो वादणाह की हत्या होने के बाद सरकार इस्तीफा दे देती है। राष्ट्रिपता का पद द्निया के किसी भी बादशाह से ऊचा था । लेकिन काग्रेम के शासन मे, काग्रेम के अनयायी सरकार के शासन मे, राप्ट्रियता की हत्या हो गयी और इसके लिए इस सरकार का तनिक भी गर्म नहीं श्राई। इस सरकार का चाहिये था कि वह टोकन स्वरूप (प्रायश्चित स्वरूप) इस्तीफा दे देती श्रीर इस्तीफा देकर उसको प्रायश्चित करना चाहिये था । राष्ट्रपिता के सम्मान मे टोकन इस्तीफा ग्रौर प्रायण्चित स्वरूप इम्तीफा देने का क्या ग्रर्थ होता है ? इमको समझने के लिये ग्रभी उनको जनत्व की पद्धतियो ग्रार प्रणालियो को समझने के लिये कई साल बिताने पडेगे । श्रीमन्, मै निवेदन करना चहता हु ग्रोर ग्राज चाहता ह क सरकारी पक्ष के लोग स्रनावश्यक ढग से बातों को उखाड़ कर के व तावरण को गरम करने की कृपा न करे। गाबी जी की हत्या की जहा चर्चा हो रही हो वहा ग्रनापशनाप कुछ कहा जाय तो हम को दुख होता है।

श्री शीलभद्र याजी श्राप तो उनकी वकालन करने हैं।

श्री राजा र यण सभी भी याजी जी जैसे इन्सान सोचते हे कि क्या कारण है, राष्ट्रिपता को क्यो हत्या हुई। इमकी चर्चा हमने इस लिये यहा पर की क्यो कि इसकी चर्चा यहा की गई थी थ्रोर यह का गया था कि उम समय यहा पर साम्प्रदायिक तनाव था। साम्प्रदायिक तनाव किसने यहा पर पैदा किया था।

श्रोमन्, मै चव्हाण साहव से कहना चाहूगा कि मौलाना भ्रबुल कलाम ग्राजाद भ्रब इस दुनिया मे नही है। वे पडित नेहरू के दाहिने हाथ थे पार इस सरकार के शिक्षा मत्नी थे। उनके मरने के बाद उनकी किताब प्रका शत हूई है नैहरू जी की देखरेख मे, हुमाय कबीर साहब की देखरेख में इंडिया ।वेन्स फीडम। उसमें मालाना ने का लेखा है।

"To our shame and sorrow I have to say that the most elementary precautions were not taken even after this warning"

मौलाना ने लिखा है कि हम ग्रपनी शेम ग्रौर सारों को रिकार्ड कर देना चाहते है कि 20 जनवरी को एक चेतावनी मिल चुकी थी गाधी जी पर बम केके जाने के बाद ग्रौर उस चेतावनी के पाने के बाद भी सरकार की ग्रोर से जो मामूली से माम्ली एहितयाती कार्यवाही होनी चाहिये, वह एहितयाती कार्यवाही भी नहीं की गई। यह राजनारायण का वाक्य नहीं है। यह मौलाना ग्रबुल कलाम ग्राजाद का वाक्य है। ग्रगर किसी को ग्रभी पढने का समय नहीं है तो ग्रागे पढ ले।

श्रीमन्, मैं निवेदन करना चाहता हूं कि आज जो हमारी स्वतव्रता का अपहरण करने जा रहे है, जो जनतवीय प्रणाली और पद्धित का अपहरण करने जा रहे है, जो जो इस काले कानून के जिरये अच्छे मानवीय गुणो का निषेध करने जा रहे है, उनसे पूछना चाहता हूं कि जरा लजाश्रो, अपने से पूछो, क्या यही काग्रेस सरकार है जो उन्ही नेताश्रो का गुण गा गा कर के चल रही है । आज हमारे अकबर अली खां साहब ने उन्ही नेताश्रों का गुणगान किया कि वे उनको प्रेरणा दे रहे हैं, वे स्फूर्ति के स्रोत थे। जो राष्ट्रपिता को ग्रपने बच्चों से छिनवा दे, वह स्कृति का स्रोत नहीं है, वह कलंक का स्रोत है, पाप का स्रोत है, तानाशाही की व्यवस्था का स्रोत है। इसलिये म्रनावश्यक हग से इस पर चर्चा न हो।

श्रीमन्, चव्हाण साइब से मैं निवेदन करूंगा कि यह जो कहा गया , रकारी पक्ष की श्रोर से कि साप्रदायिक वतावरण का ननाव था. माप्रदायिक वतावरण का तनाव किसने पैदा किया था । एक साजिश थी । लार्ड माउटबेटन की डायरी पढे । लार्ड माउंट-बैटन को जब राष्ट्रपिता महात्मा गांधी के मरने की खबर लगी तो वह माथा थाम कर बैठ गया, उसको ऐसा लगा कि शायद किसी मुसलमान ने मार दिया । मगर दो मिनट के अन्दर उसको खबर दी गई कि गांधी को मारने वाला कोई मुसलमान नहीं था । गांधी को मारने वाला एक हिन्दू था, एक ब्रॉह्मण था । कहां साप्रदायिकना थी ? गांधी की हत्या हुई एक हिन्दु के द्वारा एक ब्राह्मण के द्वारा । लगातार दो मिनट की बारी बारी से रेडियो पर ऐलान हम्रा था कि गाधी को मारने वाला एक हिन्दू, गांधी को मारने वाला एक हिन्दू, गांधी को मारने वाल मुसलमान नही है। क्या साजिश थी? साजिश यह थी कि गाधी को मारो, भागों ग्रौर ऐलान करो कि गांधी को एक मुसलमान ने मार दिया।

(Interruptions)

मैं ग्राज जानना चाहता हूं कि जब महात्मा गांधी की हत्या हुई तो सादे वेश में तैनात किये हुये सिपाहियों की टोली कहां थी जिस के लिये कांग्रेस सरकार ने कहा था कि हमने तैनात किया है। गांधी के हत्यारे की कलाई किसने पकड़ी ? हत्यारे की कलाई पकड़ी है एक माली के बेटे ने जो फुल की क्यारी खोद रहा था। वह ग्रपनी कुदाल छोड़ कर भागा है ग्रौर उस हत्यारे की कलाई को पकड़ा है। उस

समय मादे वेश में तैनात की हुई तीस सिपाहियों की टोली का कहीं पता नही था। फिर भी यह सरकार कहे कि हम राष्ट्र की हिफाजत करने के लिये, हम ग्रमनचैन की हिफाजत करने के लिये यह काला कानून लाद रहे हैं तो यह सरकार के मख से शोभा नहीं देता है। जिस सरकार के पास जनतंत्र का ग्र, व, स, नहीं है, उसके मुख से यह शोभा नहीं देता है। यह उसी सरकार के मुख से शोभा देता है जो सरकार हिटलर के पदचिन्हों पर चलना चाहती है, जो सरकार मुसोलिनी के पदचिन्हों पर चलना चाहती है, जो सरकार चर्चिल के पदचिन्हों पर चलना चाहती है। इसी लिये मैं कांग्रेस सरकार के बारे में ग्रक्सर कहा करता हूं कि यह ब्रिटिश सामराज्यवाद की श्रौलाद है। तो मत लिया करों गांधी का नाम । "त्रप टू दी लास्ट" रसिकन की छोटी सी पुस्तक है, जिस का गांधी ने अनुवाद किया है ग्रौर सर्वोदय शब्द तभी से ग्राया है । गांधी ने कहा था कि मैं ऐसा समाज बनाना चाहता हूं जिस में एक ना ग्रौर एक वकील का पुरस्कार समान हो । गांधी कहा करता था कि समाज की रचना ऐसी हो जिस में श्रम पजी पर महानता पाये, न कि पुजी श्रम पर महानता पाये । जिस शासन में पूजी के द्वारा श्रम कुत्रला जा रहा हो, श्रम, को शोषण हो रहा हो श्रम की कमा है से पूजीपतियों की गगनचुबी ग्रट्टालिकाएं बन रही हो ग्रौर गरीबों की झोपड़ी विनष्ट हो रही हो उस शासन में अगर को किहे कि समाजवाद है, जनतंत्र है, को सभ्य व्यवस्था है, तो मै कहुगा कि उसकी स्रांख फुटी है, उसकी ग्रांख में धुल है , वह देख नही रहा है कि दूनिया में क्या है क्या नही है।

श्री शीलभद्र याजी : विधेयक पर बोलिये ।

श्री राजनारायग : यह विधेयक है ।

श्री शीलभद्र याजी: यह समाजवाद है।

श्री राजनारायग: श्रव मैं बहुत ब्यौरे में नहीं जाऊं।। मैं केवल 1950 पर श्रा रहा हूं जब कि यह कहा गया कि 1950 में सरदार वल्लभ भाई पटेल ने इस कानुन को को बना कर मुल्क की, राष्ट्र की सुरक्षा की। माफ करेंगे हमारे सरकारी पक्ष के बंधुगण क्या श्राज कांग्रेस सरकार जानती है कि राष्ट्र क्या है। श्रीमन् 1950 का यह जो काला कानून यहां पर विराजमान है विधेयक के के रूप में, उसी को मैं पढ़ रहा हुं:

"The Central Government or the State Government may—

(a) if satisfied with respect to any person that with a view to preventing him from acting in any manner prejudicial to the defence of India, the relations of India with foreign powers or the security of India or the security of the State or the maintenance of public order or the maintenance of supplies and services essential to the community and is satisfied with . . ."

मैं पूछना चाहता हूं, जानना चाहता हूं ग्राज इस सदन से विशेषतौर से ग्रौर श्रगर कोई न बताए तो घर मंत्री जी से जानना चहता हुं ग्राज कि इंडिया क्या है क्योंकि यह कानून बनाया जा रहा है तीन साल की श्रवधि बढ़ाई जा रही है इंडिया की सुरक्षा के लिए भारतवर्ष की सुरक्षा के लिए ? तो भारतवर्ष का है? का सरक री पक्ष में ऐसा माई का ल ज्ञाज जो इंडिया क्या है, भारत क्या है इस का वर्णन कर सकता है ? यह कानून जो बनाया गया इस कानून की भी हत्या हुई तो इसी कांग्रेसी राज में।

वाइस चेयरमेन साहब 15 ग्रगस्त 1947 को भारत इंडिया बना । श्री जवाहर लाल जी प्रधान मंत्री थे ।

श्री शोलभद्र याजी : बताइए श्रापका ग्रौर लोहिया जी का क्या रोल था उस वक्त ।

श्री राजनार/यगः इंडिया दैट इज भारत यही लिखा हुम्रा है। तो मैं कहना चाहता हं कि श्री चव्हाण साहब जरा खुदा के लिए बताए इंडिया क्या है भारत क्या है जिसकी सुरक्षा के लिए तीन साल की श्रवधि बढ़ा 🖟 जा रही है । ग्रगर सचम्च भारतवर्ष की सरक्षा यह सरकार करती होती ग्रौर भारतवर्ष की सूरक्षा के लिए यह सरकार कानुन बनाना चाहती तो उस कानून को बनाने में हमारी श्रोर से इस सरकार को मदद मिलती, मगर मैं देख रहा हूं कि यह सरकार भारत की हया कर रही है, यह सरकार जो भारत 15 श्रगस्त 1947 को था उस भारत को खंडित कर रही है । श्रीमन हमारे मित्र चले गए । शीलभद्र जी याजी हैं--मैं नाम नहीं लगां क्योकि को[े] ऐसा नाम नहीं रह गया है जिसे मुझे लेना चाहिए। मैं यह निवेदन कर रहा हूं कि जब चीन का हमला हुम्रा तिबबत पर तो मेकमोहन रेखा भारत श्रौर तिब्बत की सीमाग्रों रेखा थी या भारत ग्रौर चीन की सीमा रेखा थी। जब 15 भ्रगस्त 1947 को भारत हमारे हाथ में भ्राया इंडिया हमारे हाथ में भ्राया जिसकी हिफाजत के लिए यह विधेयक प्रस्तुत है तो मैं जानना चाहता हूं कि मैंकमोहन रेखा किसकी सीमा रेखा थी--क्या चव्हाण साहब बताएंगे ? में सफाई से कहना चाहता हं कि मैंकमोहन रेखा भारत ग्रौर तिबबत की सीमा रेखा थी ; मैंकमोहन रेखा भारत श्रौर चीन की सीमारेखा नहीं थी । पहला इनसान राम मनोहर लोहिया रहा है जिसने जब तिबब्त पर चीन का हमला हुग्रा तो लन्दन के पत्नकार सम्मेलन में कहा, भारत की सरकार को सूझाव दिया कि चीन रूपी राक्षस तिब्बत रूपी शिशु का गला घोंट रहा है। उस शिश् की हिफाजत के लिए तब भारत के प्रधान मंत्री कहां सो रहेथे. कांग्रेस की सरकार कहां सो रही थी। तिब्बत रूपी शिशु का गला घोटा गया । हमारा मान-सरोवर चला गया, हमारा कैलाश चला गया, पूर्व-वाहिनी ब्रद्यपुत्र का कही नामोनिशान

फिर इस कानून में हमको कहा जा रहा है कि हम इन्डिया के डिफेन्स के लिए यह विधेयक तीन साल के लिए कानून के रूप में रखना चाहते है। तो श्री चव्हाण साहब के छटके मत्री जो यहा पर बोले उनको बताना चाहिए था कि इडिया क्या है।

"This House affirms the firm resolve of the Indian people to drive out the aggressor from the sacred soil of India, however long hard the struggle may be."

14 नवम्बर, 1962 को यह प्रस्ताव श्री जवाहरलाल जी ने रखा था। वह ''सेकेड साइल म्राफ इंडिया" क्या है ? भारत माता की वह पवित्र भूमि क्या ह जिसकी सूरक्षा सरकार करना चाहती है ? क्या 15 ग्रगस्त, 1947 को जो सीमारेखा हमारे हाथ मे सौप कर कृत्सित अग्रेजी शासन यहा से समाप्त हुआ वह सीमारेखा हमारी भ्राज रह गई है--यह हमारा प्रश्न है ग्रीर जब तक वह सीमारेखा हमें न मिल जाय तब तक इस विधेयक की धज्जी-धज्जी उड़ा कर फाड़ देता ह ? इस विधेयक को इस तरह से यहा चीर देता हू। इस विधेयक की कोई ग्रावश्यकता नही रह गई है। यह विधेयक जो मातृभूमि की रक्षा न कर पाए, यह विधेयक जो हमारी स्वतंत्रता की रक्षा न कर पाए, यह जो हमारे मान्य अधि गरों की रक्षा न कर पाए- इस विधेयक को निश्चित रूप से फाड कर फेंक देना चाहिए।

श्री तेकी राम: कार्य सचालन के सिद्धान्तो के ग्रनुसार .

श्री राजन(राधग इमलिए इस काले विधेयक के पन्ने-पन्ने को फाड़ रहा हूं श्रौर फाडकर उड़ाता रहंगा। दुनिया की कोई ताकत इसमें हमें रोक नही सकती।

[THE DEPUTY CHAIRMAN in the Chair.]

माननीया, मुझे बड़ी खुशी है कि इस अवसर पर ग्राप यहा ग्रा गई। मैं बिलकुल दावे के माथ कहता हु कि यह विधेयक ग्राज यहां पर जगह पा ही नहीं सकता, इस विधेयक का श्रस्तित्व रह नही सकता क्योंकि जिस इडिया की हिफाजत के लिए यह विधेयक बना उम इडिया का नक्शा ही जब ग्राज धुमिल हो गया है तो फिर इस विधेयक की स्रावश्यकता क्या है। हमने पहले क्या किया, देखा जाय। तिब्बत में हमारे 12 डाक बगले थे, तिब्बत में हमारी तीन फौजी चौकिया थी, तिब्बत में हमारा तारघर, टेलीफोनघर था। 1954 का एग्रीमेंट चव्हाण साहब पढ ले । उस एग्री-मेंट मे लिखा हुम्रा है कि 'विद रीजनेबिल कम्पेनशेसन', उचित मुग्रावजा लेकर भारत सरकार ये चीन सरकार को दे दे, लेकिन बाद मे भारत की सरकार ने चीन सरकार के प्रति सद्भावना दिखाने के लिए बिना एक पैसा मुग्रावजा लिए दे दिया । 12 डाक बंगले चले गए, तारघर, टेलीफ।नघर चला गया, फौजो चौकिया चली गई। फिर भ्रगर यह सरकार कहती है कि इंडिया की हिफाजत के लिए यह विधेयक ग्राया है तो हम कैसे मान सकते है कि इस सरकार के रहते इंडिया की हिफाजत होगी।

उपसभापति: श्रापने 25 मिनट से ऊपर ले लिए है।

श्री राजनारायण: चेयरमैन साहब के सामने यह बात तय हो चुकी है कि आज हमारे ऊपर कोई समय की पाबन्दी नहीं रहेगी।

उपसभापति : क्यो ?

श्री राजनारायण: कुछ रिपीट करे तो रोक दीजिएगा।

उपसभापति: तीन घटे दिए हैं इसके ऊपर।

श्री राजनारायण: चेयरमन साहब के साथ बात हुई थी। उस वक्त हमने यही रिक्वेस्ट किया था। सेऋेटरी साहब वहा थे। SHRI AKBAR ALI KHAN: Madam Deputy Chanman, may I, through you, ask Mr. Rajnarain if it is fair on his part to say that he should have special time and others in the Opposition should not have any time. We are all having 15 minutes each

श्री राजनारायण : नो स्पेशल टाइम । मैं कोई स्पेशल टाइम नहीं चाहता । मैं यह चाहता हूं कि सबके लिए समानता बरती जाय । समानता यह कि जो जिनना बोल सके बोले ।

उपतभापति: ग्रीर 5 मिनट दूगी।

श्री राजनार । यग : श्राप चाहं जितना दें लेकिन मैं पांच मिनट में ग्रपने भाषण को समाप्त नहीं कर पाऊंगा । मैं ग्रापसे प्रार्थना करता हूं कि 5 मिनट में इस विधेयक पर भाषण नहीं हो सकता।

उपसभापति: इतना समय श्रौर किसी सदस्य ने नही लिया है।

श्री रःजनारायग: ऐसा विधेयक ग्राया क्यो ?

उपसभाषातः जितना बोलना चाहते हो पांच मिनट मे बोल सको तो बोलो ।

श्री शीन नद्र याजी: ग्रक्ल ही नही है।

भो र जन रायण: अवल होती तो यह विधेयक स्राता ही नहीं।

SHRI NIREN GHOSH: Madam, when the Business Advisory Committee allotted five hours, the question was raised that the time—should be extended. You asked not to insist because it was generally done. Now you say it is the discretion of the Chair. The discretion of the Chair should be to extend the time and not to curtail it. The debate began after 12 o'clock.

THE DEPUTY CHAIRMAN: That is all right. I know all those points. It is left to the discretion of the Chair as to how much time each Member

has to be given. The allotment of time is also at the discretion of the Chair according to party-wise division I know how many names I have before me. Yes, Mr. Rajnaram. I am giving you five minutes more.

श्री राजनारायण: हमने श्रापकी सेवा में निवेदन कर दिया। ग्रब ग्राप जैसा करेंगी उसके ऊपर हमें जो कुछ कहना होगा वह बताएगे । मैं पन: निवेदन कर देता हं सरकारी पक्ष के लोगों से भी ग्रौर चेयर से भी कि इससे बढ़ कर हो सकता है कि हमारे जीवन में कोई काला विधेयक न ग्राए। इसलिए इस विधेयक पर हम कोई पनरावत्ति नही करेगे। इस विधेयक पर ठीक तरह से जो जितना बोलना चाहे उसको उतना बोलने का मौका मिलना चाहिए। सरकारी पक्ष के लोग बोलना चाहे तो एक दिन ग्रौर सदन बढ़ा दिया जाय लेकिन लोगों को ऐसे काले और नालायक विधेयक पर बोलने से रोका नहीं जाना चाहिए। यह जनतत्र ग्रौर नियमों की श्रवहेलना है। तो इसलिये मै यह कहा रहा था कि इंडिया की 13 हजार वर्ग मील जमीन लहाख के इलाके मे चली गई।

उपसभाषी : यह सारा इतिहास यहां नहीं श्रा नक । I am sorry. You have to be relevant on this issue, Mr. Rajnarain.

श्री राजन रायग: मै इसी बिल पर बोल रहा हू। This is most relevant.

डिप्टी चेयरमेन साहिबा, मै श्रापसे निवेदन कर रहा हूं कि ^{टमी} ऐक्ट मे लिखा हुग्रा है।

उपसभापति : सुनिये मै क्या कहती हूं।
I am very indulgent to you. You must be very relevant to the matter that is before the House, the Bill, and we cannot indulge in the past history and in what you want to narrate now,

*lease be relevant. I will give you sive minutes more and you have already taken more than 25 minutes. Please be relevant

श्री राजनारायण: मै इस विधेयक पर बोल रहा हु, विधेयक मे लिखा हुग्रा है डिफेस म्राफ इंडिया ग्रौर मै देख रहा हू कि यह सरकार इंडिया का डिफेम नहीं कर रही है, यह सरकार इंडिया का कत्ल कर रही है, इस सरकार ने मातुभूमि की बहुत सी जमीन दूसरे मुल्कों के हाथ मे जाने दी ग्रौर नाम ले रही है कि इंडिया का डिफेंस है, इसलिये मैं विनम्रता के साथ कहना चाहुगा कि सरकार इस विधेयक के द्वारा जिस तरह से बलात्कार कर रही है उस तरह से वलात्कार करना रोके। फिर इसके ग्रागे यह है:

"Security of the State or the maintenance of the public order."

यह एक्ट का दूसरा क्लाज है।

THE DEPUTY CHAIRMAN: You say what is the substance of the Bill. This is only for an extension of the period. Do not quote the clauses and you give just the provisions of the Bill.

श्री राजनारायण: यह तो तीन साल के लिये बढाया जा रहा है। स्राप ही विधेयक पर बोल रही है तो मै ग्रापका ही भाषण सुनू, अगर आप खुद बोलना चाहे तो मै बाद में बोल् ।

THE DEPUTY CHAIRMAN: I am appealing to your reason. कहना था वह कह चुके। आपको 25 मिनट का वक्त था उसमे सब कुछ कह सकते थे, ग्रौर लोगो ने इतने मे सब कह दिया।

श्री राजनारायण हम नही कह सके। राजनारायण राजनारायण है, राजनारायण चौहान नही है।

THE DEPUTY CHAIRMAN: I said, I am appealing to your reason.

श्री राजनारायण: बस यह कहिये ग्राप । श्री ग्रकवर ग्रली खान यहा पर ग्राये, बहुत लम्बी चोडी तकरीर देकर चले गये. उस समय श्राप यहां पर विराजमान नही थी. तो उनका कहना है कि maintenance of public order के लिये यह है। मै समझ रहा हं कि ग्राज यह सरकार पबलिक ग्रार्डर क्या है इसी को नहीं समझ रही है, ला एंड स्रार्डर स्रौर पब्लिक आई ये दोनो दो है या ये दोनो एक है इसको श्री चव्हाण साहब समझने की कोशिश करे।

माननीय, डा० राममनोहर लोहिया को पटना मे गिरफ्तार किया गया। पटना मे उन्हे गिरफ्तार किया गया प्रिवेटिव डिटेशन ऐक्ट मे ग्रौर सुप्रीम कोर्ट ने छोड़ा। ग्रगर इस मरकार को तनिक भी हया होती तो इस सरकार को नतमस्तक हो जाना चाहिये था लज्जा से। सुप्रीम कोर्ट ने लिखा है कि डा॰ लोहिया की गिरफ्तारी रागद्वेषपूर्ण दग से हुई ; डा० लोहिया की गिरफ्तारी मे उचित ढग नही अपनाया गया, मैलिश के साथ हुई। हाई कोर्ट श्रौर स्प्रीम कोर्ट इस तरह से रिमा-र्क म दें, उसके बावजूद भी यह सरकार प्रिवेटिव डिडेशन ऐक्ट की ग्रवधि बढाने के लिये हमारे सामने विधेयक लाये। मै समझ नहीं सकता कि ऐसा क्यो।

श्री शीलभद्र याजो: ग्राप कभी समझ नहीं मकते।

श्री राजनारायण: ग्रागे फिर देखा जाय। इसी मे कहा गया है कि डिस्टिक्ट मैजिस्ट्रेट, दूसरे एडिशनल मैजिस्ट्रेट, स्टेट गवर्नमेट ग्रौर सेट्रल गवर्नमेट किसी गिरफुतार करले तो तीस दिन के ग्रन्दर एक एडवाइजरी बोर्ड बैठेगा। क्या एडवाइजरी बोर्ड है। कितनी मर्तबा हम गिरफ्तार हये है, एडवाइजरी बोर्ड की नौटकी को हम जानते है। हम चव्हाण साहब को बताना चाहते है कि हमारा थी जीरो हो गया, तीसवी बार गिरफ्तारी हो गई काग्रेस राज्य मे। पहले

[श्री राजनारा ज]

29 बार था, 30 बार हो गया । श्रब जब कि तिहाड जेल दिल्ली मे रहे, तीस बार काग्रेसी राज्य मे हुई।

मै पूछना चाहता हू कि प्रिवेटिव डिटेशन किस लिये है। ग्राज ग्रगर काग्रेस के ग्रन्दर कोई व्यक्ति ग्रपने को यह समझते हो तो मैं यह कहगा कि वह बुद्धि भ्रम के चक्कर मे पडे हुये है कि वह राजनारायण या डा० लोहिया या अन्य दूसरे समाजवादी लोगो से ज्यादा रा ट्र-भक्त है - हम ज्यादा शब्द का इस्तेमाल कर रहे है। मै समझ्गा कि वह गल्ती कर रहे हैं। जहा राष्ट्र के ऊपर श्राच श्रायेगो, जहा राष्ट्र के ऊपर खतरा श्रायेगा, वहां हम होगे। ग्राज इस सरकार ने राष्ट्र के अपर खतरा पैदा किया, राष्ट्र के अपर स्रांच श्राने दी । हम कहना चाहते है कि इस सरकार को हटा करके भी, इस सरकार की हत्या करके भी, नष्ट्र की रक्षा करने मे ग्रागे रहेगे। मगर राष्ट्र की जिन्दगी है क्या, राष्ट्र है क्या, यह मैं स्रापको बताना चाहता हू स्रौर इसीलिये थोडा समय लिया।

मै पूछता चाहूंगा कि यह प्रिवेटिव डिटेशन ऐक्ट उस कौल पर नहीं लगा जो कौल 20 स्रक्टूबर, 1962 को उर्वषी से, उत्तर पूर्वी सीमाचल से, भागा था; यह प्रिवेटिव डिटेशन ऐक्ट उन मित्रयों के ऊपर क्यों नहीं लगा जिन मित्रयों के ऊपर स्राज भी स्रनेक भ्रष्टाचार के केस चल रहे हैं। मैं चाहूगा, इस समय माननीया इन्दिरा जी नहीं है, इन्दिरा जी का पत्न हमारे पास मौजूद है, उन्होंने लिखा है . . .

उपसभापति : ग्रव देखिये, Do not mention names.

श्री राजनारायण: ग्रच्छा, प्रधान मंत्री जी यहा नहीं है, प्रधान मत्नी जी का पत्न हमारे पास मौजूद है, हमने उत्तर प्रदेश के एक मंत्री के बारे में लिखा, ट्रास्पोर्ट मिनिस्टर के बारे में लिखा, इनका मसला वहा के एक जज के सामने गया, वह मसला वापस ले लिया गया, तो क्यो; सारा रिकार्ड खत्म कराया जाता है, तो क्यो? तो उन्होंने लिखा कि हम इस वात से सहमत है कि एक बार ममला जाने के बाद वापस नहीं होना चाहिये। फिर क्या हो रहा है, ट्रास्पोर्ट मिनिस्टर के ऊपर ..

उपसभापति: श्रव समाप्त कीजिये।

श्री राजनारायण. हम यह कहना चाहते है कि श्री जिनेश्वर मिश्र को प्रिवेटिव डिटेशन मे पकडा गया जेल गेट पर तिहाड मे । हम पूछना चाहते है कि राम ब्रासरे वर्मा. श्री सत्यदेव ल्लिपाठी, दिल्ली की तिहाड़ जेल से छूटते है, हमारे साथ उसी जेल से, भ्रौर पुलिस उनको गिरफ्तार करती है प्रिवेटिव डिटेशन ऐक्ट मे । तो जो ऐक्ट हमारी श्राजादी की कतरव्योत करे उस ऐक्ट की ग्रवधि को बढाने के लिये हमसे कहा जाय तो उस विधेयक को भ्रागे बढ़ाना हम कैसे टालरेट कर सकते है। हम कहना चाहते है कि ग्रगर जगतगुरू शकराचार्य मनुष्य है, इसान है, तो इन्होने कौन से इडिया के ऊपर खतरा ला दिया, उनके कम से भारत की सुरक्षा को कौन सी श्राच श्राई जो उनको गिरफ्तार किया गया।

(Time bell rings)

श्री प्रभुदत्त ब्रह्मचारी को क्यो गिरफ्तार किया गया, करपात्नी जी को क्यो इस तरह से गिरफ्तार किया गया। तो जो नाजायज तरीके से गिरफ्तार करके सारे देश के वाता-वरण को क्षुब्ध बना रही है वह सरकार दोषी है शान्ति ग्रौर व्यवस्था के लिये, या यहां के नागरिक दोपी है शान्ति ग्रौर व्यवस्था के लिये?

उपसभापति . राजनारायण जी, श्रव समाप्त कीजिये। मैने पाच मिनट दिये थे। I have been very indulgent about time with you and you should also respect the restriction on time. श्री राजनारायण: मैं ग्रापसे यही ग्रर्ज कर रहा हुं . . .

उपसभापति : ग्रब ग्राप खत्म कीजिये।

श्री राजनारायण: ग्रव ग्रापका यह हुक्म हो रहा हो कि मैं न बोलूं तो...

उपसभापति: ग्राप बहुत बोल चुके।

श्री राजनारायण: हम तो नहीं बोल चुके। मैं तो श्रापसे यह विनती कर रहा हूं, मुझे श्रक्ति।स होता है, शायद श्रापके मन में यह डर तो नहीं है कि हमारे मुंह से कुछ ऐसे शब्द निकल जायेंगे जिनसे श्रागे चलकर सरकार पर ज्यादा चोट लगे

उपसभापति : चोट का मुझे डर नहीं है, चेयर को कोई डर नहीं रहता ।

[ः] **श्री राजनारायण**ः म्राप हमारी म्रोर से निश्चिन्त**्रहिये** ।

THE DEPUTY CHAIRMAN: I want to call Mr. Chordia now.

श्री राजनारायण: इसलिए मैं ग्राप से यह कहना चाहता हूं कि यह काला विधेयक, यह भनतान्त्री विधेयक, यह गन्दा विधेयक, यह गलाघोंट विधेयक, मानवता की हत्या करने वाला विधेयक, राष्ट्रीयता पर कलंक लगाने वाला विधेयक, स्वतंत्रता का ग्रपहरण करने वाला विधेयक, जनतंत्र की सरिता को सुखाने वाला विधेयक, वापस होना चाहिए। जब तक वापस नहीं होगा तब तक यह मसला राष्ट्र का हल होगा नहीं।

श्री विमानक्मार मान्नालालजी चौरड़िया (मध्य प्रदेश) : उपसभापति महोदया, जो विधेयक प्रस्तुत किया गया है . . .

श्री राजनारायण: ग्रान ए प्वाइंट ग्राफ ग्रार्डर । एक प्वाइंट ग्राफ ग्रार्डर है मेरा ।

उपसभापति : ग्रब क्या प्वाइंट ग्राफ ग्रार्डर है ।

श्री राजनारायण : प्वाइंट ग्राफ ग्रार्डर मैं श्रापको सुना दूंगा । THE DEPUTY CHAIRMAN: I will not allow any point of order, because between your finishing the speech and Shri Chordia's beginning the speech, there is no point of order.

राजनारायण : हमनेग्रपना भाषण समाप्त कर के ही प्वाइंट ग्राफ ग्राईर उठाया है।

THE DEPUTY CHAIRMAN: There is no point of order. Mr. Chordia.

श्री राजनारायण : ग्राप जरा साफ कर दीजिए । मैं एक सफाई चाहता हूं, ग्रगर नहीं कहने देंगी तो मैं बोलने से हटने से इन्कार कर कर दूंगा ।

SHRI SHEEL BHADRA YAJEE Order.

SHRI RAJNARAIN: No order, no order, no order.

स्वतन्त्रता का भ्राप भ्रपहरण करते हैं, कहते हो भ्रार्डर, भ्रार्डर । काला विधेयक है । * * *

THE DEPUTY CHAIRMAN: Order, order.

SHRI SHEEL BHADRA YAJEE: I know you.

SHRI RAJNARAIN: I know you; * * *

SHRI SHEEL BHADRA YAJEE: ***

SHRI RAJNARAIN: * * *

THE DEPUTY CHAIRMAN: Whatever is said just now is to be expunged.

श्री राजनारायण : माननीया, मैं श्रापसे ग्राजा चाहता हूं ं * *

THE DEPUTY CHAIRMAN: Please take your seat. You may have requested the Chairman. Many Members go

^{***}Expunged as ordered by the Chair.

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[The Deputy Chairman.] to the Chairman with many requests. Nothing has been conveyed to me by the Chairman. I do not know whether anything has been conveyed to you.

श्री राजनारायण . मै समझता हू कि ग्राप वहा उपस्थित थी ।

THE DEPUTY CHAIRMAN: But I am in the Chair just now. Therefore I am regulating the debate, and so the Chair calls upon Mr. Chordia to speak.

SHRI RAJNARAIN: ***

SHRI AKBAR ALI KHAN: No remarks against the Chair.

SHRI RAJNARAIN. I am not remarking against the Chair * * *

श्री विमलकुमार मन्नालालजी चौरड़िया: उपसभापति महोदया, जितने विशेषण माननीय राजनारायणजी ने इस काले कानून के लिए लगाये थे वे ग्रपनी जगह पर ठीक है। महोदया . . .

श्री श्रर्जुन श्ररोड़ा (उत्तर प्रदेश) : राजनारायणजी के मुताबिक कुछ ठीक है, वैसे ठीक नहीं है।

श्री विमलकुमार मन्नालालजी चौरड़िया । श्रर्जुन ग्ररोडा साहब तो . . .

श्री राजनारायण: जब राजनारायण के मुखारबिन्द में ठीक है तो सदन के मुखारबिन्द में ठीक है. . .

THE DEPUTY CHAIRMAN: No interruptions.

श्री राजनारायण: जब मै बाहर गिरफ्तार होने जाऊं तो यही क्यों न गिरफ्तार हो जाऊ? माननीय उपसभापति महोदया, यही तो ग्राप करेगी न कि ग्राप नाम ले लेंगी, मोशन ग्रायेगा, हम एक्सपेल कर दिये जायें। ग्रगर इस सदन की व्यवस्था को सुचारू रूप सेन चलने देने की प्रतिज्ञा की है सरकार ने, तो मैं भी लाचार हो जाऊंगा।

THE DEPUTY CHAIRMAN: You know the Rules of Procedure.

SHRI RAJNARAIN: Therefore I am telling you; I am requesting you again and again.

श्री विमलकुमार मन्नालालजी चौरिड्या: प्रस्तुत विधेयक का कानून सन् 1950 में इस दृष्टि से बनाया गया था कि कुछ सालों के लिए सरकार को ग्रपने देश में व्यवस्था ठीक से चलानी थी ग्रौर कुछ वर्षों के लिए ग्रस्थायी तौर पर इसको स्वीकार किया गया । मगर हमारी सरकार व्यवस्था करने में ग्रपने को इतना ग्रसफल मानती है, ग्रौर सम्भवतः उसे इतना भय लगता है, कि यदि यह कानून हमारे हाथ में नहीं रहेगा तो काम नहीं चलने वाला है । मैं प्रार्थना करूगा इस भय से हमारी सरकार को मुक्त होना चाहिए।

महोदया, जैसा माननीय ग्रकबर ग्रली खा साहब ने श्रपनी बडी लम्बी चौडी तकरीर की ग्रौर बड़े जोश व खरोश के साथ कहा कि इमका मिसयुज कही भी नही हुआ, उमका कोई उदाहरण नही मिलता, तो माननीय चित्ता वासू ने उसके काफी उदाहरण दे दिये है। मैं स्नापके सामने स्नाकडे देता हूं जो स्वयं सिद्ध करते है कि ग्रापने इसका कितना मिसयुज किया है। जो स्राकडे दिये गये है वे इस प्रकार है कि 1 अक्टूबर, 1965 से 30 सितम्बर, 1966 तक निवारक नजरबदी कानन के ग्रन्तर्गत 498 व्यक्ति गिरफ्तार किये गये, जिसमें से 397 को सरकार ने छोड दिया, उनको कोई तक जाने का भी मौका नहीं दिया क्योंकि सरकार जानती थी कि यदि उनको नही छोडा गया तो वहा पर जो एडवाइजरी बोर्ड या हाईकोर्ट होगा या सुप्रीम कोर्ट होगा वह हमारे मृह पर, हमारी गलती

^{***}Expunged as ordered by the

कुछ इगारा करेगे ग्रौर उसके परिणामस्वरूप हमको इसके पहले ही छोड देना चाहिए तो 498 में से 397 को हमारी सरकार को मजबर होकर छोडना पडा ।

श्री अकबर अनी खान: सरकार ने छोडा ।

श्रो विमनकुमार मन्न लालजी तो गिरफ्तार किया ही क्यो ? चोरडिया क्या भ्रपनी शोभा, भ्रपनी प्रतिष्ठा बढाने के क्या इसमे शान बढती थी, विमी को जेल में बन्द करने से, क्या इसको ग्राप ग्रन्छा समझते है, क्या मतलब था ग्रापका[?] यदि ग्राप इसको सही मानते कि किसी को गिरफ्तार किया जाना चाहिए तो उसको छोडने की जरूरत नही उसको एडवाइजरी बोर्ड मे भेजना हाईकोर्ट मे*ं* ाने देना सुप्रीम कोर्ट मे जाने देना चाहिए था । फिर श्रापको माल्म पडता श्रापने कितना गलत काम किया श्रीर कितना श्रापने श्रधिकार का दूरुपयोग किया श्रौर श्रपने कानून के द्वारा किसके ग्रधिकारों का हनन किया है (Interruptions) याजी जी. कृपा करके मन बोलिये ग्राप ग्रपने शील को रिखये ग्रीर भद्र भी बनिये, नहीं तो श्रापको छूट है श्रपना विवेक खोने की । तो इस तरह से माननीय ग्रकवर प्रली खा साहब इसमे श्रपनी सरकार की प्रतिप्ठा समझते है कि इतने लोगो को गिरफ्तार करके फिर छोड दिया तो हमने बहुत पुण्य का काम किया । यह गलन काम किया, उनको गिरफ्तार करने की भी नही थी ग्रार जहा 18 स्रादमियो का मवाल है, उपसभापति महोदया, एडवाइजरी बोर्ड ने स्वय कहा कि बहरबानी करके इनको छोड दीजिए, 83 को जरूर सजा भिले। तो इस कानुन का प्रमुख उद्देश्य यही है कि हमारे देश की सीक्योरिटी ठीक रह, हमारे यहा का ला एण्ड ग्रार्डर मेनटेन र.। जो इसकी धारा 3(1) है उसमे लिखा है

'Defence of India, relations India with foreign powers, or security of India'

यदि किसी ग्रादमी के बारे मे श्राशंका हो तो उसको हमें डिफेन्स ग्राफ इन्डिया का भ्राश्रय लेना चाहिये, भ्रोर एक बात ग्रौर है कि जो फारेनर हो ग्रौर यहा गडबड करना चाहता हो या भागने को तैयार हो गडबड करने के लिये तो उसका भी प्रवन्ध किया जा सके, ये दो प्रमख कारण है। वाकी तो गुडागर्दी कराने के लिये, कोई दूसरे गलत काम करने या वायलेन्स कराने वाले के लिये हमारे दूसरे कानून भी है। हमारे भार्ट राजनारायण को स्रोर कई लोगो को धारा 107 पर ग्रौर छोटे छोटे गुनाह लगाकर, जिनका कोई स्राधार नही, पकड कर गिरफतार करके रखा था। हमारे बलराज मधोक भारतीय जनसघ के प्रध्यक्ष थे उन पर धारा 107 का जुर्म लगा दिया, फिर हाई कोर्ट ने उन्हें छोड़ने का ग्रादेश दिया, ये सारी बाते हुई। तो प्रिवेन्टिव डिटेन्शन ऐक्ट का मुख्य उद्देश्य यह है कि हमारे देश की मुरक्षा भी रहे ग्रार विदेशी लोग यहा ग्राकर गडबड न करे। सब ये सारे ग्राकडे उठा कर देख लीजिए, इन दो प्रमुख बातो के स्राधार पर गत वर्ष एक भी स्रादमी को गिरफतार नही किया गया। उपमभापति महोदया फिर इस कानुन की क्या ग्रावश्यकता रह जाती है। क्या गुड़ो को रोक्ने के लिये दसरे कानन नही, क्या शैतानियत करने वाले के लिये ऋिमनल प्रोसीजर कोड मे व्यवस्था नही ? उपसभापति महोदया, यह चाहते है न किसी न किसी तरह जबर्दस्ती सत्ता को किसी न किसी तरह ग्रपने हाथ में रखे। कही कही प्रान्तीय मुख्य मत्नी चाहते है कि उनकी मुखालिफत में कोई मामला उभड़ न जाय इमलिये कानून का दुरुपयोग करने के लिये इस व्यवस्था का सहारा ले रहे है।

श्री विम । हमार मन्नः लालजी चीरडिया। फारेनर्स के बारे में जो इसमे चर्चा की गई, मै श्रपने गृह मंत्री जी से जानना चाहता हं कि क्या कारण है कि ग्रमम में पाकिस्तानियों का प्रवेश प्रति दिन होता जा रहा है, हम उसकी चर्चा भी खुब करते है मगर उनकी मख्या प्रति दिन बढती जा रही है, क्यो नहीं हम इस कानून का उपयोग लेकर या ग्रन्य कानूनो का उप-योग करके उनके विरुद्ध कार्यवाही करते श्रौर उनको डिटेन करके यहा से हमेशा के लिए रफा दफा करते । लेकिन ऐसे मामलो के लिए सरकार की ताकत न जाने कहा चली जाती है ग्रार यहा पर कानुनी व्यवस्था होने के बावजुद भी हमारी सरकार उसका उपयोग नहीं कर सकती है तो कानून रखने से क्या लाभ है। एक भी व्यक्ति इन दो उपधारात्रों के अन्तर्गत नही पकडा गया जो कि उसका प्रमख ग्रग है, जो कि उसकी जान है।

इस प्रिवेटिव डिटेन्शन ऐक्ट का दुर-पयोग जयपुर मे भी किया गया । वहा आग लग गई। स्राग लग चुकी उसके बाद कुछ लोगो को डिटेन किया गया। यह समझ मे स्राने सरीखी बात नही । यदि कोई स्राग लगाने वाले थे तो उनके खिलाफ इंडियन पीनल कोड के अनुसार कार्यवाही आग लगाने के सिलसिले में होनी चाहिए थी ग्रौर उसमे कोई स्रापत्ति नही-हो सकती थी प्रिवेन्टिव डिटेन्शन ऐक्ट के ग्रन्तर्गत किसी को गिरपतार करने का कारण समझ मे **ग्राता नही। तो इस दुप्टि से जो फिगर्स** यहा प्रस्तृत है ग्रीर जो हमारे यहा उदाहरण है उनको देखते हुए यह निश्चित है कि हमारे यहा प्रिवेन्टिव डिटेन्शन कानुन का दुरुपयोग होता है जोकि सरकार को करना नही चाहिए। यहा पर जो ग्राधार दिये गये है उनके लिये पहले से ही कानुन बहत से है इस लिए इस कानून की भावश्यकता नही थी। इसके बावजुद भी यदि सरकार समझती है यह कानून रहना चाहिए तो मै समझता हू अब आम चुनाव होने वाले है, नयी सरकार आने वाली है, आप काह को कष्ट उठाते हैं। 1969 के साल तक इसकी अवधि बढाने का क्योंकि जो नयी सरकार आयेर्ग, वह ठीक समझेगी तो निश्चय करेगी कि यह काला कानून स्टेट्यूट मे रहना चाहिए या नही, यानी वह निर्णय करना आप अगली सरकार के लिए छोड दीजिए क्योंकि आपके स्वय के जिम दल का शासन है उस दल का अभी केवल 1967 तक पीरियड है। तो ऐसी स्थिति मे व्यर्थ ही 1969 तक का पीरियड रखते है। इस तरह से यह बवाल खडा करना टीक नहीं है।

दिवान चमन लाल : 31 दिसम्बर, 1969 है। It is 31st December, 1966.

SHRI V M CHORDIA: But you are going to extend it up to the 51st December, 1969 while the present period is upto 1967. तो मैं यह निवेदन करना चाहता हू कि स्नाप 1969 तक का सिरदर्द क्यों लेते है। इस लिए मैं कहना चाहता हू कि सन् 1967 में नई सत्ता स्नाने वाली है स्नौर तब तक ही यह कान्न स्नाप लागू रखे।

SHRI AKBAR ALI KHAN: You are talking of the Lok Sabha and not of the Rajya Sabha

श्री विमलकुमार मानालालजी चौर-द्रिया इस दृष्टि से तो यह लोक सभा से पास हो चुका है श्रीर फिर राज्य सभा में श्राया है श्रीर इस समय यह विचारार्थ लिया गया है । इस समय हमे घबराना नहीं चाहिए श्रीर इस चीज की श्रावश्यकता भी नहीं है। ऐसी स्थिति में जो 1969 तक श्राप यह कानून लागू करना चाहते है उसकी श्रावश्यकता नहीं है । यदि श्रापको डर है कि इस कानुन के बिना हमारी व्यवस्था ठीक तरह से नहीं चल सकती है, तो इसको केवल 1967 तक ही रखिये।

इन शब्दों के साथ मैं यह भी प्रार्थना करूंगा कि जिन प्रांतों, जैसे मध्य प्रदेश में, वहां के मख्य मंत्री को ग्रपने विरोधियों को विकटामाइज करने की बहत ग्रादत है। वे विकटामाईज करने में ग्रपने दल के लोगों को भी नहीं छोडते हैं। जिन लोगों के प्रति उनका हेष होता है चाहे वे दल के ही क्यों न हों. उनको तक वे नहीं छोडते हैं। लेकिन उनके गृट के जो लोग होते हैं, उनके प्रति उनका बहुत प्यार होता है ग्रौर बड़ी कृपा रहती है। उन्होने मूलचन्द देश-लहरा , जो कांग्रेस के प्रांनीय ग्रध्यक्ष रह चुके है उनको तक हथकड़ी पहनाने में नहीं चुके। ऐसी स्थिति में वहां के मुख्य मंत्री तथा और मुख्य मंत्री जो प्रांतों में हैं, वे ग्रपने से विरुद्ध मत रखने वालों के खिलाफ इस कानुन का उपयोग करेंगे । ग्रगर हमारे देश मे इस कान्यका इस तरह का द्रुपयोग होना प्रारम्भ हो जायेगा तो देश में प्रजातंत्र के हिसाब से काम नहीं चलेगा और इसका परिणाम कांति होगी तथा जिसका जन्म देने का कारण यह कांग्रेस सरकार बनेगी।

इस लिए मैं प्रार्थना करता हं कि पहले तो भ्राप इस कानन को वापस ले लें। श्रगर नहीं ले सकते हैं तो श्राप को इस बात का ध्यान रखना होगा कि इसका दुरुपयोग न हो । इसके साथ ही साथ मै यह भी कहना चाहता हुं कि इसका पीरियड केवल 1967 तक ही रखा जाना चाहिए । यही मेरा निवेदन है।

SHRI DEBABRATA MOOKERJEE (West Bengal): Madam Deputy Chairman, I am for open trial. I have spent my life in the courts and I believe not only in justice being done but in justice being seen to be done. At the same time, Madam, you have to take into account the circumstances prevailing in the country. Not unoften We come across posters and placards in the highways of the capital and elsewhere, that a determined attempt will be made to thwart Government in its different departments, Central and State. Their intentions are publicised through the press and the platform that something drastic is going to be done. In such a situation, I say when there is danger of public peace and tranquillity being disturbed, when there is danger in the offing, then I think it becomes the duty of every sensible government, which means to govern, to take preventive action. Madam, it has been said and also repeated any number of times that the Indian citizen enjoys certain rights and privileges which cannot be taken away lightly. Nobody will dispute the correctness of that proposition even for a single moment of time. But the position is when you feel that you are going to be completely rendered helpless, then you have to take stern action. That action can very well take the form of preventive detention when such detention comes an imperative necessity.

Madam Deputy Chairman, it has been said that we value very much our Fundamental Rights. The Constitution confers upon us those rights and very rightly. We cherish those rights and we are proud of them. But let us not forget for a moment that the same Constitution which gives you the right to assemble peacefully, to practise your religion in your own way, to profess your faith in the manner you like best, to follow any trade or avocation you like, to go to any part of the country you wish to go-that same Constitution gives the Government and the people the right to have what is called preventive detention law. You must not forget that aspect of the matter. Article 21 gives you the right of personal liberty But article 22 of the Constitution empowers the Government to obtain appropriate legislation authorising preventive detention. There are certain safeguards which have been pro-

[Shri Debabrata Mookeijee]

vided by the Constitution itself. One of them is that normally nobody can be de ained for a period of more than three months At the same time, there is a provision in the Constitution empowering Parliament to pass legistation which would authorise detention for more than three months In purstance of these provisions the Fre ventive Detention Act has been passed I think, Madam that the very that the ruling party has not tried to put that Act on a permanent basis reflects great credit to that party has the right to make it a permanent statute, but for the simple reason that it wishes very much that a day will come soon enough perhaps sooner than later, when it will become wholiv unnecessary to retain on the statute book such a piece of legislation, it has not done so But we cannot at the same time be blind to the fact that here are exigencies situations in the country which have required not only the passing of this legislation but demanded its continuance these years. Even on the picsent proposal they wish to continue it for a period of three years only, not more than that I say Madam, there is nothing in the Constitution to prevent a legislation of this type being placed permanently on the Statute But quite properly the uling party has not done that That עומנ shows that the Congress Party here is very anxious to safeguard as much as possible personal liberty and the right of individual action

While we can see this aspect of the matter we have to consider the other espect too namely the situation which actually obtains We have had, in the course of one month, I dare say at least three or four irightful notices coming up that something drastic is going to be done that Parliament will be surrounded that the ters will be kept confined in +heir houses or things of that sort if such a situation arises, is there any piece of legislation which will authorise the Government to deal with such

persons? Does the Indian Penal Code give any power or authority to punish a man for having merely said that the citizens of a particular place are determined to lodge a protest in a manner to bring about a stalemate? There is no provision in the law of the land which will entitle. Government to take action in a case like this

You will see Madam, that the Govcrnment is very chary in taking action in a matter like this Only the other day the intention was publicised that a protest at the instance of u large number of people would lodged in a particular manner endan gering public order As far know I was not in this country, I was out of India at that time-the Government did not rush to do anything for the moment. They did not prevent people from assembling peace-But when things took a very different turn then they had to take action I say, Madam, that in cases of this type where the intentions published, where no secret is made by the sponsors of such moves that they are going to do something very drastic which shall create an ugly situation for any Government, would it not be right would it not be proper to take action under a piece of legislation like the one we have taken on the staute book, namely, the ventive Detention Act? No one likes such a piece of law, but at the same time you have to be realistic and it is not right to say that it is in i ifiin gement of constitutional rights. As I said eariler in my speech, just as tae Constitution gives all those Fundamental Rights—the right to free speech, the right to free assemblage the right to practise one's religion, the right to follow one's trade or occupation—it is the same Constitution which gives Pailiament the authority enact the preventive Detention Act It is only a piece of claptrap, if I may say so with respect, to suggest the it is all unconstitutional, that it is all That cannot be wrong bewrong cause the Constitution itself provides for the passing of such a law the life

of which we are trying to extend today.

Turning to another aspect of the matter, you have to remember this is not a piece of legislation comparable to the Defence of India Rules or Act. You could, under that legislation, have put anybody behind prison bars and you could have successfully prevented in most cases resort to court. But here, Madam, what do $\mathrm{w}\,\varepsilon$ find? We find the picture is entirely different. In another capacity I had to deal with numerous such cases. When people were detained the law provides that—the Act itself says—that as soon as a person taken into custody he should be furnished with the grounds of detention. That is his constitutional right. must be told why he has been taken into custody and shortly thereafter the person detained is given the rgiht to approach the Advisory Board. It is a matter of common knowledge that members of the Advisory Boards constituted all over the country are all capable men, experts in dealing with these matters and indeed the Constitution itself provides that these members have to be persons who once High Court Judges or who were qualified to be appointed High Court Judges. These cases come up before the Advisory Boards and the ventive Detention Act itself provides that the person detained, if he wishes, can make a representation to the Board; not only that, he can make a request for a personal hearing. And it is within my knowledge that there have been a number of cases where persons detained under the provisions of the Act were given immediate relief after they had been heard by the Advisory Board. There has not been a single complaint anywhere that the Boards were not properly constituted or that the Boards did not act properly. The provision tained in the Act makes it perfectly plain that the detained person will have the right of access to the Advisory Board and the Advisory Board after going into the details of the 1335 RS-6.

case and after hearing the person detained who has got the opportunity to make a representation, either confirms the order made or if it just does not do that, expresses an opinion that there is not sufficient cause for detention in which case it becomes duty of the Government concerned to immediately release the person. You know, Madam, that there have been cases before the courts under the Preventive Detention Act where the courts have, in the interests of liberty of the citizenry of the country, declared that the orders of detention could not be upheld. I will give you one illustration. If out of four grounds furnished to the detenue colourable, the appears to be courts have always held that it makes the whole detention bad. It is subjective satisfaction of the detaining authority that is material but no one can say which exactly is the ground which weighed with the detaining authority in making the order of detention. If therefore a bad ground, an insufficient ground, or rather ground which might be called inappropriate is put in and relied upon for the purpose of making an order of detention, the courts have always held that even though the other grounds might prima facie look to be quite good, the order must go. I ask, Madam, what greater rights in such cases can be expected by the citizens of the country? If the Government feel that some people are determined to act in a particular manner which would be prejudicial to the best mterests of the country, which would go against law and order, think the provisions contained in the Preventive Detention Act can quite justifiably be invoked when they provide adequate safeguards so far as constitutional rights are concerned. So while one does not like such a piece of legislation to continue for all time to come, we have to be careful and see that the exigencies of the situation are properly met.

It is one thing to have a piece of legislation like this on the Statute Book and a very different thing to [Shri Debabrata Mookerjee]

administer it. Ιf the Government concerned does not administer it properly then, of course, that Government does come in for censure and I say justly so; but what I want to press is this that it is not right to suggest that this law is unconstitutional, that this constitutes an encroachment on our Fundamental Rights doubtedly are our cherised rights. The Constitution which gives us these Fundamental Rights also gives power to Government to ask for Preventive Detention law. I Madam, therefore, that this law, in the circumstances that are now prevailing should continue at least for some time to come.

DR. B. N. ANTANI (Gujarat): Madam Deputy Chairman, I rise to oppose this Bill in the interests of the good name of the nation, in the name of the great democracy of India. believe, Madam, this is an enactment which is being brought before House out of a sense of panic only. I have before me the statistics published by the Ministry of Home Affairs and they were quoted by one of the previous speakers also. Do they justify bringing in a measure which against all principles of democracy, which is against the very legal jurisprudence? What are the reasons. what is the justification, for asking for an extension of the period for three more years of this lawless law? This is only, Madam, in my opinion an attempt to legalise Hitlerism India. I have thought over the whole question not only in these three hours but during so many days since this measure was sought to be brought in here and I have been thinking what we should do. In the year 1950, was brought only for three years and believe me, Madam, that was a period when the then Congress Government could have asked for a period of 20 years, or life imprisonment according to the Indian Penal Code. And Parliament would have allowed it at that time but those were the leaders who had some solicitude for democracy and the rule of law. That was why in the

first instance this law was brought in for only three years. And three more times extension has been given. ex-Judge who just now spoke before me knows that when a Presiding Judge of the Sessions Court gives a sentence to a man for murder it is life impri-It has now sonment for 20 years. become twenty years. Why are we and the here talking of democracy rule of law, if we went on introducing legislations with this sort of hypocrisy?

Some of the friends have talked of their having heavy hearts. Crocodile tears. Even Othello went to strangle Desdemona with a heavy heart. We are strangulating democracy. We are strangulating the rule of law with a heavy heart. For what? Give me the justification for it and I shall vote for it. Statistics show, as one previous speaker said, four hundred people were detained and three hundred were released. I know that it is only a question of panic. I would go to the extent of saying that the political successors of the British are panicky than the British themselves although they call themselves as the national Government. What are afraid of? We had two aggressions. one from China and the other from Pakistan, Did we see the nation disunited? Did we see the nation creating mischief at that time or did we face them with a united front to drive out the aggressors out of the country. But the powers that be today panicky and nervous. Officers of King Canute have spoken here. I King Canute was more awake. I do not know how the present incumbent of the Ministry of Home Affairs, coming from the State of the late Lokamanya Tilak, reconciles himself to sponsoring this legislation. I am here only to appeal to the Government not to be panicky. There is no use scandalising democracy in the eyes of nations. We are the greatest democracy in the world today. We have pledged ourselves to be the proudest democracy. Is this the way you are going to be the proudest democracy in the world?

SHRI RAJ NARAIN Hypocilly

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DR B N. ANTANI Why bring in the use of adjectives for which a new dictionary would be required to condemn them? 1 am not capable of doing it, although I am a man of literature I will, therefore, appeal to the Government not to bring forward any legislation which gives a handle to officers in the lower grade to misuse it. I do not accuse the Government that at the top level they will misuse it But I have seen an instance where the Preventive Detention Act has been used against a 'Sarpanch' who dared to vote against the Congress village panchayat election. He was arrested under the Preventive Detention Act on Diwali day, so that he might be insulted, his children might be harassed and two months later an officer comes and releases This is the way this piece legislation is being used in this country. Why? Why do this scarilege, why do this sin in the name of democracy? I, therefore, appeal to successors of the British not to be panicky, but be brave and go a long way I have heard speeches in the Central Legislature against the Rowlatt Bill The late lamented Shastri was speaking, wasting his lungs, when he was pleading for the people Now, when I heard the officers of King Canute defending this legislation with all sorts of imaginary excuses, my heart bleeds I hope I shall not live long to see more of such phenomena in the name of democracy God save democracy in India and let God give better sense to Party in power not to bring in such legislation.

SHRI JAIRAMDAS DAULATRAM (Nominated). Madam, I had no intention to speak on this Bill and take up the time of the House, but several things said by some of the preceding speakers have forced me to express my thoughts as briefly as possible afraid we are working under certain emotions and possibly carried away by those emotions and are not able to see things in their proper perspective believe that this legislation is a reaction to the situation in the country as [

created by some of us, a part of Democracy in India will not lose its good name by this legislation. Democracy in India is losing its good name by many things happening this country, which show that people do not want to function in democratic manner. The basis of democracy is what is called the rule of The rule of law does not mean that we should not (Interruption) I do not wish to be interrupted and whatever unpleasant things I may say have to be heard patiently, as also have heard certain things with which I do not agree. That is democratic way of functioning ın Parliament

SHRI A P CHATTERJEE call preventive detention as the rule of law?

SHRI JAIRAMDAS DAULATRAM My train of thought has been distur bed and I would appeal to friends who do not agree with me to listen to me patiently What I was saying when a friend interrupted me, was this rule of law means that the nation observes whatever is the law

SHRI A P CHATTERJEE Illegal laws also?

SHRI JAIRAMDAS DAULATRAM It is when the people break the law deliberately, that the question of rule of law, as is being painted now, arises I have had some slight experience of mass action and I know when Gandhiji was there guiding us what mass action meant I know that mass action under certain local leadership did go wrong, but mass action under leadership was a very different thing, as I shall explain briefly But I want first to put forward one point, we are told that it is the right of the people to do certain things But is it not also the right of the people to have orderly Government in the country? Are there not thousands and lakhs of citizens who suffer on account of certain types of demonstration of mass power? Is it not their right also to live in an orderly manner, to continue to function and carry on their trade and profession and keep their shops

[Shii Jairamdas Daulatram.]

open? The rights of the citizens must be preserved and not allowed to be jeopardised by what may be called lights being exercised by another section of the people. All people of this country have a right to demand from the Government an orderly and systematic method of functioning in the country. It is the duty of the Government to see that things go on in an orderly manner and that fundamental right is not risked and jeopardised by certain types of demonstrations.

May I take a little time, because more than once my name was mentioned on an early occasion and also was told that I knew what Gandhiji had done, etc. I will describe one little scene to given you an idea what Satyagiaha meant Gandhiji, though now some of us also use the word 'Satyagraha', but function differently though we use Gandhiji's name. I am referring to an incident in Bombay of which I was a witness and in a way also a participant. were celebrating Lokamanya Tılak's There was a huge procession organised in Bombay by the Bombay The British Congress. Government issued an order saying that the procession must not go right into what was called the Fort area, because were European shopkeepers there and the British Government did not want that the procession should pass through the European business quarters. procession was led by the wife of the present High Commissioner, our High Commissioner in U.K. Mrs. Mehta There was also a meeting of the Working Committee being held in Bombay. Sardar Patel was there. Maulana Azad was there. Shrimatı Sarouni Naidu was there. Shri Jawaharlal Nehru was in jail. Maulana Azad, Shrimati Sarojini Naidu, Sardai Patel and all the other leaders were there, and we received, in the working Committee, intimation that this pronear Bori cession had been stopped Bunder Station. The procession squatted on the ground. The unaimed procession squatted on the ground insisting on the right to proceed further, and 300 men had been brought armed with lathis to try to beat back this procession. Every minute there was imminence of that lathi-charge by the We stopped the working police. Committee meeting and we went to see what was going to happen, and we what was going to happen, and found about 20,000 people gathered there, none in anger, no one's were hot and red hot, they were all quite and subdued. In the front was Mrs. Hansa Mehta and round her we squatted; Sardar Patel squatted; Maulana Azad squatted; Shrimati Sarojini Naidu squatted; all the leaders squat-It was the month of August, ted there monsoon season; rain staited. 1eached there about 7 o'clock. staved on up to 8 o'clock We staved on till 9 o'clock. The rain continued. 10 o'clock, 11 o'clock, 12 o'clock, 1 o'clock, 2 o clock in the morning, 3 o'clock in the morning, 4, in the morning, right up to ın morning all the leaders sat there, the masses in perfect control, and hund-1eds of hawkers came who were trying to feed the people, and all the time people in a very cheerful, self-controlled, happy way were singing one single bit of song.

सत्याग्रह में क्या करणो, बोरी बन्दर भाई बोरी बन्दर।

This was a song which kept the people in a happy mood and there was no resistance, violence, anger, anything. Then what happened? The Member had to come from Poona and he himself came by special train and arrived at 730 in the morning found all leaders squatting drenched in the rain, exposed to everything. bearing every physical discomfort. Then he decided that the leaders must be arrested. We knew that the British Government believed in lathi-charge, and what did we do? We showed no anger at the lathi-charge, we made no protest at the lathi-charge. We had prepared volunteers to bear the lathicharge voluntarily. Satyagraha based on offering ourselves for suffer-Satyagraha is not based anger at suffering which we invite by our actions. And so there was a lathicharge and there were a 100 trained volunteers to bear the lathi-charge. They bore the lathi-charge. Some of them were seriously wounded. I believe one or two died also as a result of the lathi-charge. There was no anger because it was all Satyagraha, and therefore we welcomed it. That suffering which was the basis of our movement was reflected in our attitude

I do not want to go further into this because I do not want to take the time of the House, but I believe that today India is surcharged with the spirit of violence. I know also that the spirit of violence is in the hearts of some of us, Members of Parliament, and from here also they radiate that which goes to the country. Is this also not violence? The good name of India was lost on 7th November when Parliament was being attacked. The good name of India had been lost by all that happened with regard to the train services in Bombay and Andhra Pradesh. (Interruption). I do not want to be interrupted. As I said, the good name, I repeat the good name of India and democracy in India had been lost by what certain sections of our people had done. I repeat again as I was saying when one hon. Member interrupted me, the good name of India and democracy in India have been lost by the manner in which a section of our people have functioned. I repeat that the good name of India and of democracy in India has been lost. (Interruption) I cannot understand the interrupter. He must accept my difference of opinion as I accept his difference of opinion with me. I, therefore, say that so long as a section of the people is in that mood of violence, to that extent and to that length of time such a Bill is inevitable. If Government is to do its duty and maintain a systematic, ordered Government here and make the other citizens exercise their rights without interference from those who are carrying on these dethis Bill is absolutely monstrations necessary. It is the duty of the Government, and Government will fail in its duty to thousands and lakhs and millions of citizens, if it does maintain order. In spite of any protest from anybody I support this Bill heartily, and I would even go further and say that the repeal of the Bill depends upon the manner in which a section of our nation functions hereafter.

कुमारी मिनबेन वल्लभभाई पटेल (गुजरात): मुझे इस चर्चा मे भाग लेने का विल्कुल ख़याल ही नहीं था परन्तु यहां इस प्रकार की बातें कही गई हैं कि मुझे लगा कि मुझे कुछ बाते साफ—साफ बता देनी चाहियें। यहां बापू जी के साथ सरदार पटेल की बात का उल्लेख किया गया। मैं तो सरदार पटेल और बापू जी की एक घटा की ब्राखरी मुलाकात मे हाजिर थी। हम तीन ही थे। कुछ मिनटों के बाद बापू जी की हत्या हुई। इस बातचीन में बापू जी को कांग्रेस के विधान के बारे में, कुछ न छापने के बारे में, सरदार साहब ने कुछ कहा ही नहीं था, और यहां इस तरह से कहा गया कि विधान वदलने के बारे में उन्होंने मना किया।

कुछ दिन पहले ही बिरला जी ने बापू जी को कहा था, शिकायत की थी, कि यह क्या, मेरे मकान में कितने सी० ग्राई० डी० हैं, इतने तो कभी ग्रंग्रेज के जमाने में भी नहीं थे। तब बापू जी ने बिरला जी को कहा कि ग्राप सरदार साहब को समझाइये तो मैं खुण होऊंगा।

ग्रब, मौलाना साहब की मृत्यु के बाद हुमायू कबिर की मौलाना साहब के नाम से छापी हुई किताब का यहां उल्लेख किया गया। इम किताब में यह बात कि बापू जी की हत्या के बाद सरदार साहब इस दुनिया से तीन साल बाद चल बसे, तो मौलाना साहब ग्रगर सचमुच में सरदार साहब के बारे में ऐसा मानते थे तो कई बार उनसे मिले थे, इतने बड़े ग्रादमी इतने सालों के साथी थे, तो सचमुच में ग्रगर ऐसा मानते थे तो क्या सरदार साहब के साथ इस बारे में चर्चा करना उनका फर्ज नहीं था, क्या सरदार साहब की मृत्यु के बाद इस तरह से ग्राक्षेप करना यह कोई शान की बात है, बल्क सरदार साहब के साथ बड़ा घोर ग्रन्थाय इस तरह से किया गया? ग्राज तक

[क्मारी मनिवेश बल्ल नभाई पडेल]

मै इम बारे में खामोश रही परन्तू स्राज जब सदन में इस तरह से आक्षेप किया जाता है तब मझे बोलना पड़ता है। ग्रीर बापू जी की रक्षा के लिये क्या क्या इतजाम किया था यह एक शार्ट नोटिस क्वेश्चन के जवाब मे . सरदार साहब ने बताया था कि:--

"Prior to the bomb explosion the guard at the Birla House where Gandhiji was staying consisted of Head Constable and 4 Foot Constables. After the bomb outrage, the guard placed at Birla House and their respective duties and functions were as follows: (i) One Assistant Sub-Inspector of Police, two Head Constables and sixteen Foot Constables were employed at the entrance and at various important points near the main building and at the place where the meeting was held. They had instructions to stop all persons appeared to be who characters.

- (ii) A plain clothes staff of one Sub-Inspector, four Head Constables and two Constables, all armed with revolvers, were deputed for personal protection. Their duty was to watch suspicious characters at the prayer meeting and act promptly in the event of any indication of trouble or threat to life. They were posted mixed with the crowd at the prayer meeting.
- (iii) Three plain clothes men were stationed on the path leading from the main building to the place where prayer meetings were held. They were to deal with suspicious characters or to prevent any of the from attacking while he was on his way to the platform at the prayer meeting and back.
- (iv) A small detachment of troops consisting of one N.C.O. and about twenty men were placed on duty for patrolling the compound and preventing ingress of visitors from over the boundary walls."

"That police considered make these precautions more effective they should search every stranger going into the compound for attending the prayer meetings or at other times. The Superintendent of Police, New Delhi approached Gandhiji's staff with this proposal but was told that Gandhiji would agree to this. The DIG also approached Gandhiji's staff but with the same result. The DIG then saw Gandhiji and personally represented to him that there was danger and they should be allowed the facilities asked for, otherwise they would be discredited if anything untoward happened but Gandhiji would agree. He said that his life was in the hands of God, that if he had to die no precautions could save him and that he would not agree to an; body being restricted from coming to the prayer meetings or anybody being allowed to come between his audience and himself. Ι pleaded with Gandhiji for allowing the Police to do their duty in regard to his protection, but without success. To my profound request and utter sorrow and to the irreparable loss of all of us. the nation and world, the weak spot,, both I and the police had apprehended, was deceitfully and successfully exploited by the assassin and Gundhiji's prophetic words that "if he had to die no precautions save him' came true."

श्री राजनारायण: ठीक है, यही तो हम भी कहते हैं।

श्री शीलभद्र याजी: ग्राप ग़लत कह

श्री राजनारायण: यह किताब लिखी गई तब नेहरू जी जिन्दा थे देखरेख में लिखी गई।

कुमारी मनिबेन मैडम, ग्राज जब चुनाव विरोधी दल के लोगों है कि एक के बाद ए

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कांग्रेस नेताग्रों पर, संसद् में, कुछ न हो तो भी ऐसे ग्राक्षेप करते रहें ग्रौर कांग्रेसी नेताग्रों को जनता की नजर में गिरा दें। जिस तरह से ग्राज यह सब चल रहा है ग्रीर जबर्दस्ती से ग्रराजकता लाने का प्रयत्न हो रहा है, ऐसी स्थिति में जो लोग शांति से अपना व्यवहार चलाना चाहते हैं उनके लिये कोई रोकटोक न हो इसलिये ऐसा कानून जारी रखना पड़ता है। मैं इसकी ताईद करती हं।

श्री शीलभद्र य जी: माननीय डिपुटी चेयरमैन महोदया,

श्री राजनारायगः : माननीया इन को पूरा समय दिया जाय।

श्री शीलभद्र यःजी: स्रापकी मेहरबानी की स्रावश्यकता नहीं है।

THE DEPUTY CHAIRMAN: Please be brief.

श्री शीतभद्र यांजी : महोदया, हमारे विरोधी दल के लोगों ने ग्राज इस विधेयक पर ग्रपनी दलील पेश करते हुए इस तरह की बातें कहीं कि मालूम हुम्रा कि मानो डेमोकेसी के, प्रजातंत्र के, गणतंत्र के ये ठेकेदार बैठे हुए हैं ग्रौर हम उसकी हत्या करने जा रहे हैं।

श्री लोकनाथ मिश्र : नहीं ठेकेदार तो ग्राप हैं।

श्री शीलभद्र याजी: ग्राज जितने एक दर्जन छुटभइये लोग यहां बैठे हुए हैं उनको, हमारी सरकार में थंपिंग मैजारिटी रहते हए भी, हमने सिर्फ वोट देने का ही ग्रधिकार नहीं दिया है वल्कि सब तरह की श्राजादी दी है, नहीं तो इन्हीं में से कुछ लोग माऊ ग्रौर चाऊ के बड़े-बड़े फोटो लेकर, दुश्मनों के फोटो लेकर जलूस निकालते रहे हैं.

श्री राजतारायग: 'हिन्दी चीनी भाई भाई' का नारा तो ग्रापकी ही सरकार ने दिया था ।

श्री शीलभद्र याजी: उनकी जय बोलते थे लेकिन जब वह देश हमारा दुश्मन हो गया जो दश्मन होने के बाद चाऊ माऊ की जय बोलता है उससे देश की सुरक्षा को खतरा पहुंचता है। हमारी तो सरकार से बड़ी शिका-यत यह है कि हमारी सरकार की "वीकनीड' पालिसी है--चाहे गृह मंत्रालय की हो, किसी की हो-- कि श्राज हमने देशद्रोहियों को भी, जो देश की सुरक्षा को खतरे में डालने वाले हैं, इतनी फ़ीडम, इतना डेमोकेटिक राइट, इतनी म्राजादी दी है कि ये लोग हल्ला करने लगते हैं, यहां पालियामेन्ट में हल्ला मचाते हैं, इनको घर के भीतर बैठा देते हैं, जो लोग देश की सुरक्षा को खतरे में डालने वाले हैं। यह विधेयक क्यों म्राया? ठीक है, हम म्रंग्रेजों के वक्त जब ग्राजादी की लडाई लडते थे तब कहते थे इसकी जरूरत नहीं है लेकिन जब देश की भ्राजादी भ्राई, देश का बंटवारा होने लगा, तो हमने देखा किस तरह से साम्प्र-दायिक तत्वों ने इस देश में हरकतें कीं। मालम पडता था कि देश की सूरक्षा खतरे में पड़ने वाली है। हमारे एक प्रो चाइनीज सदस्य यहां बैठे हए हैं श्री नीरेन घोष,

SHRI NIREN GHOSH: What you do in 1950? You supported opposed?

श्री शीलभद्र याजी : उनकी पार्टी के लीडर ने बर्मा में बैठ कर साजिश की हिन्दुस्तान में रिवोल्युशन करने के लिये, हिन्द्स्तान की ग्राजादी को खतरे में डालने के लिये, उन्होंने एक योजना बनाई कि देश की भाजादी को बेचा जाये। भाज उन दोनों तत्वों को ठीक रखने के लिये. जो लोग देश की ब्राजादी को खतरे में डालने के लिये बाहरी मदद चाहते थे, जो लोग ग्रभी ग्रपने लेफ्ट सी ॰ पी ॰ ग्राई ॰ कहने लगे हैं, तो वह थे श्रौर एक साम्प्रदायिक तत्व थे। खास कर जो भ्रपने देश की स्राजादी को खतरे में डालना चाहते थे उनके लिये विधेयक की भ्रावश्यकता पड़ी । साम्प्रदायिक तत्वों के साथ ऐसे भी तत्व हैं जो भाषावाद के नाम पर

[श्री शीलभद्र याजी]

श्रादोलन छेड़ते है। ये सब श्रांदोलन क्या होते है ? क्योंकि जब हमने सोशलिज्म का रास्ता ग्रिष्टितयार निया ग्रौर उसके मताबिक एक प्रोग्राम ले लिया तब इन छ्टभइयो के पास कोई प्रोग्राम नही रहा, उनकी दुकान में समाज-वाद नहीं है, बिकने को ग्रौर कोई चीज नहीं है। जब रूस भ्रौर चीन के साथ हमारी दोस्ती हो गई थी तो उनका प्रोग्राम खत्म हो गया श्रौर उन्होने कही भाषा के झगडे कराय, कही उसको उकसा दिया कही इसको उकसा दिया । हमारे एक कामरेड साथी उस तरफ फारवर्ड ब्लाक में बैठे हुए है, जब तक हमारे माय रहे, देशभक्त रहे, मै उसका लीडर था, श्रौर तब हमारा कोई श्रादमी त्रिवेन्टिव डिटेशन में नही पकड़ा गया। लेकिन जब स ये कामरेड प्रो चाइचीज के साथ बैठने लगे, जैसा हमारे एक साथी बैटे रहे है जो ग्रभी बोल रहे थे, दहाई दे रहे थे, जबसे इनका सत्संग उनके साथ हो गया नब से यह भी खराब हो गये.

SHRI A P. CHATTERJEE. He was expelled from the Forward Bloc.

THE DEPUTY CHAIRMAN: Order, order.

SHRI RAJNARAIN: He was never a leader of the Forward Bloc.

श्री शीलभद्र साजी मै यह कह रहा था कि ये जो छुटभइये लोग बैठे है इन्होंने क्या क्या काम नहीं कराये—कहीं होम्टाइल नागाज को भड़काया, कहीं खासी जयन्ती गारो हित्स म झगड़े कराये, मीजो लोगों से विद्रोह कराया। ग्राज देश में क्या हो रहा है? साम्प्रदायिक जलूस ग्रीर नारे से वे खुश हो रहे हैं। राजनारायण जी ग्रपने को सोशलिस्ट कहते हैं, शरम ग्रानी चाहिये जो कम्यूनल तत्वों को ग्रपना समर्थन देते हैं। जेल मे देना चाहिये, पागलखाने में देना चाहिये जो सामप्रदायिक तत्वों की वकालत करने के लिय श्राते है। ग्राज देश की परिस्थितः कनी

गम्भीर है जिसको हमारे माथी राजनारायण जी को समझाना चाहिये । सत बोलता है हम ग्रपने को जला देगें, हम ग्रनशन करेगे

(Interruption) मास्टर तारासिह कहता हे कि यदि हमको हमारे मन के मुताबिक संसेशन करने का अधिकार नहीं मिला तो पाकिस्तान में मिल कर भारत से अलग होगे। अभी अभी हमारी बहिन को हिम्मत हुई वका-लत करने की शेख अबदुल्ला की और मृदुला साराभाई की—ऐसे देशद्रोहियों की लोग वकालत करते हैं, उनको छुटकारा देने की बात कहते हैं . . .

श्री राजनारायण वह तुम्हारी बहिन कोन पार्टी में है ?

श्री शीलभद्र याजी . श्रजी, हमारी काग्रेस पार्टी में ऐसी भी है।

श्री राजनारायण : निकाली उनकी ।

श्री शीलभद्र याजी : हमारे साथी यदि देण की ग्राजादी को खतरे मे डाखे तभी मैते कहा था हमको गौरव है कि हमने मणि पूर में एक कांग्रेस के एम० पी० को भी गिर-फ्तार करवाया । $^{(Time\ bell\ rings)}$ जब उनको ग्राधा घंटा से ऊपर दिया तो हमको कम से कम 7 मिनट दीजिए । चव्हाण साहब एक मजबूत ग्रादमी है। ग्रब तक "वीकनीड"पालिसी उनके डिपार्टमेट की रही उसका वे पर्दाफाश कर रहे हैं, उनको नरमी नहीं बरतनी चाहिये। क्या हो रहा है ? न गालैंड मे नागात्रो की ऋपनी प्राइवेट आर्मी बनती है, उनकी परेड होती है, 19 व ट्रता है-हमारी सुनी बात है-लेकिन हमारा होम डिपार्टमेंट कुछ नही कर पाया । परदे की ब्राड़ में कैसे प्रो चाइनीज लोगो को ट्रेन करके देश के ग्रन्दर सैबोटाज कराते है, कैसे पटरी उखाड देते है, प्रो पाकिस्तानी एलीमेन्ट कैसे पाकिस्तान से ब्रा रहे है, सब की रोकने की आज सख्त जरूरत है, पहले में ज्यादा जरूरत है। जो भी देशभक्त ह उसको इस मेजर को सपोर्ट करना चाहिये। स्वतन्न पार्टी रिएक्शनरी है लेकिन देशभक्त है, लेकिन बोलने बोलने उनके प्रतिनिधि ने हिटलरिज्म की चर्चा कर दी। वे नहीं समझते हिटलरिज्म की परिभाषा क्या है। इस तरह की परि-भाषा पाकिस्तान के लिये हम कह सकते है मैं प्रोपीकिंग भाइयों से कहता हू, इस मुल्क में माऊ चाऊ श्रापको नहीं बसायेगा, टेकेदारी नहीं देगा।

श्री राजनारायण माननीया जरा इनको समझा दीजिए, ग्रापको कह रहे हैं।

श्री शीलभद्र याजी सबको कहता हु।

श्री राजनारायण ''ग्राप' शब्द का प्रयोग नहीं कर सकते हैं। पाइन्ट ग्राफ ग्रार्डर है।

श्री शीलभद्र याजी : तो मै कहना चाहता $\frac{1}{z}$ (Interruption) इसी मे उनका कल्याण है, इसी मे देश का कल्याण है।

श्री राज नारायण 'श्राप'णव्द का प्रयाग सित्राय चे बर के योर किसी के लिए, तही कि बा जाता है। 'श्राप'' णब्द का प्रयोग पालियामेटरी पद्धित के अनुसार हमेशा ''चेयर'' के लिए ही किया जाता है। 'श्राप'' णब्द का प्रयोग किसी द्सरे के लिए नहीं किया जाता है। जो समदी पद्धित के जानक रहै, उनको यह मानना होगा कि ''श्राप'' णब्द ससद् मे केवल चेयर के लिए ही बाल जाता है।

THE DEPUTY CHAIRMAN: Please sit down

भी श्कदेव प्रसाद (उत्तर प्रदेश): मैं माननी मस्य से पछना चाहता ह कि वे 'तम'' शब्द का प्रयोग कर रहे हैं, क्या यह पालिया टिरी हैं?

THE DEPUTY CHAIRMAN: Mr. Arjun Arora. Please be very brief.

SHRI ARJUN ARORA: Madam Deputy Chairman, the learned Deputy Minister, while moving this Bill, said that he was moving for the extension of the Preventive Detention Act with a sense of distress. I share his distress and I am confident that during the last 16 years one Home Minister after the other has come to this House and the other to get this Act extended always with a sense of distress.

Madam, the concept of civil liberties was one of the basis of the Congress struggle for independence and I remember that in the early thirties it was Pandit Jawaharlal Nehru, who in a whirlwind tour went round the country making the people conscious of the concept of civil liberties and organised a Civil Liberties' Union In our Constitution, fundamental rights of expression and of organisation and of trial in a court of law were given, thanks to the wisdom of Pandit Jawaharlal Nehru and other Congress leaders. The Rule of Law undoubtedly implies that there shall be no detention without trial. My concept of Rule of Law is not the same as that of Mr. B. K. P. Sinha. But as Mr. Jairamdas Daulatram pointed out, the Rule of Law also implies respect for law. We find that 18 lacking in many parts of the country and many sections of our people. That creates a condition in which this unwanted provision of Preventive Detention is prolonged again and again almost every three years I join the Opposition in urging the Home Minister to do away with preventive detentions as soon as possible. But I also join my friend, Mr. Yajee, in urging the Opposition to behave more responsibly. In our country there is ample opportunity for the people to organise peaceful protests. There is opportunity to organise strikes, demonstrations, everything

SHRI G. M. MIR (Jammu and Kashmir): Self-immolation.

SHRI ARJUN ARORA: Not selfimmolation. There is opportunity for constitutional and peaceful means of agitation. The Legislature is there and it voices the feelings of the people and the Government is to a great extent, responsive to the feelings and sentiments of the people. That creates conditions in which all political parties should eschew violence and to give up violent demonstrations. Then perhaps there will be no need for preventive detention.

But I must warn the Home Minister that the presence of the provision of preventive detention on our Statute Book creates a situation in which the police and the prosecution authorities always fail to get any conviction against any political leader or for any political activity. Since the police fall back upon the Preventive Detention Act the result is that during the last few years, though there has been violence, though there have been antisocial acts, though there have been police has the irresponsible acts, everywhere failed to get any convictions. There was, for example, the heinous incident of the 7th November. Some people were arrested. They probably were released. Some are still in prison. But we do not know if any of them will ever be convicted for burning cars and scooters and Government buildings. The existence of the Preventive Detention Act makes the arms of the Government inefficient and incapable. Their efficiency is deteriorating from year to year and it is time that the Home Minister issued instructions that no person shall be detained under the Preventive Detention Act unless the Home Minister himself has examined the case. Do not give this power to every twopenny-half-penny police official. He will disregard everything only the Preventive Detention Act.

Today there are two sets of powers of detention which the authorities have. The Defence of India Rules are there. That covers the need of detention if any, pertaining to security of the land. The Preventive Detention Act also has some provissecurity of the ions relating to the land. Why should there be two sets of powers? The Home Minister should have today brought a modified Preventive Detention Bill which would exclude those fields which are covered by the Defence of India Rules and make preventive detention provisions applicable only to anti-social element goondas and blackmarketeers. Political workers should not be detined under the Preventive Detention Act, because if they do anything against the interest of the security of the country, the Defence of India Rules are there and thev could be used against them. There is in our law a great lacuna which my esteemed friend Diwan Chaman Lall, has repeatedly pointed out. There is no law of treason in the country. Treasonable activities should also be covered by the Preventive Detention Act Treasonable activities are

4 P.M.

also sought to be covered by preventive detention. That is hardly a desirable state of things. If there are treasonable elements in the country, and there may be treasonable elements in the country, there should be a law, a well-defined and clear-cut law of treason. I am glad the Law Minister is here and I hope he will take the clue and during the next session of this House introduce a law of treason.

THE DEPUTY CHAIRMAN: Please wind up.

SHRI ARJUN ARORA: I hope—I will respect your wish and sit down—that it is the last time that the Home Minister has come for the extension of the provisions of this Preventive Detention Act.

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): Madam, in this debate many Members participated. Some of them have given

unqualified support to the Bill. The others have given critical support to this Bill. Some have opposed it, some very angrily opposed, as Mr. Rajnarain did.

SHRI RAJNARAIN: Not angrily. हमारा ऐंगर स्नापने देखा ही नहीं हैं।

SHRI Y. B. CHAVAN: His anger ultimately resulted in his tearing a copy of the Act.

SHRI RAJNARAIN: Only a symbol. SHRI Y. B. CHAVAN: I refer only to the symbol.

SHRI ARJUN ARORA: That was dramatic.

SHRI Y. B. CHAVAN: It was certainly dramatic. I only said that the drama was the result of a certain anger in his mind.

SHRI B. K. P. SINHA: If what the House has been witnessing is lack of anger on the hon. Member's part, God save this country from his anger.

श्री राजन।रायण: ग्रगर उसका ग्रच्छा शब्द ग्राप, कहें तो मैं निवेदन करूंगा कि तेजस्विता कहें।

SHRI Y. B. CHAVAN: It is very true and I entirely share the distress with which the Deputy Minister moved the motion for the consideration of this Bill.

AN HON. MEMBER: Louder please.

(The Minister tried to raise the mike.)

भी राजनारायण : वह नहीं उठेगा।

श्री बाई० बी० चव्हाण: हां, नहीं इठेगा, मैं नजदीक स्ना जाता हूं। SHRI A. P. CHATTERJEE: You are a strong Home Minister.

SHRI Y. B. CHAVAN: Shouting is not my forte.

SHRI G. M. MIR: If shouting is strength, Mr. Rajnarain has greater strength.

SHRI Y. B. CHAVAN: The main point that was made against this Bill was that even though the Bill came into existence in 1950, even after 16 years it is still found necessary. admit that it is found necessary and I wanted to find out if any Member could make out a case that the Bill or this Act is not necessary. Nobody claims that this Act is an ideal Act. Nobody is proud, not even this Government is proud, that we have to put this Act on the Statute Book of India. The point is whether the conditions in this country to-day justify the exension of the Act. It is not necessary to go into all the details as conditions prevail in the to what country because I hope and I am sure every Member of this House knows about it.

SHRI A. P. CHATTERJEE: We do not know.

SHRI Y. B. CHAVAN: I will certainly go into it; to a certin extent I will. The point is, if the Act is needed, it is not enough merely to talk about the concepts of democracy or the ideals of democracy in an academic manner. It is not merely enough to offer criticism which is negative. 1 do admire and I do stand for and I am proud of the Fundamental which our Constitution has guaranteed and this Government is wedded to the protection of those Fundamental Rights; but what is the basis of those Fundamental Rights again? The basis is the freedom of this country, the continuance of democracy of this country, that means the protection of the Constitution itself. When we say that this Act is necessary it is necessary exactly for the same purpose for

[Shri Y. B. Chavan.]

which the Constitution is there. Some Members made out a case, one Member wanted facts and another from the other side quoted case after case saying 'Here are examples of excesses and misuse of the Act'. I cannot claim that no mistake was made. That is not my case. I will not make out In some cases that case. possibly certain mistakes were made and certainly our case for this Act is that in the in-built arrangement of the Act itself, certain correctives are provided, certain orgainsations or certain institutions are provided whereby these possibilities of misuses or excesses or mistakes can be cured or corrected like this provision for Advisory Boards and the possibility of taking the matter before the High Court because the hon. Member himself, when he pointed out the mistakes in each and every case that he referred to, he himself referred to how these cases were brought to the Advisory Board's notice and how they were brought to the High Court and there the whole thing was found out. When he was making that point, I thought he was possibly giving a defence of the Act. It is true that in certain cases some people may have given wrong grounds and they were found out by the High Courts or the Advisory Boards and the Advisory Boards have certainly done the greatest justice to those who were victims of this Act. I have got statistics-I do not want to burden hon. Members with statistics-as to how many people ultimately got protection from the Advisory Boards and how many got protection from the High Courts. The point is when we have taken this extraordinary power-it is certainly an extraordinary power--when we are imprisoning the people without trial, we will have to see that this right or authority the of Government or the Executive to put anybody behind the bars without trial is restricted by the authority of the Advisory Board, is restricted by the inherent jurisdiction of the High Court and the Supreme Court in this matter.

We have found that in many cases these bodies and institutions which are provided for under the Act asserted their rights and given protection to the persons concerned. Even somebody can argue and ask: even this limited restriction should be undertaken?' There comes the assessment of what is really speaking happening in the country to-day. Hon Shri Jairamdas Daulatramji very ably explained what sort of conditions pre vail in the country to-day. He used very effective phrase. He said tha the atmosphere of this country surcharged with violence. It is very much that. I do not expect anyone to read all the reports that the Home Minister has to read every morning but if anybody would casually even sees his morning papers as to what is happening in the country around, he feels sad because one gets, a feeling as to what is happening or what is going to happen to this country.

SHRI A. P. CHATTERJEE: You have to thank yourself for that.

SHRI Y. B. CHAVAN: I am coming to that. Certainly you have a right to criticise us You have a right to replace us but what you are doing here is. you say that we are trying to identify the Government with the State. My counter-charge or allegation is that you are trying to really identify the State with the Government. If you are angry with the programme of the Government, if you are dissatisfied with the performance of the Government, better go to the people, organise your strength and replace the Government but what is happening? If there is a certain grievance—I hope Shri Rajnarain will not be angry with nie again-the slogan of 'ghera dalo' or 'Bundh' is raised. What are they? If you want to replace the Government, criticise the Government; I say you must have the sterngth of the people behind you so that you may defeat the Government. Mere slogans 'ghera dalo' and 'bundh' will not do for the purpose. By this 'bundh' and

'ghera dalo' who are ultimately the sufferers?

SHRI AKBAR ALI KHAN: The inrocent people.

SHRI Y. B. CHAVAN: Thereby you are not weakening the foundation of the Government. Thereby you weakening the foundation of State. Therefore, in your anger towards the Government, you undermining the State. (Interruptions.) You are undermining the State.

Now, Madam, some hon. made a mention about external threat. With Tibet and China and Pakistan and all these things, it was asked, what is India? Certainly, Madam, we know what India is. We all know what India is. We all love India and are for the protection of India. Here I certainly like to make my humble appeal to this hon. House to assess this question or appreciate this pro-. blem more carefully. Now external threat increases-I am not speaking now as the ex-Defence Minister, nor am I speaking as the present Home Minister, but I am speaking as a conscious and enlightened citizen-ultimately, the external threat also increases with the internal weakness of the country.

SHRI AKBAR ALI KHAN: Quite right.

SHRI Y B. CHAVAN: External threat is not something which exists outside. The roots of external aggression sometimes rest in the weakness of the country itself. (Interruptions) Therefore, Madam, if at all you want to defend the country properly, if at all you want it in right earnest, then certainly internal peace in the cour.important factor. try is the most Madam, I looked into the statisties as to the number of people that had to be arrested under this very Act, people, who were creating conditions to weaken that very basic foundation of public order, on which any society depends-it is not only that Governmeni depends. When we say peace and order in the country, it is a peace and order which is necessary not alone for the peaceful conduct of the administrative machinery; it is also neces-Sary for the day-to-day normal activity of a citizen in this country, for the normal life of the people. Ultimately, people want peace in their lives, and they want opportunities to lead their lives peacefully and nor-(Interruptions). Well, tainly there are. I do not deny that there are economic problems in this country. I do not deny that are political problems in this country. There are many problems in country, and the existence of many problems is challenge to every political party. Let us try to meet this challenge manfully instead of trying to be angry about it and try to be not deny that there are certainly very justifiable economic grievances in this country; there are. So please give your solution. It is not merely enough to be angry about it and try to be abusive about it.

The economic problems in the country can be solved only if you have got some constructive solutions for them. And what are the solutions whenever we just sit down and try to understand? I was also trying to understand. I was not trying to listen to the speeches merely to find whether I can find a weakness in them so that I can attack it exercising my right of reply. I was sitting here trying to understand what points of constructive criticism. I as the Home Minister can pick up so that I can correct the administration. Except one point that Mr. Arjun Arora just now made I did not find any point which I should take note of and go back to the Home Ministry and say, "Well, this is a very good Implement it." He said, "This sort of right in the hands of authority quickly sometimes arrest people weakens their efficiency. When there is a wave of violence and restlessness in the country, has the prosecuting [Shr₁ Y. B. Chavan.]

agency prosecuted anybody successfully?" Well, that is the point that he was making. It is a very valid point and I am going to look into that. But others were merely saying that this is a bad Act, the point is: It is not my claim, as I said; I have never said it is a good Act of which I am proud. My point is whether this Act is necessary in the present conditions that prevail in this country, or not.

SHRI RAJNARAIN: Not necessary.

SHRI Y. B. CHAVAN: My honest reply to it—though it is a regretful reply—is that this Act is not only necessary, it is also essential. I hope it will not be necessary for more than three years. I hope it will not be necessary even for three years.

SHRI MULKA GOVINDA REDDY: The same thing you will bring forward after three years,

SHRI Y. B. CHAVAN: It depends upon the co-operation you give us in the coming three years. (Interruptions) I am depending on that. It is not my wishful thinking that is going to help me.

SHRI NIREN GHOSH: You cannot count on our co-operation to repress the people.

SHRI Y. B. CHAVAN: Not at all; we do not want that co-operation to repress the people. We are not repressing the people.

SHRI NIREN GHOSH: What sort of cc-operation can it be then?

SHRI Y. B. CHAVAN: We are trying to repress the people who are repressing the people. We are not repressing the people. If at all it is repression, it is repression of those forces which are anti-social forces, which are anti-national forces, and I will not be sorry, Madam, . . .

SHRI NIREN GHOSH: You repress the opposition forces. You do not take their constructive suggestions and you want to go your own way.

SHRI Y. B. CHAVAN: No, no; no, Madam. Now, Madam, I can assure the hon. Member; I mean, there are so many political parties and there are hundreds and thousands workers in the political parties, and I find that in the last fifteen or sixteen years-some Members said that they had been arrested more than once, more than six times, more than ten times-I find that, under the Act, in the whole period sixteen years, about 4,000 arrests had been made out of a population of more than 500 million people with so many political parties functioning in the country. So it 18 clear that this Act is not intended for that purpose. I can assure this hon. House, if any assurance is necessary, that this Act will not be utilised for any political purpose, against any political party as such; but certainly. Madam, I will not feel any hesitation to use this Act against people are a danger to the security of this country, who are a danger public order in this country.

SHRI NIREN GHOSH: You can go to a court of law.

SHRI Y. B. CHAVAN: Certainly; we will do that also—I can assure the hon. Member.

SHRI NIREN GHOSH: You can go to a court of law instead of detaining them without trial like this.

DIWAN CHAMAN LALL: He has not detained you yet.

(Interruptions)

AN HON. MEMBER: He was also detained.

(Interruptions)

SHRI Y. B. CHAVAN: Some hon. Member made a reference to Madhya Pradesh and Mishraji. It is very strange that some people make very wild allegations, I should say He may not like Mishraji, that is his attitude But the total number of people under detention in Madhya Pradesh at the present moment is about 23 This is up to the end of September, and there are no more additions. I am sure So. Madam, does he mean to say that the detention of this small number of 23 people is a sort of wild exercise of the right conferred on the authorities by this Act?

Have you SHRI V M CHORDIA listened to my speech?

SHRI Y B CHAVAN Did vou make that speech?

SHRI V M CHORDIA I had not referred to that If you are referring to my speech, I had referred to Mishraii and I had referred to Deshlehraji I had not given any statistics about the arrests in Madhya Pradesn

SHRI Y B CHAVAN You are not saying but I am saying this But you said that Mishraji was making use of it as a dictator

SHRI V M CHORDIA May make use of it

SHRI Y B CHAVAN It is very unfair to mention it

SHRI V M CHORDIA May make use of it, for the advantage of his party-men, against rival party-men.

श्री वाई० बी० चव्हाण : उनकी पर्टी के लोगों की चिन्ता श्राप न करे, वह हम करेगे।

श्री विमलक्मार मन् रालालजी चौरडिया हमारी चिन्ता यह है कि जिस गट में वे नाराज है उस तक के लोगों हो गिरफ्तार क लेते है।

श्री वर्ड बीं चन्हाण वह देख लेगे। Madam, if you see the Act, if you see under section 3(1), clauses (a) (1), (a) (11) and (a) (111) are some of the clauses for purposes of which Act can be used Now (a)(1) refers to the defence of India, the relations of India with foreign powers, or the security of India, etc. Now under that particular clause the total number of people arrested was about 160 the most important among them is the number of those detained for security of the State or maintenance of public order and in that the total number is quite large It is nearly 3,000 I want to give the House some sort of break-up of this figure There are these concerned with communal acti-Some hon Member said that while this is merely used for political purposes, where communal activities are concerned this Act is not being But I find that nearly 300 perused communai sons were detained for And there are those who harbour dacoits It appears to be quite a fashionable activity in some parts Their number is 465 For that 165 persons were arrested. And then for preaching and indulging in violent agitation 1,660 people were arrested, and for goondaism, 1,300 And there are miscellaneous cases, and for es pionage and anti-State activities, and for impeding of essential supplies and inciting workers to strike there are some Naga hostiles In connection with maintenance of supplies and services essential to the munity more than 150 persons had to be arrested I am giving this breakup just to show to the House that it was not used against any political party or against any political activity as such It certainly was used against ceitain types of activities which were either going to endanger the peace in the country or which were essentially anti-social activities For those purpores this Act has been used and exactly for those this Act will be used in future also This assurance I can give the House.

Madam, I commend the motion for the acceptance of the House hope the House will agree to extend the Act for a period of three years

THE DEPUTY CHAIRMAN. The question is:

"That the Bill to continue the Preventive Detention Act, 1950, for a further period, as passed by the Lok Sabha, be taken into consideration"

The motion was adopted.

THE DEPUTY CHAIRMAN. Now we shall take up the clause by clause consideration of the Bill

Clause 2—Amendment of section 1
SHRI SUNDAR SINGH BHANDARI
(Rajasthan) Madam, I beg to move

'That at page 1, line 7, for the figures, letters and words '31st day of December, 1959,' the figures, letters and words '30th day of June, 1967,' be substituted"

THE DEPUTY CHAIRMAN: It is only about changing the date You still want to speak on it?

SHRI SUNDAR SINGH BHAN-DARI I want to speak on it, Madam

THE DEPUTY CHAIRMAN: All right Please be brief.

श्री सुन्दर सिंह भंडारी अभी गृह मबी महोदय ने इस बिल के सम्बन्ध मे अपने विचार प्रकट किये है। मुझे दू:ख है कि जिन बातो के लिये उन्होने ये एक्सट्राम्नार्डिनरी पावर्स लेने की बात कही है, दुर्भाग्य से स्वतंत्रता के बाद 18 वर्षों के शासन मे वह एक्सट्रा-ग्रार्डिनरी परिस्थितियः -- प्रारम्भ के दो वर्ष श्रगर छोड दे तो—लगातार उन्होंने मानी है । म्राज हिंसा की नमनोवृतिया वढ रही है, यह तर्कदियागया। यह तर्कदिया जा रहा है। ग्रगर पिछले 18 वर्षों से हिसा की प्रवृति ब इरही है ग्रीर प्रिवेटिव डिटेशन के इतने सारे प्रयोग के बाद भी 18 वर्षों तक यह सरकार इस हिसा की बढती हुई प्रवृत्तियो को नहीं रोक सकी, तो फिर इस कानून की मियाद बढ़ाने मात्र से इलाज नहीं होता । यह बात सच है, जैसा कि श्री अर्जन अरोडा जी ने कहा, वास्तव मे, दंश की सूरक्षा श्रौर देश के अन्दर विघटन पैदा न करने देने के लिये भ्राज कानुनो की भ्रावश्यकता है, किन्तु दु.ख तो इस बात का है कि जिन बातो से देश के ऊपर वास्तव मे सकट ग्रा है, देश की सूरक्षा के लिये कानुन की भ्रावश्यकता होनी चाहिये ला ग्राफ सेसेशन भ्रौर ला भ्राफ टीजन, उन चीजा को न लाये स्रौर प्रिवेटिव डिटेशन को समाप्त न करे, मुझे दुख है कि 16 वर्षों में इस प्रकार की मनोवित्तयो के रहते हुये मरकार रूल ग्राफ ला के ग्रन्तर्गत इस प्रकार के कानुनो की यहा व्यवस्था न कर मकी, विधिवत् तौर पर रूल स्राफ ला के स्रन्तर्गत ट्रीजन के खिलाफ, सेसेशन के खिलाफ कानून बनाया जाता, उसके अर्म करने वाले लोग पकडे जाते ग्रौर रूल ग्राफ ला की पद्धति के ग्रनमार कानुनी तौर पर उनको मुजरिम ठहरा कर उन्हें दड देते. जेल मे डालते या उनके सम्बन्ध मे जो भी कड़ी से कड़ी सजा की व्यवस्था हम ग्रपने देश मे प्रस्थापित करते. वह उने दे पाते, ग्राज सरकार उस दिशा मे तो नही जा रही है, परन्त् प्रिवेटिव डिटशन ऐक्ट की मियाद बढ़ाना चाहती है।

मेरे इस अमेडमेट मे इम बात को बट दू.ख से ग्रनुभव किया गया है कि यह सरकार ग्राज माधारण **नियमों पर शास**न करने की योग्यता समाप्त कर चुकी है, उसे एक्सट्रा-र्यार्डिनरी लेजिसलेशन च।<mark>हिये, यहा</mark> ला ns म्रार्डर को कायम रखने के लिये, देश की सूरक्षा को बनाये रखने के लिये। सिद्धान्त मै उसका विरोधी हूं, लेकिन फिर भी ग्रगर यह सरकार इस बात पर हठ कर बैठी है, तो ममय तक ही इसको बढाये। ग्राने वाले तीन महीनो मे एक ग्राम चुनाव देश मे कराने जा रहे है ग्रोर **देश की जन**ता टमका निर्णय करने वाली है कि तीन महीने के बाद ग्रागे ग्राने वाली सरकार ग्राडिनरी ला के ब्राधार पर देश का शासन सभाल सकती है या नहीं संभाल मकती, माधारण ला के

ग्रन्तर्गत देश के ग्रन्दर विघटन पैदा करने वाली ग्रीर देश के विरुद्ध भावना पैदा करने वाजी ताकतों को संभालने के लिये सक्षम है या नहीं। तो यह फैसला करने का अधिकार उस सरकार को दीजिये कि जिन परिस्थितियों में इस प्रिवेंटिव डिटेंशन ऐक्ट का उपयोग किया है भीर देश में सरकार की नीतियों के विरोध में जो चीजें चल रही हैं वह ठीक हैं या नहीं। गृह मंत्री महोदय ने भी कहा कि उन्हें लोगों के पास जा कर इस सरकार को हटवाने की कोशिश करनी चाहिये, वह कोशिशें हो रही हैं। श्राप पार्लियामेंट के कानून से लोगों के निर्णय के बाद भी ढाई साल तक इस श्राबिट्रेरी पावर को अपने हाथ में लेने का कोई जस्टीफिकेशन नहीं दे सकते। हां, यह माना जा सकता है कि भ्रापकी यह सरकार 31 मार्च तक इस अवस्था में चलने वाली है कि ग्राज ग्रार्डिनरी ला के ग्रनुसार व्यवस्था नहीं रख सकती, ला एण्ड म्रार्डर मेनटेन नहीं कर सकती श्राप साधारण नियमों के ग्रन्तर्गत शासन चलाने की ग्रपनी क्षमता मन्भव नहीं करते श्रौर इसलिये श्रापको यह श्राबिट्रेरी लेजिस्लेशन की ग्रावश्यकता है, तो फिर ग्राप उतने ही दिनों तक उसको रखिये।

श्रो एन० पात्र (उड़ीसा): किसकी सरकार बनेगी।

श्री सुन्दर सिंह भण्डारी: श्राप लोगों के मैनडेट को मान्यता दीजिये। हो सकता है कि श्रापके ग्रन्दर से ही वह लोग ग्रायें जो इस एक्स्टाम्रार्डिनरी पावर से शासन चलाना न चाहें या चलाने की क्षमता नहीं रखते हों। हो सकता है श्राप जनता के द्वारा ठुकरा दिये जाये और जो चुन कर दूसरे लोग प्रायेवह लोग साधारण नियमों के अन्तर्गत इस देश का शासन चला सकने में सक्षम हों, हो सकता है कि जहां साधारण नियमों की कमी है, जैसे कि ला आफ ट्रीजन और ला आफ सेसेशन इनको ही ला कर, इनको ही बना कर 1335 RS-7.

जल्दी में ज दी इस काले कानून को खत्म करने की कोशिश करे। इसीलिये मैंने यह संशोधन रखा है। भ्रगर भ्राज के वर्तमान साधारण नियमों के प्रन्तर्गत शासन चलाने के प्रपने श्रधिकार ठीक नहीं समझते श्रीर श्रपने द्राग्रह पर डटी हुई है तो इस कानून की मियाद हम श्रपने संसद में 30 जन 1967 से ज्यादा बढाने की इजाजत सभी न दें, सपने श्राप इस कानुन को हम उस समय समाप्त करवा दें। नयी सरकार बनने के बाद भी उसको दो-ढाई महीने का समय मिलेगा. साधारण नियमों के अन्तर्गत देश की सूरक्षा श्रीर विघटनकारी मनोवृत्तियों को रोकने का प्रयत्न हो सकता है। जब फिर नया हाउस होगा तब नयी परिस्थिति में इस कानुन का विचार करने का देश को मिलेगा। कोई नहीं कि हम इस श्रधिकार को इतने लम्बे समय तक श्रभी से यहां बैठ कर उसके हाथ में देने का प्रयत्न करें। इसलिये मैं निवेदन करूंगा कि हमने इस संशोधन के द्वारा जो मांग सरकार के वर्तमान रवैये से मजबर हो कर रखी है, जो कि इस ग्रधिकार को छः महीने से ज्यादा मियाद देने के लिये नहीं है, उसको माननीय सदस्यों को भ्रपना समर्थन देना चाहिये और उनको चाहिये कि इस विधयक में जो तीन वर्ष तक इसको बढ़ाने की बात कही गरे हैं, उसका विरोध करे।

The question was proposed.

श्री राजकारायगः एक मिनट सुनिये

THE DEPUTY CHAIRMAN: What do you want to say on this now? You have spoken for so long. I will allow you to say a few sentences.

श्री राजनारायण: मैं चव्हाण साहब से ही निवेदन करना चाहुंगा कि परस्पर विरोधी सिद्धांतों के संघर्ष को केवल मध्र भाषा ग्रौर शिष्ट व्यवहर से टाला नहीं जा सकता। इस समय मैं च हाण साहब से चाहता हूं . . .

उपसभापति: त्राप स्रतेंडमेंट पर बोल रहे हैं या उनके भाषण पर ?

श्री राजनार:यण: मैं ग्रमेंडमेंट पर बोल रहा हं, वही तो मैं कह रहा हूं। वह इसलिये कहा रहा हं कि चव्हाण साहब एक तरफ तीन वर्ष की श्रवधि बढाने की बात कर रहे हैं श्रीर दूसरी तरफ बहुत ही मधर भाषा में ग्रीर शिष्ट व्यवहार के नाम पर चव्हाण साहब ने यह कहा है कि चुनाव के मौके पर हम किसी को गिरफ्तार नहीं करना चाहते। कल एक बयान भी यहां हम्रा कि जो लोग गिरफ्तार हुए हैं, उनको भी छोडने की पालिसी बनी है ते अखबारों में भी बयान श्राया कि राज्य सरकारों को केन्द्र सरकार ने कहा है कि जो लोग श्रभी गिरफ्तार किये गये हैं उनके मामले को रिब्यु किया जाय श्रगर हो सके तो छोडा जाय। तो कारण क्या है कि एक तरफ एक बात कही जा रही है श्रौर दूसरी तरफ तीन साल के लिये सरकार इस काले कान्न की श्रवधि बढ़ाने का प्रस्ताव कर रही है। इसलिये मैं विनम्रता से निवेदन करूंगा चव्हाण साहब से कि श्राम चुनाव के मौके पर हरगिज इसकी ग्रवधि ग्रागे न बढायें, इसको बापस लें। चुनाव के बाद, जैसा कि चव्हाण साहब ने कहा, जनता के पाँस जाइये। जनता कांग्रेस सरकार की नीति ग्रगर हाथ में मानेगी, सरकार मे को ताकत देना चाहेगी ग्रीर चव्हाण साहब समझेंगे कि यह ग्रावश्यक ही नहीं है. ग्रनिवार्य है, तो चव्हाण साहब फिर ग्रपना कानन बना लेंगे।

में एक बात और निवेदन करना चाहता हूं कि श्री चव्हाण ने बहुत ही शुक्रिया भ्रदा किया है, श्री जैरामदास दौलतराम जी का। में उनसे कहना चाहता हूं कि इस सरकार से बढ़कर के संगटित हिंसा और कोई दूसरी हिंसा है नहीं। भ्रगर कोई इस मुल्क में हिंसा पैदा कर रहा है, हिंसा को उकसा रहा है, हिंसात्मक वातावरण बना रहा है, तो यह सरकार बना रही है। गांधी जी

का नाम तो लिया जाता है, मैं चाहुंगा और विनम्रता से निवेदन करूंगा भाई जैरामदास जी से भी कि गांधी जी ने ही बरावर सिखाया है

THE DEPUTY CHAIRMAN: That will do. We are entering into a discussion again. Does the Home Minister want to say something?

SHRI Y. B. CHAVAN: I have only to say a few sentences. I was trying to understand why the hon. Member insists on only for six months. I can understand his complete opposition to the Act but I cannot understand this. If it is good for six months, it is necessarily good for three years. I do not understand the principle involved in his wanting it for six months. (Interruptions.)

The point is, Madam, in the condition which prevail in this country if they think that this Act is good for six months and . . .

SHRI V. M. CHORDIA: You consider it to be good; we do not consider it to be good.

SHRI Y. B. CHAVAN: I also not consider it to be good; that was my own problem also. But it is not a question of calling the thing good or bad. The question is whether it is necessary or not necessary. is the criterion and I think it is necessary. If it is necessary for six months is there any assurance is there any guarantee that these conditions will vanish suddenly after six months? As far as the elections are conncerned, we have already made a statement on the floor of the House on the policy that we want to follow in this particular matter. We want to conditions in the country will enable us to have free elections, we want to have normal conditions for that matter I assure House that we will certainly be very generous, very liberal. At the same time I depend upon the co-operation of the other parties also, That

we have said. The hon Member said after the elections it could be done. After the elections if the next Government feels that this Act is not necessary that Government will have the freedom of coming up before this hon. House and asking for the repeal of the Act

THE DEPUTY CHAIRMAN. The question is:

"That at page 1, line 7, for the figures, letters and words '31st day of December, 1969,' the figures letters and words '30th day of June. 1967,' be substituted.

The motion was adopted.

THE DEPUTY CHAIRMAN: The auestion is:

"That clause 2 stand part of the Bill."

The motion was adopted.

Clause 2 was added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI Y. B. CHAVAN: Madam, I move:

"That the Bill be passed."

The question was proposed.

(Several hon, Members stood up)

DEPUTY CHAIRMAN: think these who have spoken . . .

श्री राजन।रायण: इस काले विधेयक को पास करने का जब मरकार जोर दे न्ही है ;

THE DEPUTY CHAIRMAN: You are not giving me a chance. Those have not participated in the debate may speak in the third reading.

Mr. Mulka Govinda Reddy.

SHRI MULKA GOVINDA REDDY: the Chairman, Deputy Madam

laboured defence of the Home Minister for extending the life of this blackest Act. the Preventive Detention Act has not convinced me and I am sure it has not convinced Members sitting on this side of the House. I wonder whether this Government is taking the country to a state where the liberties of the people will vanish and the rule of the military will be established in the country. If a Government cannot rule the country with the ordinary laws that are thereand those laws were framed by the British for their existence-they have no right to say that this is a democratic country and that there is democracy in the country. They are leading us to Fascist State and no rightthinking person could ever acquiesce in such a situation.

Madam Deputy Chairman Home Minister was telling this House that there is external aggression and therefore there is need for continuing this measure. I may assure the Home Minister that we are all interested in the security of this country. If at all at any time anybody has committed a wrong on this country, it is the Government that is in power. We went on warning this Government that China was having evil designs on this country and that China might commit aggression against this country but when we raised this voice, we were called war mongers. But in 1962 the very China, with whom they were hand in glove committed unprovoked aggression on this country. As one man the entire country rose in support of the Government and in support of the security of this country. The people were prepared to sacrifice everything and they did sacrifice. They donated gold; they donated money; they donated whatever they had for the defence of the country. So it is a very lame excuse for the Home Minister to come and say that because there is external aggression this measure is needed.

SHRI Y. B. CHAVAN: I never said that

SHRI MULKA GOVINDA REDDY: Whenever there is aggression, the people of this country irrespective of the political affiliations have come together and have rallied behind the Government. When Pakistan committed aggression, the entire country was in support of the Government and against the aggression committed by Pakistan.

Let there be no lame excuse on the part of the Government to say that there is the threat posed by China and threat posed by Pakistan and these Draconian measures are necessary. This is the blackest Act this Preventive Detention Act plus the Defence of India Rules, when there is no emergency, and to continue them particularly when we are facing a general election is the height of folly on the part of the Government. We oppose this measures, the extension of this measure for any length time, even for a single day. We do not want the liberties of the people to be trampled down under this Act. We political do not want that any workers should he arrested bus without trial should be put in detention for years together. If there is any person who commits aggression or any person who commits some folly or any person who commits thing which is heinous he should be tried under the existing law which more than enough to try person. He should not be detained for a minute without trial. If any person is detained without trial, you will be denying him his fundamental right which is guaranteed under the Constitution. This is in utter violation of the provisions of the Constitution. You are doing injustice to the Constitution and we cannot be a party to extending the operation of the measure for any length of time. I oppose this vehemently.

DAHYABHAI V PATEL SHRI (Gujarat): Madam, we have listened patiently to the speech of the Home Minister I am sorry he has failed to convince anybody in the Opposition that continuance of this emergency law is essential. As my colleague to my left has just pointed out whenever an emergency has really arisen, whenever this country is faced with an aggression everyone in this House and in the country has stood as one The failure has been always on the side of the Congress Government. Prime Minister Nehru repeatedly warned in this House that China was building roads in our territory. He showed the Nelson's eve to it and the person who advised him to do so still continues, if not in the Cabinet, in the high counsels of the Government. That is where we have gone wrong. Today the rising nations of Asia and Africa have stood up and they have realised the real danger the real menace to democracy, the real menace to world peace. I read out from the Times of India' despatch from their correspondent as to what is happening at the United Nations, but this Government will not wake up from slumber. They want more and more power. They have power, but they are unable to use it. They have not machinery. an efficient have not got efficient people to use powers against hoarders, against people like Mr. Teja, agamst all sorts of people. They cannot use machinery they have got in their hands and they want more and more like a child who wants more and more toys, who does not know how to use them. You give a little child an electric toy. He will want more toys, but he does not know how to use them. That is what this Government does. Therefore the whole Opposition is united in opposing this. protest against this continued infringement of liberty and the Rule of Law in this country. This Government has set at naught the respect that people have for democracy. We all believe in democracy here, but this is not a democratic

measure. We all oppose it on this side and I hope in this country all people all right-thinking rightminded men will always stand up and this type of infringement without reason, of the civil liberties of the people. If the Home Minister is able to make out a case that there is a real danger of aggression, shall all be ready to support him, but we want the Home Minister and the Government to make out a case whether they are ready, whether there is real danger and in case of danger, are they ready to move? Are thev still shutting their eyes and looking the wrong way as they have been doing all these years? We oppose this.

SHRI LOKANATH MISRA: The hon Home Minister said that in the course of implementing this Preventive Detention Act at the lower levels there might have been some misuse or mistakes somewhere. Can I ask the hon. Home Minister whether in all those cases where . . .

SHRI B. K. P. SINHA: Do not mention Mr. Biju Patnaik.

SHRI LOKANATH MISRA: Do not bring in Mr. Biju Patnaik. If you want to suggest the name of Mr. Biju Patnaik, I can talk about him for an hour. These are all unwanted interruptions and the Congress Members do not know how to behave.

DR. B. N. ANTANI: They are responsible for such things.

(Interruptions)

SHRI LOKANATH MISRA: In the the course of reviews by his Ministry, he must have come across a number of cases where the people, who were in custody, were let off after the Advisory Committee looked into their cases. Ultimately they were set free because of the Advisory Committee's advice. I want some of those cases, not all. The hon. Home Minister must have looked into the cases where he would have found

that a definite mistake or misuse was done. In the case of the officer who had committed the mistake or had misused the Preventive Detention. Act, would he kindly show me a single instance where the officer had been taken to task? If that has not been done, that is where inefficiency has crept in.

THE DEPUTY CHAIRMAN: You have made your point.

SHRI LOKANATH MISRA: I will not take any more time of the House. I would like the hon. Minister to specifically reply to my question, it he has understood it, whether any action has been taken against anyone to prevent inefficiency.

SHRI A. P. CHATTERJEE: Madam Deputy Chairman, it is a relevant question and I think the Home Minister should answer it.

SHRI NIREN GHOSH: Madam. we have heard speeches that we used to hear from 'the representatives of the Government in India same words, the same law and order, the same rule of law, the same arguments and they are pioneering and sponsoring a Bill very near to British oppressors. It seems that the White oppressors have been replaced by Brown oppressors, talking the same language bringing forward the same kind of black Act. The Home Minister asked. "Is it necessary?" I say it is not at all necessary. You have not given an iota of argument or justification for the extension of this black Fascist Act. The fundamental liberties of forty crores of people, inhabitants of India, have been taken away and would be taken away with the pssing of this Bill.

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JAISUKHLAL HATHI): No,

SHRI NIREN GHOSH: He raised the question of violence. May I ask him whether it is the people who

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have indulged in violence first or whether it i_S almost everywhere, in ninety per cent of the cases, the Government, it is the police that indulged in unsurpassed violence? How many

[Shri Niren Ghosh.]

in unsurpassed violence? How many miniature Jallianwalas have you enacted during the twenty years of your reign? You have killed more Indians than the British could do within 200 years of British rule. That is your record. My arithmetic is not wrong. Only in Telengana you have killed 4,000 people. (Interruption.)

SHRI AKBAR ALI KHAN: Thousands have been killed in Telegana by the Communists.

SHRI NIREN GHOSH: I say no party plumps for violence. People do not plump for violence. We as a party never plump for violence for lence's sake. That I can categorically say. (Interruption.) That was against the violence of the State that they themselves. The pcople have the right to defend themselves. As I said in 99 per cent of the cases it is the machinery of Government, the police machinery, the army, that indulged in violence—lathi charge, teargas, shooting, killings, and all that.

THE DEPUTY CHAIRMAN: Do not repeat, please.

SHRI NIREN GHOSH: I want to make the point that it is the State violence that is in question. It is the violent approach of the Government that has bred an uncertain situation in the country.

THE DEPUTY CHAIRMAN: That will do.

SHRI NIREN GHOSH: I must complete my point. I will take some more time. I would say that the image of the Government abroad by such measures like the emergency, the D.I.R., the Preventive Detention Act, and the killings and shootings, has suffered. You have tarnished the fair name of

India, the image of India abroad. I would appeal to the leaders of the Soviet Union and the socialist countries to take note of this fact that this is a reactionary Government. They ought to know this and they should take note of this fact before they venture to shower praise on this Government or praise any of its activities.

THE DEPUTY CHAIRMAN: I think you cannot take so much time.

SHRI NIREN GHOSH: Then . .

THE DEPUTY CHAIRMAN: Your partymen have spoken on it. You cannot go on in this way in the Third Reading. You cannot repeat the same thing.

SHRI NIREN GHOSH: I know it is Third Reading . . .

THE DEPUTY CHAIRMAN: I will give you two minutes more.

SHRI NIREN GHOSH: So I would appeal to them to take note of this fact. Also I would ask, for the defence of whose India? Is it the India of the big landlords and big businessmen who are collaborating with the imperialists and capitalists? Is it not in order to screen that betrayal you are bringing the repressive measures, in order to crush the political opposition? own anti-national activities you want to screen by this Act. That is the precise thing. You do not love India. You think that India belongs to your narrow section of the people. You want to defend them against the 90 per cent of the people of India. That is exactly the position we are in. I know that the Home Minister said in the other House that it is a normal From your point of view it is normal because repression is your normal handmaid. You cannot rule. You cannot talk without repression. you breed repression all these years against the people. From your breath comes violence. This Government's breath consists of violence. It breeds violence against the people. We want this violence to go. (Interruption.)

THE DEPUTY CHAIRMAN: Please continue.

SHRI NIREN GHOSH: So what I say is that democracy and this law cannot go together. Either you talk of democracy or of constitutional dictatorship that the hon. Member Shri M. C. Setalvad spoke of. That is what you are enshrining by this Act for three years permanently. That is the position you have taken. You are enshrining the position of constitutional dictatorship in this black Act of betrayal. against this fascist measure and against the way you are turning the State into a police State the entire opposition makes an emphatic protest, and we know that the majority of the people of India are against this Act. I also say that your violence will not work. How long the British indulged in violence? But that violence did not last for long. You can continue violence for some more years, for a decade or a little more than that. But violence will never cow down the people. Ultimately violence has got to ended, and people will see that this violent regime is pushed aside and a new regime is installed.

THE DEPUTY CHAIRMAN: Mr. Murahari, do you want to speak?

SHRI G. MURAHARI: No.

THE DEPUTY CHAIRMAN: Shri Niranjan Varma. I am giving a chance to those who have not participated at the consideration stage.

श्री निरंजन वर्मा (मध्य प्रदेश): उपसभापति महोदया, श्रभी इस सदन के सामने श्रादरणीय होम मिनिस्टर महोदय का वक्तव्य हमने सूना भ्रौर उसके पहले हमारे कांग्रेसी मित्रों ने जो तर्क प्रस्तुत किये, उनको भी हमने अच्छी तरह से सुना । सन् 1947 के बाद ग्राये हुये या बने हुये नये कांग्रेसी सदस्यों के मुंह से अगर ऐसी बातें निकलती, तो शायद उन पर किसी को ग्राश्चर्य नहीं होता, लेकिन

बहत से माननीय सदस्यों ने, जो 1947 से पहले के कांग्रेसी हैं, जो तर्क प्रस्तृत किये हैं, वे इतने लंगड़े स्रौर गलत तर्क हैं, जिनके बारे में बार बार उन्हीं बातों को दोहराया नहीं जाना चाहिये। स्रभी यह कहा गया है कि देश में हिंसा की मनोवत्ति बढ रही है ग्रौर इसलिये हम ऐसे कानुनों का निर्माण करना चाहते हैं भ्रौर शांति ग्रौर व्यवस्था बनाये रखने के लिये इन कानुनों का रहना ग्रावश्यक है। हम एक बार गृह मंत्री जी से पृष्ठेंगे श्रौर चुंकि यहां पर विधि मंत्री भी बैठे हुये है, उनसे भी पूछेंगे कि यह बताइये कि इन 15, 16 वर्षों में, जितने भी कानुन इस समय हैं, जिनसे कि हिंसा का वातावरण दबता है ग्रौर सार्वजिनक शांति स्थिर रह सकती है, वे कानून सब ग्रध्रे हैं ? क्या इंडियन पेनल कोड, क्रिमिनल प्रोसीजर कोड श्रौर डिफेंस श्राफ इंडिया रूल्स, ये तीनों पूर्ण नहीं हैं, उनमें कहीं ग्रधरापन है, उनमें कही गलतियां है और ग्रगर वे ग्रपूर्ण हैं, ग्रगर उनमें कहीं पर गलतियां हैं, तो उन्हें सुधारने के लिये अभी तक कोई कानन क्यों नहीं लाया गया ? ग्रगर ग्राप यह कहते हैं कि उन कानुनों के बावजूद श्रौर नये कानुनों की आवश्यकता है, तो इस बात को आपने स्वी-कार कर लिया कि वे कानुन ग्रधरे हैं। ग्रगर श्राप यह कहते हैं कि देश में हिंसा का वाता-वरण है, हिंसा ज्यादा बढ़ती जा रही है भ्रौर उसको रोकने के लिये इस प्रकार की व्यवस्था होनी चाहिये, तो यह बाते ठीक उसी प्रकार हैं जैसी कि 1900 से ले कर 1930 **तक** जितने भी कान्न ब्रिटिश पालियामेंट में बनते थे, उनकी नकल हिन्द्स्तान श्रंग्रेज सरकार करती थी श्रौर वह जो तर्क दिया करती थी, वही तर्क हमारे मंत्री महोदय दे रहे हैं ग्रौर उनके विरोध में जो कुछ भी उस समय कांग्रेस के मित्र कहा करते थे, ग्राज ग्रपोजीशन की तरफ से वही तक प्रस्तुत किये गये हैं। इस तरह से हमारे कांग्रेसी मित्रों के पास ग्रपनी सत्ता बनाये रखने के लिये और विरोधी दलों का दमन करने के लिये सिवाय ऐसे लंगड़े

[श्री निरंजन वर्मा]

कानूनो का निर्माण करने के श्रौर कुछ शेष नहीं रह गया है।

मध्य प्रदेश का जहा तक प्रश्न है, डकैतो को संरक्षण देने वालो के लिये इसका उपयोग किया गया है, यह बताया गया है। यह जो स्टेटमेट प्रकाशित किया गया है, इसमें बड़ी चतुराई से श्रौर बडी बुद्धिमानी से यह बात छोड़ दी गई है कि जिन लोगो ने डाकुम्रो को ग्राश्रय दिया है, वे कौन सी पार्टी के है। हम श्रापकी सौजन्यता से, श्रापकी 5 P.M. बुद्धिमानी में बहुत ज्यादा प्रभावित होते. ग्रगर ग्राप साहस करके यह बतला देते कि किन-किन ग्रादमियो को ग्रापने गिरफ्तार किया है। इसी तरह से इस स्टेटमेंट मे एक जगह पर यह बताया गया है कि इतने एम० एल० ए० नेजिस्लेचर के सदस्यगण, गिरफ्तार किए गए हैं। उनके बारे मे श्राप बहुत श्रच्छी तरह से बता सकते थे कि वे कौन-कौन ब्रादमी किस-किस सस्था के थे, कौन सी दलगन राजनीति के थे, किसका उलघन के आरोप में उनको गिरफतार किया गया। इस तरह से ग्रापने यह बाते सब दबा रखी हैं। देश इस समय इस प्रकार के किसी कानून को नही चाहता ग्रौर जबरदस्ती यदि यह सरकार इस तरह के कानूनो को देश पर लादना चाहती है, तो हमारी निश्चित राय के अनुसार यह देश किसी प्रकार भी काग्रेस के राज को सहन करने के लिये तैयार नहीं है। इसलिये ऐसा काला कानून जितनी जल्दी समाप्त हो, उतना ही अच्छा है। इन शब्दो के साथ हम इसका विरोध करते है।

THE DEPUTY CHAIRMAN The Home Minister

श्री राजनारायण : माननीया .

उपसभापति : श्राप तो बोल चुके है, एक दफा नही, दो दफा बोल चुके है। श्री राजनारायण : यह पाइन्ट पर मुन-हसिर करता है । श्राप हमे मौका दीजिए । मेरा प्रश्न यह है कि थर्ड रीडिंग पर मैं बोलने का हक रखता हू ।

THE DEPUTY CHAIRMAN: I have called the Minister.

SHRI MULKA GOVINDA REDDY: He wants a clarification

उपसभापति : क्या क्लेरीफिकेशन चाहते है ? You may ask for a clarification. Just one minute.

श्री राजनारायण : क्लेरीफिकेशन नहीं, भाषण। (Interruptions) मैं चाहता ह कि मुझको संसदीय तरीके से ही झुकाया जाय। ग्रसंसदीय तरीके से ग्रन्याय को मानने के लिये तैयार मैं नही हुंगा. यह मैं साफ बताए देता हू । मैं यह निवेदन कर रहा हू--चव्हाण साहब यहा बैठे हैं, इसलिए हमे थोडी खुशी भी है--- कि जब भारत पर पाकिस्तान का हमला हुन्रा, तो चव्हाण साहब तो शायद रात को सो भी लेते होगे, लेकिन हम नही सो पाते थे। 12 बजे रात को हमते उनको फोन किया है, एक बजे रात उन्हे फोन किया है ग्रोर चव्हाण साहब को बताया--पहली सितम्बर को जब पाकिस्तान का हमला हुम्रा--कि छम्ब-जोरिया मे छ दिन हो गए, यह सरकार सोती क्यो रह गई? हमने उनसे यह कहा कि लाहौर, सियालकोट को गिराया क्यो नही गया? तो श्राज जो यह सरकार बराबर कहती है कि हम राष्ट्र की सुरक्षा के लिए और डिफेस के लिए, डिफेंस बना रहे हैं, यह विधेयक ला रहे हैं--यह सत्य की कसौटी पर ठीक नही उतरता।

दूसरी बात मै यह निवेदन करूंगा चव्हाण साहब से श्रौर भाई जैरामदास दौलतराम से भी कि जागता जोगी भी है, जागता भोगी

भी है, मगर दोनों के जागरण की किया में फर्क है। आज जनतंत्र का नाम हम भी ले रहे हैं. जनतंत्र का नाम भाई जैरामदास भी ले रहे है, चव्हाण साहब भी ले रहे हैं। गांधी जी का नाम हम भी ले रहे हैं, गांधी जी का नाम चव्हाण साहब भी ले रहे हैं। मैं इतना ही निवेदन करना चाहुंगा कि कांग्रेस राज में कितनी बार गोली चली है पुलिस की, चव्हाण साहब उसका एक भ्रांकडा प्रस्तृत कर दें। श्रंग्रेजी राज के डेढ सौ साल में जितनी बार गोली नहीं चली है, उससे ज्यादा गोली नेहरू जी के राज में चली और नेहरू जी के राज में जितनी गोली नहीं चली थी, उससे ज्यादा इन्दिरा जी के राज में चल गई। इसलिए देश की रक्षा के नाम पर, शांति ग्रौर व्यवस्था के नाम पर, इस मुल्क में संगठित हिंसा का प्रयोग हो रहा है।

THE DEPUTY CHAIRMAN: right. The Home Minister.

श्री राजनारायगः यह सरकार संगठित हिसा का सहारा ले रही है, इसलिए हम इसका जबरदस्त विरोध करते हैं।

SHRI Y. B. CHAVAN: Madam Deputy Chairman, some of the speeches now delivered do not raise any new point as such . . . (Interruptions.)

THE DEPUTY CHAIRMAN: Order, order.

SHRI Y. B. CHAVAN: There are no new points which require any particular reply as such except that one question that was put to me which I think I should explain. There were certainly certain mistakes made and that was how cases at the highest level of the Supreme Court had been considered. The hon. Member wanted to know from me if there are any cases where there was any misuse as such, where any officer was taken to task or punished or any explanation was asked for. That was what he had in mind. Madam naturally in cases where the courts pass some adverse remarks, those matters are looked into in the normal course. But where there are

no mala fide mistakes or mala fide misuse—sometimes the Act can be misapplied by a misunderstanding of the situation or misunderstanding of the Act also-that is not where punishments are called for where there are mala fide mistakes made—there certainly errors of judgment made on

both sides-if there are mala fide misuses of the Act, I can assure the hon. House that we shall certainly take a very severe action in such matters. That was one thing.

श्री राजनारायण: डा० लोहिया के केस में क्या जजमेंट था? मेलाफाइडी ही

SHRI Y. B. CHAVAN: Dr. Lohia was not arrested under the Preventive Detention Act.

SHRI RAJNARAIN: In Bihar, 1965.

SHRI Y. B. CHAVAN: The hon. Shri Dahyabhai Patel, made a complaint that he was not convinced. Madam, it is not my ambition to convince him at least.

SHRI DAHYABHAI V. PATEL: Patri Sarkar. That was what was happening in Bombay. You want more powers.

SHRI Y. B. CHAVAN: I cannot reply to the perversions of my friend. Some people are there who are determined not to be convinced. May God help them.

श्री **राजनारायण** : ग्राप श्री ए० के० पाटिल को कन्विन्स कर दीजिए ।

श्री विमलकमार मन्नालालजी चौरडियाः यह भापके ऊपर भी लागू होता है।

श्री वाई० बी० चव्हाण: हो सकता है। मैं जो श्रापको दे रहा हु, श्राप मुझे भी दे सकते है ।

I do not know what the hon. Mr. Rajnarain wanted to say. He something so many times . . .

AN HON. MEMBER: You should not take it seriously.

SHRI RAJNARAIN: Let me have my say. He has not understood what I wanted to say.

SHRI Y. B. CHAVAN: In order to understand him, I propose to have a little dialogue with him outside the House. That would be much better for me.

Madam, there are no other points which require or deserve any reply.

SHRI MULKA GOVINDA REDDY: As a protest, we walk out of the House.

SHRI RAJNARAIN: Withdraw the Bill, withdraw it. चव्हाण साहब कलिकत मत होइयं इस बिल को पास करवा कर । पास हो जाने के बाद हम फिर ग्राजाएंगे।

(At this stage, many Opposition Members left the House).

THE DEPUTY CHAIRMAN: The question is:

"That the Bill be passed".

The motion was adopted.

THE GOA, DAMAN AND DIU (OPI-NION POLL) BILL, 1966

THE DEPUTY CHAIRMAN: We now pass on to the next Bill, the Goa, Daman and Diu (Opinion Poll) Bill 1966.

SHR! AKBAR ALI KHAN (Andhra Pradesh): Are we not taking it up tomorrow, Madam?

THE DEPUTY CHAIRMAN: No, now.

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI V. C. SHUKLA): Madam, I beg to move:

"That the Bill to provide for the taking of an opinion poll to ascertain the wishes of the electors of Goa, Daman and Diu with regard to the future status thereof and for matters connected therewith, as passed by the Lok Sabha, be taken into consideration."

[THE VICE CHAIRMAN (SHRI AKBAR ALI KHAN) in the Chair]

Sir this is a small Bill to provide for a machinery to ascertain the wishes of the people of Goa. Daman and Diu with regard to their future status. As the House will recollect, we liberated Goa in 1961. After that, the Constitution was amended to put this territory on a level with other Union territories of the country. Later on, in December, 1963, we appointed a Lieutenant-Governor there, a Legislature was duly elected and a Council of Ministers was formed there. Since then there have been demands from a section of the people that this territory, Goa, should be merged with the State of Maharashtra. There have also been demands by some other sections of the people that status quo in this territory should be maintained. Sir, the Government have been considering this matter, and we came to the conclusion that it would be detrimental to the development of this territory if its future kept hanging in the balance and nobody knows whether it going merged with to b_e Maharashtra or whether it is going to continue in the Union Territories. This feeling, in fact, was hampering the developmental programmes in territory. So we came to the conclusion that we must arrive at a definite conclusion about the future status of these territories as soon as possible.

Sir, as the House may recall, leaders of the Government from time to time gave various assurances to the people of Goa, Daman and Diu that before a